



OFFICE OF THE CHIEF SECRETARY
Government of Chhattisgarh

No. 160 /CS/2024

Nava Raipur Atal Nagar, Date 01-04-2024

To
The Registrar General
National Green Tribunal,
Faridkot House, Copernicus Marg,
New Delhi -110001

Sub: Second Six monthly compliance report in the matter of Hon'ble NGT O.A. No. 606/2018 dated 31.03.2023.

Ref: Your office letter and email dated 20.03.2024.

Sir/Madam,

In compliance to the directions given by Hon'ble NGT in O.A. No. 606 of 2018 (order dated 31.03.2023), please find enclosed herewith the second six monthly progress report with regard to solid and liquid waste management in Chhattisgarh state.

Enclosure — As above

(Amitabh Jain)
Chief Secretary
Government of Chhattisgarh

Copy to:

1. Secretary, Ministry of Jal Shakti, Government of India, 1st Floor, Major Dhyan Chand National Stadium, India Gate, New Delhi — 110002
2. Secretary, Ministry of Housing & Urban Affairs, Nirman Bhawan, New Delhi — 110001.
3. Member Secretary, Central Pollution Control Board, Parivesh Bhawan, East Arjun Nagar, Delhi 110032
4. Director General, National Mission for Clean Ganga, Department of Water Resources, River Development & Ganga Rejuvenation, Ministry of Jal Shakti, Government of India, New Delhi - 110002
5. Adviser, PHEE, CPHEEO, Ministry of Housing & Urban Affairs, Nirman Bhawan, New Delhi - 110001

Chief Secretary
Government of Chhattisgarh

**2nd Six Monthly Compliance Report of the direction of Hon'ble NGT
in the matter of O.A. No. 606/2018 dated 31.03.2023 for the state of Chhattisgarh**

Sr No.	NGT's Analysis, Findings and Direction	Compliance/ Action taken																								
1	Para 26: It is seen that still a gap of 1115 TPD in generation and processing of solid waste.	<ul style="list-style-type: none"> In compliance with the directives of the Hon'ble National Green Tribunal (NGT), we are pleased to report our Solid waste management efforts. Out of the 3,871 tons per day (TPD) of solid waste generated, a substantial 2,172 TPD is efficiently processed at the 185 Compost Shed in urban areas, 91,130 Community Compost pit in rural areas and through home composting initiatives, while an additional 1,665 TPD is effectively managed at the 377 Solid and Liquid Resource Management (SLRM) Centres in urban areas and 11,416 Segregation Sheds in rural areas with a gap of 03 TPD. In Urban areas 31 TPD of residual waste is disposed of at the sanitary landfill, showcasing our dedication to minimizing the environmental impact of waste. This remarkable synergy in our waste management system signifies that there is no gap between solid waste generation and its responsible processing, as we continually strive to adhere to Solid Waste Management, Rules 2016. <i>The ULB wise information on Solid Waste Management is attached as Annexure A. and district wise information of Solid Waste Management in villages is attached as Annexure B.</i> <table border="1" data-bbox="936 743 2047 1082"> <thead> <tr> <th></th> <th>Urban Area</th> <th>Rural Area</th> <th>TOTAL</th> </tr> </thead> <tbody> <tr> <td>Waste Generated (TPD)</td> <td align="center">1820</td> <td align="center">2051</td> <td align="center">3871</td> </tr> <tr> <td>Wet Waste Processed at Compost Shed / Home Composting (TPD)</td> <td align="center">1063</td> <td align="center">1109</td> <td align="center">2172</td> </tr> <tr> <td>Dry Waste Processed at SLRM Centre (TPD)</td> <td align="center">726</td> <td align="center">939</td> <td align="center">1665</td> </tr> <tr> <td>Waste/Inerts disposed at scientific landfill (TPD)</td> <td align="center">31</td> <td align="center">0</td> <td align="center">31</td> </tr> <tr> <td>Gap</td> <td align="center">0</td> <td align="center">3</td> <td align="center">3</td> </tr> </tbody> </table>		Urban Area	Rural Area	TOTAL	Waste Generated (TPD)	1820	2051	3871	Wet Waste Processed at Compost Shed / Home Composting (TPD)	1063	1109	2172	Dry Waste Processed at SLRM Centre (TPD)	726	939	1665	Waste/Inerts disposed at scientific landfill (TPD)	31	0	31	Gap	0	3	3
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2	Para 26: There is no categorical information about legacy waste in remaining 162 ULBs out of total 169 though it is stated that 470 acres of land stands reclaimed in 162 ULBs and is being utilized for developing infrastructure in form of SLRM centres and compost sheds.	<ul style="list-style-type: none"> We are pleased to present a comprehensive update on our waste management initiatives. Out of 162 ULBs, most of them are with populations under one lakh. Under the mission aptly named "Mission Clean City," we have successfully processed the accumulated legacy waste at dumpsites throughout these 162 ULBs, drawing inspiration from the proven and effective Ambikapur model. Which included steps such as Segregation of waste at dump sites and formation of garbage heap followed by sprinkling of water and bacterial inoculum and finally scientifically remediation of the dumpsite. One of the most noteworthy accomplishments of this mission has been the reclamation of a remarkable 470 acres of land across 162 ULBs. This land reclamation has not only served as an environmental restoration endeavour but has also provided us with a unique opportunity for community development. These reclaimed lands have been thoughtfully repurposed to 																								

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		<p>create vital infrastructure in the form of SLRM Centers, Compost Sheds, Gauthan, fostering the sustainable management of waste and proper utilization of reclaimed land.</p> <ul style="list-style-type: none"> • Thanks to the implementation of the “Ambikapur old dumpsite remediation model”, we can confidently report that there are currently no existing dumpsites in these 162 ULBs. • This remarkable achievement is indicative of our commitment to environmentally responsible waste management practices. The successful remediation of old dumpsites has not only eliminated the potential environmental hazards associated with these sites but has also paved the way for land reclamation. In total, a significant 470 acres of land within these ULBs have been thoughtfully reclaimed and repurposed to benefit the community. • <i>The detailed information about the status of legacy waste in 162 ULBs is attached as Annexure C.</i>
3	Para 26: there is gap in utilization of the installed capacity of STPs	<ul style="list-style-type: none"> • We are delighted to provide a positive update in response to the tribunal’s directive regarding ensuring connectivity with installed Sewage Treatment Plants (STPs) and proposed STPs. • In recent months, notable progress has been made in this context, due to a series of constructive initiatives and regular meetings conducted by the Chief Secretary of state and comprehensive review session chaired by the Secretary, Urban Administration & Development Department with Municipal Commissioners, and officers. • The capacity utilization of constructed STPs has notably increased from 178.6 MLD in March 2023 to 226.7 MLD in February 2024. • Additionally, Municipal Corporation Raipur has identified 09 industrial units which can utilize the treated wastewater from the STPs at Nimora, Kara and Chandandih. MoU has been signed with 2 industries and rest 7 industries are in the process of demand assessment and preparing Pre-feasibility report. Thereafter the MoU signing process will be initiated for utilizing treated wastewater from STPs. • Details of Utilization capacity of all the operational STPs is attached as Annexure D.
4	Para 27: Directions for strict adherence of timelines for SWM Rules, 2016	<ul style="list-style-type: none"> • The State has successfully implemented 10 out of 11 activities outlined in SWM Rules, 2016 within the specified timelines. These tasks encompassed critical components such as identifying suitable sites for waste processing and landfill facilities, enforcing waste segregation at source, ensure door to door collection and implementing efficient waste collection and transportation systems. • While all other activities were completed within timelines, we acknowledge that the final activity i.e., the bioremediation or capping of old and abandoned dump sites is in progress. • We are delighted to inform that significant progress has been made in the remediation work of existing legacy waste across 07 Urban Local Bodies (ULBs). The legacy waste at 05 ULBs namely Raigarh, Dhamtari, Korba, Durg and Jagdalpur have been remediated successfully and remediation work in 02 remaining ULBs namely Rajnandgaon, and Raipur is in progress.

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		<ul style="list-style-type: none"> Rajnandgaon has remediated 69% of the legacy waste and Raipur has remediated 22% of the legacy waste. Details of the current status with timeline of 07 Legacy waste Dumpsites is attached as Annexure E.
5	Para 27: Supreme court judgement in paryavaran sureksha for installation of sewage treatment plant within time limit	<ul style="list-style-type: none"> In response to the tribunal's direction regarding the Supreme Court's judgment on ensuring the timely installation of sewage treatment plants (STPs), our state has undertaken significant measures in this regard. We have made substantial progress by developing a total wastewater treatment capacity of 872 MLD dedicated to treating urban household wastewater. This substantial capacity is distributed across a network of 14 operational STPs with a combined capacity of 360.5 MLD, 11 STPs under construction with a cumulative capacity of 87.8 MLD, and an additional 10 STPs at the planning stage with a total capacity of 423.7 MLD. The State has successfully installed 14 STPs across state within the prescribed time limits and has secured approval from the Hon'ble Supreme Court vide civil appeal no 7662/2021 dated 18.04.2023 (attached as Annexure F) to ensure the timely completion of the remaining 06 STPs before 30.06.2024.
6	Para 28: Ring-fenced amount of atleast Rs. 1000/- crores be set apart in terms of statement of the Chief Secretary, Chhattisgarh which has been taken on record and such funds be kept as "non-lapsable".	<ul style="list-style-type: none"> In adherence to the directive, the state has taken all necessary steps to ring-fence an amount Rs. 905.90 crores (non-lapsable) by opening separate bank account for Urban Administration and Development Department (UADD) and Panchayat and rural development department. (P&RD) Furthermore, ULBs have also opened separate bank account and ring-fenced the required amount for solid & liquid waste management. Details of the status of ring-fenced amounts is attached as Annexure G.
7	Para 29: Development for mechanism for raising funds example user charges by households/contribution of corporate, business sectors, commercial establishments and the tourists who contribute to waste.	<ul style="list-style-type: none"> The state has established the mechanism for raising funds to support waste management initiatives. Notably, the Municipal User Charge Bylaws, designed to collect user charges from waste generators, have been notified in the Chhattisgarh Gazette on 27.07.2017 for Municipal Council and Municipal Panchayats and on 07.12.2017 for Municipal Corporations. It's important to highlight that these bylaws are now in effect and being diligently enforced across all Municipal Bodies within the state. This proactive step is instrumental in securing sustainable funding for waste management efforts, encompassing contributions of households, corporate entities, businesses, and commercial establishments, who make a substantial impact on waste generation. As of September 2023, total amount of Rs 193 Crore till December 2023 from urban areas and Rs 13.53 Lakhs from rural areas has been collected through user charges, affirming the concrete influence of this initiative in bolstering the waste management services offered by the ULBs. The Chhattisgarh Gazette notification of Municipal User Charge Bylaws is attached as Annexure H.

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8	Para 30: Direction for scientifically handling the waste (processing and disposal) as per SWM Rules 2016.	<ul style="list-style-type: none"> • We have undertaken a holistic and comprehensive approach to ensure the scientific handling of waste, fully adhering to the Solid Waste Management Rules, 2016 by adopting Mission Clean City Model in 167 ULBs and Integrated waste management facility model in 02 ULBs namely Bilaspur and Raipur. 167 ULBs of the State follows Mission Clean City Model of Ambikapur which incorporates maximum utilization of waste by recycling of the dry fraction and composting of wet fraction and eliminates the need of landfills for disposing rejects. The Mission Clean City Guidebook (Plan and Strategy) for all ULBs has been approved and issued for implementation on 07.09.2016. • Source Segregation: At the very foundation of our waste management in the state, green and blue bins were distributed to each household and shops for the promotion of effective segregation of dry and wet waste at source. These bins serve as visible reminders to households and businesses, encouraging them to segregate their waste at its origin. This simple yet effective step significantly enhances the efficiency of the waste management process. • Door-to-Door Collection: We have made it a priority to implement a 100 % door-to-door collection system, ensuring that segregated waste is systematically collected from households and commercial establishments through tricycles, E-rickshaws and mini-tippers through SHG women. This approach not only minimizes litter and unsegregated waste in public areas but also reinforces the importance of responsible waste disposal within the community. • Covered Transportation: The journey from source to processing or disposal facilities is equally critical. About 13,764 covered tricycles in rural areas and 5721 Covered vehicles (tricycle, E-rickshaw, mini tipper, tractor, dumper and compact loader) are engaged to transport waste, preventing the spillage, and scattering of waste materials along transportation routes. Approx. 240 no.s of Vacuum emptier are operational to transport the fecal sludge generated in the households to the Faecal Sludge Treatment Plants (FSTP) of the ULBs. • Establishing Waste Processing Facilities: To further facilitate scientific waste management, we have set up essential facilities including 377 SLRM centers, 185 Compost sheds, 2 Integrated Solid Waste Management (ISWM) facilities in urban areas and 11,416 segregation sheds, 91,130 community compost pits in rural areas. These facilities are integral in ensuring that waste is processed and managed effectively and in accordance with SWM rules, 2016. • Installation of Bio-CNG Plant: Municipal corporation Bhilai, has pioneered in installation of Bio-CNG plant under SATAT scheme in Chhattisgarh to strengthen the wet waste processing in the state. The ULB has coordinated with Chhattisgarh Biofuel Development

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		<p>Agency, an implementing agency for SATAT scheme in state, for signing a tripartite MoU with Bharat Petroleum Corporation Limited for installation of 100-150 TPD municipal solid waste – organic content input-based Bio-CNG plant, which will have the capacity to generate approximately 6 TPD compressed biogas. This project is signed for 25 years on PPP model. <i>The copy of MoU is attached as Annexure I.</i></p> <ul style="list-style-type: none"> • Following this initiative, Municipal Corporation Raipur, Raigarh, Ambikapur and Korba has also taken positive action for installation of the Bio-CNG plant. Raipur has signed MoU with BPCL for installation of 100 TPD plant and Raigarh, Korba and Ambikapur is in discussion with GAIL (Oil & Gas Marketing Company) for installation of Bio-CNG plant in their ULB under SATAT Scheme. • PPE Kits for Workers: The well-being and safety of workers engaged in waste management activities are of utmost importance. We ensure their protection by supplying Personal Protective Equipment (PPE) kits every six months, with additional provisions made as needed ensuring their well-being and safeguarding them against potential health hazards. These measures include safety gear such as gloves, masks, and protective clothing. • Recyclable and Resource Recovery: A crucial component of our waste management strategy is the recovery of valuable resources. The collected the dry waste is further segregated into 17 dry waste categories at the Material Recovery facility of the ULBs. The recyclables are sold to authorized recyclers, while the non-recyclable and non-saleable Segregated Combustible Fraction (SCF) are cleaned by the fatka machines and compressed using the bailing machines of the ULBs and then sent to cement plants for co-processing in their Cement kilns. 67 ULBs has signed agreement with nearby 10 Cement plants namely Nuvoco Vistas at Arasmeta, JK Cements, ACC, Ambuja Cement, Ultratech Cement at Rawan, Ultratech Cement at Hirmi, Nuvoco Vistas at Reseda, Shree Cement, Emami Cement and UltraTech Cement at Baikunth for proper disposal of non-recyclable plastic waste in their cement kilns. • Training and Capacity Building: Our proactive approach to skill enhancement and capacity development is pivotal in ensuring the effective execution of waste management projects. We regularly conduct training programs for individuals involved in these projects, equipping them with the necessary skills and knowledge to adhere to scientific practices. Through the "Swachhata Diksha" training center in Ambikapur, we extend our expertise to multiple states, conducting training sessions and capacity-building workshops focused on sustainable waste management solutions. Furthermore, our commitment to knowledge sharing goes beyond national borders, as exemplified by our collaboration

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		<p>with Nepal, where we've provided training to approximately 70 officials, underscoring our dedication to promoting responsible waste management practices internationally.</p> <ul style="list-style-type: none"> • Zero Landfill Model: Our unwavering commitment to minimizing landfill use for waste disposal is strongly supported by our dedicated focus on essential facilities such as SLRM centers, segregation sheds, compost sheds, and the community compost pit. These facilities play a critical role in efficiently converting both wet and dry waste into valuable compost and recyclable materials, including SCF and RDF, leading to a substantial reduction in waste sent to landfills. Consequently, we are making steady progress towards our ultimate objective of establishing a zero-landfill model, significantly mitigating the environmental impact of our waste management practices. • Chhattisgarh has received recognition as the Cleanest State in India for the past five years, achieving the top rank in 2019, 2020, and 2021, the second rank in 2022, and the third rank in 2023 under the Swachh Sarvekshan initiative by the Ministry of Housing and Urban Affairs (MoHUA). These awards are a testament to our steadfast dedication to excellence in waste management and our pledge to uphold the highest standards of cleanliness and sustainability.
9	Para 31: End users of the compost and rejects from Integrated MSW facilities with composting facilities and material recovery facilities are not given.	<ul style="list-style-type: none"> • The compost generated from these compost pits of rural and urban areas are being utilized in community parks, gardens, road side dividers for plantation and also distributed to local farmers for agricultural purposes. • The Segregated Combustible Fractions and Refused Derived Fuels generated from ISWM facilities are being sent to nearby Cement Industries for final disposal.
10	Para 32: Data shows that out of 2051 TPD of waste generated in rural areas, 936 TPD waste is collected and segregated. However, this does not match with waste processed at SLRM and compost shed/home composting.	<ul style="list-style-type: none"> • Among the 3,871 tons per day (TPD) of waste generated in the state, a substantial portion of 2,051 TPD is generated in rural areas. Out of which, 1,109 TPD wet waste is efficiently processed at the 91,130 Community compost pits and through home composting initiatives, while 939 TPD dry waste is effectively managed at the 11,416 Segregation Sheds. A minimal amount of 03 TPD solid waste remains unattended which will be managed by establishing processing centres in remaining rural areas. This well-coordinated waste management system reflects our unwavering commitment to bridging the gap between waste generation and its responsible processing, in strict accordance with our continuous dedication to comply with the Solid Waste Management, Rules, 2016.
11	Para 32: Community compost pits be properly maintained, ensuring that compost produced is fully utilized and standardized designs be executed at town and village level.	<ul style="list-style-type: none"> • We wish to affirm our commitment to this crucial aspect of sustainable waste management and are pleased to report that all the compost pits within the 168 ULBs across our state have been meticulously constructed and are currently operational. These compost pits have been established in strict adherence to the standardized designs provided by the State Urban Development Agency, Chhattisgarh. Furthermore, we are proactively engaged in taking regular maintenance practices to ensure the strengthening of Compost pits and their continued functionality.

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		<ul style="list-style-type: none"> • Moreover, standardized compost pits have constructed based on the NADEP technology at the Gram panchayats for efficient waste management practices. • The compost generated from these compost pits of rural and urban areas are being utilized in community parks, gardens and distributed to local farmers for agricultural purposes. All the ULBs had started distributing compost free of cost initially to the nearby farmers in the name of Sonah Khatu. Then citizens had shown interest to use this Sonah Khatu and the sale/use of compost gradually increased.
12	<p>Legacy waste at 7 ULBs be remediated without further delay and quantify remediated legacy waste indicating that no legacy waste is remaining and reported in the next compliance report. (Para 33, 34 & 35)</p> <p>a. Para 33: Legacy waste sites at 7 ULBs must be</p> <ol style="list-style-type: none"> <i>maintained free from fires and other hazards till remediation. Safety of workers engaged should be ensured.</i> <i>Such sites may be fenced with row of trees or wall, as may be viable, for aesthetics, preventing foul smell and safety.</i> <i>Provisions of Schedule-I of the SWM Rules, 2016 may be strictly followed.</i> <i>Water quality in the vicinity of legacy waste dump sites may be periodically monitored. If any contamination is found, remedial action may be taken.</i> <i>Environmental safety aspects associated with legacy waste dump sites be complied with as specified in Schedule I of MSW Rules, 2016.)</i> <p>b. Para 34: Concrete measures for leachate collection and treatment needs to be taken.</p> <ol style="list-style-type: none"> <i>Source apportionment studies are required to assess the actual impact of air pollution sources at dumpsite on air quality in the region.</i> <i>Detailed hydrogeological investigations and containment transport modelling is</i> 	<ul style="list-style-type: none"> • We are delighted to inform that significant progress has been made in the remediation work of existing legacy waste across 07 ULBs. The legacy waste at 05 ULBs namely Raigarh, Dhamtari, Korba, Durg and Jagdalpur have been remediated successfully and remediation work in 02 remaining ULBs namely Rajnandgaon and Raipur is in progress as per the guidelines for Disposal of legacy waste published by CPCB. • Out of the total 10,17,440 MT of legacy waste, approx. 6,56,900 MT has been remediated till 20.03.2024 and the remaining 3,60,540 MT will be completed before 31.12.2024. • All the combustible material i.e., Refused Derived Fuel (RDF) recovered from the Legacy waste remediation sites during the process of remediation are being sent to Cement Factory for Co-processing in their kiln, e.g., the recovered SCF from Jagdalpur and Durg legacy waste site is sent to Ultratech Cement Ltd., and the bio soil are stored separately for filling the low laying area. • In Rajnandgaon, 2.5 acre of legacy waste area with 18289 MT of legacy waste has been remediated out of 3.7 acre of legacy waste area with 26506 MT of legacy waste. i.e., 69% work completed. • In Raipur, the legacy waste remediation work has started in October 2023 and 22% of the legacy waste quantity (99885 MT out of 450000 MT) has been remediated till 20.03.2024. • The legacy waste sites are being diligently maintained, free from fires and other hazards, with particular attention to ensuring the safety of workers engaged in the process. We have initiated the beautification and safety measures as recommended, which include Concrete Measures for Leachate Collection and Treatment, fencing of these sites with rows of trees or walls for enhanced aesthetics, prevention of foul odors, and safety. The provisions of Schedule-I of the Solid Waste Management (SWM) Rules, 2016 are being meticulously followed. Regular monitoring of water quality in the vicinity of legacy waste dump sites is being conducted, and any identified contamination is promptly addressed through appropriate remedial actions. • The ULBs have proactively declared the intended use for the reclaimed land in Riverfront development projects, Livelihood, Gouthan, Compost center, Oxyzone, Amusement Park and Swachhatta Chetna Sanitation Park, thus facilitating the necessary steps in the direction of

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	<p><i>required to assess the impact of dumpsites on surface / ground water.”</i></p> <p><i>c. Para 35: 7 ULBs may remediate legacy waste expeditiously,</i></p> <p><i>i. preponing proposed schedule upto December 2024.</i></p> <p><i>ii. Use for land to be reclaimed be declared in advance so that further steps can be taken in that direction.</i></p>	<p>sustainable land reclamation. These efforts reflect our unwavering commitment to addressing legacy waste without further delay, ensuring that no legacy waste remains un-remediated.</p> <ul style="list-style-type: none"> • <i>Details of the status, timeline and intended use of reclaimed land of all the 7 Legacy waste is attached as Annexure E.</i>
13	<p>Para 35: CPCB in consultation with some of the States PCBs and Municipal Corporations may work out environmentally safe methods/options for their use as directed in respect of State of UP.</p>	<ul style="list-style-type: none"> • As directed, we have directed the ULBs to reserve one-third of the reclaimed land for the purpose of establishing dense forests. This initiative contributes to the enhancement of green cover and biodiversity. Another one-third of the reclaimed land from the legacy dump sites has been dedicated to the establishment of integrated waste management facilities. This decision is pivotal in advancing our waste management capabilities and promoting sustainable practices. The remaining one-third of the reclaimed land is available for diverse purposes, in alignment with the overarching goals mentioned above. This flexibility allows for a balanced approach, including the potential for monetization if necessary for addressing the legacy waste. This prudent approach ensures that the land is used in a manner that best serves the community and environmental objectives. • Bioremediation, followed by bio-mining, is executed as per the Guidelines and Standard Operating Procedures (SoP) outlined by the CPCB. These procedures are rigorously followed to ensure effective and environmentally sound waste treatment. The residues and rejects arising from these processes are managed with well-defined destinations, reducing environmental impact, and supporting the sustainable reuse of waste by-products. • <i>Details of the intended use of reclaimed land of all the 7 Legacy waste is attached as Annexure E.</i>
14	<p>Para 36: Plastic waste and construction and demolition waste processing plants be set up ensuring that bio-medical, hazardous and E-waste are not co-mingled and treated with solid waste</p> <p><i>a. Further, instead of creating more dumping sites for waste generated on day-to-day basis, waste processing plants already set up be fully utilized so that no further legacy waste is generated.</i></p> <p><i>b. Simultaneously, plastic waste and construction and demolition waste</i></p>	<ul style="list-style-type: none"> • We are pleased to report that significant progress has been made in line with the NGT's directive outlined in Para 36. Currently, we have established SLRM Centers in 167 ULBs and have implemented Integrated Solid Waste Management (ISWM) Facilities in 2 ULBs. These initiatives are primarily focused on effective plastic waste management, with a stringent assurance that no bio-medical, hazardous, or E-waste is co-mingled or treated alongside solid waste. • Moreover, we have achieved a significant milestone by establishing a state-of-the-art plastic granule plant with a commendable capacity of 15 TPD in Raipur Municipal Corporation. This plant has sold 230 MT of plastic recycling granules and generated revenue of Rupees One crore till February 2024.

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	<p><i>processing plants be also set up ensuring that bio-medical, hazardous and E-waste are not co-mingled and treated with solid waste.</i></p> <p><i>c. It may be worthwhile to take into consideration guidelines on the subject issued by the Ministry of Housing and Urban Affairs (MoH&UA), GoI titled "Waste to Wealth" on 2.10.2017 under Swachh Bharat Mission.10</i></p>	<ul style="list-style-type: none"> • Furthermore, we have successfully set up Construction and Demolition (C&D) waste processing plant with a capacity of 65 TPD in Raipur Municipal Corporation and of 1.5 TPD in Korba Municipal Corporation. These facilities have effectively repurposed around 5,000 tons of C&D waste, utilizing it to fill low-lying areas and craft durable paver blocks, drain covers, concrete bench for garden and road-block structures. • The C&D waste is collected by ULB's separate vehicles in covered manner from waste generators after receiving complaints through a toll-free number "Nidaan 1100" or by written complaints. Then it is transported to the C&D waste processing facility of the ULB. • As per the short-term plan, C&D waste management facilities have been established in the existing SLRM centers and waste is being utilized by ULB's in-house for filling low laying areas or making recycled products such as tiles, bricks, paver blocks etc. • The practicality and viability of these plastic granule and C&D plants are continuously monitored, and we are actively working towards replicating this model in other Municipal Corporations throughout the state. We are committed towards sustainable waste management practices while strictly adhering to the NGT's guidelines. • <i>The images of the SLRM Centre, Compost Shed, Plastic Granule plant and C&D waste processing plant are attached as Annexure J.</i>
15	<p>Para 37: Immediate efforts be made for ensuring connectivity with STPs and proposed STPs</p> <p><i>a. Gap in generation and treatment of sewage which is 421.4 MLD be addressed at the earliest as observed earlier.</i></p> <p><i>b. Appropriate treatment of such waste has to be undertaken ensuring that no fecal contaminants are discharged into water streams/ponds/rivers.</i></p> <p><i>c. The STPs set up so far need to be properly operated and to remain compliant with the standards.</i></p> <p><i>d. Treated sewage needs to be utilized for secondary purposes.</i></p> <p><i>e. Immediate efforts need to be made for ensuring connectivity with STPs so to operate with their fully designed and installed capacity.</i></p>	<ul style="list-style-type: none"> • To address the gap between sewage generation and treatment capacity, our state is dedicated to promptly tackling this challenge. We have implemented a series of comprehensive measures aimed at enhancing the utilization of existing Sewage Treatment Plants (STPs). • Notably, our efforts have yielded progress, with the treatment capacity increasing from 178.6 MLD in March 2023 to 226.7 MLD in February 2024. Additionally, we are actively expediting the establishment of proposed STPs, ensuring that all the generated sewage is meticulously treated to prevent any untreated waste from being discharged into water bodies. • In Chhattisgarh, most of the urban households depend on on-site sanitation systems such as Septic Tanks, Pit latrines and twin pits. So, all ULBs have established Faecal sludge treatment facility for the treatment of fecal contaminants/ septage generated from the households of the ULBs. A total number of 160 ULBs have FSTP based on Low-cost gravity based Planted Drying Beds for the treatment of black water generated in these ULBs. The ULBs namely Raipur, Bilaspur, Durg, Bhilai, Kawardha, Korba, Raigarh, Kirodimal Nagar and Badibacheli are using nearby STPs for co-treatment of septage. • The existing STPs are rigorously maintained, operated, and upgraded as necessary to ensure compliance with the prescribed standards. This entails regular maintenance, performance monitoring, and the use of state-of-the-art technologies to meet and exceed the required treatment standards. • ULBs are utilizing the treated wastewater from STPs in various activities such as irrigation, road washing, dust suppression, industrial processes, and non-potable uses etc. Furthermore,

Sr No.	NGT's Analysis, Findings and Direction	Compliance/ Action taken
		<p>Municipal Corporation Raipur has identified 09 industrial units which can utilize the treated wastewater from the STPs at Nimora, Kara and Chandandih. MoU has been signed with 02 industries and rest 07 industries are in the process of demand assessment and preparing Pre-feasibility report. Thereafter the MoU signing process will be initiated for utilizing treated wastewater from STPs.</p> <ul style="list-style-type: none"> • Details of the under construction STPs and STPs under planning stage is attached as Annexure K.
16	<p>The issues relating to compliance of STPs with standards and utilization of treated sewage be monitored and looked into by centralised mechanism at State level. Instead of high costed STPs in small population towns/villages, oxidation ponds and other low-cost options be preferred</p> <ol style="list-style-type: none"> <i>(para 48): Available treatment capacity should be fully utilised.</i> <i>STPs be made compliant with the prescribed standards.</i> <i>There is urgent need that entire installed capacity of 360.5 MLD is utilised.</i> <i>Glaring gaps existing at locations like Domuhani (Bilaspur), Chandandih (Raipur), Nimora (Raipur), Balikota (Jagdalpur) and other places be looked into on continuous basis by a centralised mechanism which may be set up within a month.</i> 	<ul style="list-style-type: none"> • We are pleased to inform the tribunal that we have taken proactive measures to address the concerns mentioned in Para 48. To ensure compliance with STP standards and promote the efficient use of treated sewage, we have established a centralized mechanism at the State level. This mechanism has enabled us to conduct regular meetings, closely monitor the performance of STPs, engage in discussions with relevant stakeholders, and take necessary actions to rectify any discrepancies. • The monthly progress with overall status of STPs of Chhattisgarh has been sent every month to Central Monitoring Committee constituted under National Mission for Clean Ganga in compliance to NGT O.A. No. 673 of 2018 order dated 24.09.2020. • All ULBs have established Faecal Sludge Treatment Plants (FSTP) based on Low-cost gravity based Planted Drying Beds for the treatment of fecal contaminants/ septage generated from the households of the ULBs. • As per the direction of Hon'ble tribunal, State Urban Development Agency is planning to construct low-cost Waste Stabilization Pond (WSP) and oxidation pond in small and mid-sized Urban Local Bodies (ULBs) with suitable land resources under Swachh Bharat Mission. Detailed Project Reports (DPRs) have been prepared for 5 ULBs and these DPRs are currently under process of approval. Simultaneously, secondary data collection for 35 ULBs has been diligently conducted, facilitating comprehensive project planning and execution. • In rural areas of the State, 1537 oxidation ponds are targeted in this financial year, from which 48 are constructed and 226 are in DPR stage. • These solutions not only align with our commitment to environmental sustainability but also offer financially viable options for wastewater treatment. We remain dedicated to the effective management of sewage and wastewater treatment for the benefit of our communities and the environment. • We are delighted to provide a positive update in response to the tribunal's directive regarding ensuring connectivity with installed Sewage Treatment Plants (STPs) and proposed STPs. • Due to a series of constructive initiatives and regular meetings conducted by the Chief Secretary of state and comprehensive review session chaired by the Secretary, Urban Administration & Development Department with Municipal Commissioners and officers, the

Sr No.	NGT's Analysis, Findings and Direction	Compliance/ Action taken
		<p>capacity utilization of constructed STPs of capacity 360.5 MLD has notably increased from 178.6 MLD in March 2023 to 226.7 MLD in February 2024.</p> <ul style="list-style-type: none"> • <i>Details of the low-cost option for treatment of wastewater such as FSTP (planted gravel bed) and oxidation ponds is attached as Annexure L.</i>
17	<p>Chief Secretary may immediately set up orientation programme on regular basis at appropriate institutional level to deal with environmental issues at district level</p> <p><i>a. (para 56). In order to facilitate expeditious execution of sewage and solid waste management projects, the Chief Secretary may consider suitable orientation/interaction programmes for District Magistrates or other concerned officers to improve environmental governance. The plans grounded for sewage and solid waste management be monitored rigorously at district and Tehsil level.</i></p>	<ul style="list-style-type: none"> • In our continuous efforts to promote education and expertise within the waste management sector, we have established the "Swachhta Diksha Centre" in Ambikapur. Our overarching goal is to equip professionals with the knowledge and tools needed to craft effective waste management solutions tailored to their specific communities. Simultaneously, we are dedicated to fostering public awareness of the paramount significance of responsible waste management in shaping a cleaner and more sustainable future. The "Swachhta Diksha Centre" has cutting-edge infrastructure and an extensive array of resources that facilitate in-depth learning and skill development. Moreover, we offer a flexible training approach, accommodating the diverse needs of individuals, organizations, and communities by providing both online and offline training options. Our comprehensive curriculum covers every aspects of environmental issues on air, water pollution and waste management, including waste reduction, recycling, composting, and landfill management, ensuring a well-rounded understanding of this critical field. Through the "Swachhata Diksha" training center, we have shared our expertise with multiple states, conducting training sessions and capacity-building workshops for the District Magistrates and other concerned officers which improves sustainable waste management in the state. Our state has assisted multiple states by offering training and capacity building workshops regarding sustainable waste management. 80 officials from Maharashtra, 50 from Uttar Pradesh, 28 from Tamil Nādu, 25 from Rajasthan, 10 from Andhra Pradesh, 40 from Tripura, 25 from Ladakh and 04 from J&K have been offered training from the training centre. Additionally, our reach extends beyond national borders, exemplified by our collaboration with Nepal, where we have provided training to approximately 70 officials. This international collaboration underscores our commitment to promoting responsible waste management practices on a global scale. • Under Swachh Bharat Mission Gramin, the Rural Departments has organized several training programs on solid and liquid waste management, plastic waste management, fecal sludge management for Panchayati Raj Institution members, concerned stakeholders at development blocks and district levels. A total of 452 trainings were organized in the FY 2022-23 and 737 trainings in FY 2023-24 during which a total of 39427 people in FY 2022-23 and 43887 people in FY 2023-24 were trained. These training programs are continuously enhancing the skills and knowledge of individuals engaged in the execution of waste management projects, ensuring effective and informed implementation. • <i>Details of the training session conducted is attached as Annexure M.</i>

Sr No.	NGT's Analysis, Findings and Direction	Compliance/ Action taken
18	<p>Para 58: Status of sewage and solid waste management with respect to each city, town and village be placed on State's portal and be made part of District environment Plan.</p>	<ul style="list-style-type: none"> • The comprehensive data on solid and liquid waste management of ULBs of the state has been uploaded in the State's Urban Administration and Development Department (UADD) website and Swachh Bharat Mission portal every month for public dissemination. By enhancing data accessibility, we contribute to improved waste management planning and environmental sustainability at the local and regional levels. • This endeavour aligns with our commitment to transparency, accountability, and the active involvement of the public in matters related to sewage and solid waste management, as outlined in the directives of the National Green Tribunal (NGT). We will continue to work towards strengthening these data dissemination mechanisms and promoting a culture of shared responsibility for waste management practices. • <i>Screenshot of the reports published on the web portal is attached as Annexure N.</i>
19	<p>Chief Secretary may set up a centralized single window mechanism for planning, capacity building and monitoring of waste management at the State level and District level</p> <p>a. (para 59): First change required is to set up a centralized single window mechanism for planning, capacity building and monitoring of waste management at the State level. Of course, local authorities have to do their duty and stocktaking at the district levels may continue but subject to supervision and control of such mechanism.</p> <p>b. It should be headed by an officer of the rank of Additional Chief Secretary with representation from concerned departments – Urban Development, Rural Development, Environment and Forest, Agriculture, Water Resources, Fisheries and Industries.</p> <p>c. The mechanism should be working on fulltime basis. Its functions should include preparing a comprehensive blue print, periodic review of progress in bridging the gaps in sewage and solid waste management and establishing,</p>	<ul style="list-style-type: none"> • The State has established a centralized single window mechanism headed by Additional Chief Secretary of the State to review the progress of under construction/proposed STPs, increasing connectivity of the existing STPs, interact with various stakeholders to utilize the treated wastewater from STPs and to discuss with the experts in the field of waste management to strengthen the solid waste management in the state. This mechanism will serve as the guiding authority for coordinating waste management efforts within the State, while local authorities continue to carry out their responsibilities at the district level, under the supervision and guidance of this centralized mechanism. • The first meeting of this committee was held on 27.09.2023 to review the progress in STP connectivity, utilizing the treated water from STPs in nearby industries and also reviewed the steps taken by departments with regards to the direction of Hon'ble NGT. • <i>Notification of formation of centralized single window mechanism, Letter to call the first meeting and minutes of the first meeting of this committee is attached as Annexure O.</i> • Consistent training initiative for personnel involved in waste management projects is actively in motion. Training sessions are independently orchestrated by both the Urban and Rural Departments, catering to individuals deeply involved in the execution of waste management projects. The core purpose of this program is to elevate the proficiency and expertise of those engaged in the practical implementation of waste management projects, guaranteeing that the procedures are not just effective but also well-informed. This proactive strategy is geared toward the enhancement of waste management practices, with a fundamental commitment to environmental preservation. Simultaneously, it reinforces robust collaboration among all stakeholders involved in these endeavours.

Sr No.	NGT's Analysis, Findings and Direction	Compliance/ Action taken
	<p>continuous interaction with the stakeholders, including experts and institutions, concerned departments, community members and all other stakeholders.</p> <p>d. There must be a continuous training programme for those involved in execution of waste management projects.</p> <p>e. It was held that training must be planned for probationers and in service officers, particularly those who have to serve as District Magistrates to implement DEPs including sewage and solid waste management.</p>	
20	<p>State level Monitoring Mechanism be set up under Chief Secretary and District level Monitoring Mechanism under District Magistrate for monthly review starting from 1st May 2023 (para 59 & 65).</p> <p>a. Restoration plans need to be executed at the earliest simultaneously in all districts/cities/ towns/ villages in a time bound manner without further delay with well laid monitoring mechanism at State and District level.</p> <p>b. District Magistrates must take ownership for monitoring of sewage and solid waste management and regularly providing report to Chief Secretary on monthly basis and overall compliance be ensured by Chief Secretary for which regular meetings be conducted.</p>	<ul style="list-style-type: none"> • The state has directed all the district collectors vide letter dated 23.05.2023 to set up District level Monitoring Mechanism to review the progress of solid and liquid waste management of the districts in every month. In this context, a resilient Monitoring Mechanism has been firmly established, operating effectively at every District levels. Its primary objective is to ensure the efficient execution of restoration plans within predetermined timelines, spanning across all districts, cities, towns, and villages. This steadfast commitment to progress is fortified by an intricate monitoring framework, strategically designed to expedite the restoration process and eliminate any potential delays. • District Magistrates have wholeheartedly embraced the responsibility of overseeing sewage and solid waste management within their respective domains. To guarantee transparency and accountability, monthly meetings are diligently convened to assess the overall status and advancement in waste and sewage management. • In parallel, the Chief Secretary, as the central figure in ensuring state-wide compliance, actively conducts regular meetings with all involved departments Secretaries. These meetings serve the purpose of not only tracking the progress of ongoing initiatives but also addressing any obstacles that may arise, all the while maintaining a high standard of accountability. This proactive approach stands as a testament to our resolute commitment to advancing waste management practices and safeguarding our environment. • The active engagement of the Chief Secretary and District Magistrates in monitoring and compliance ensures that these critical initiatives are progressing as planned, and any obstacles are promptly addressed to facilitate a cleaner and more sustainable future for our state. • <i>Letter directing all the district collectors to set up District level Monitoring Mechanism is attached as Annexure P.</i>

ULB wise information on Solid Waste Management

S NO.	ULB Name	ULB Status	Population Covered (Census 2011)	Current Population	Total number of wards	Total number of SLRM center	Total number of Compost Shed	Total Solid Waste generated (TPD)	Total Solid Waste Composted (TPD) Wet Waste	Total Solid Waste Recycled / Reuse (TPD) Dry Waste	Total Solid Waste Disposed in Landfill (TPD) Inerts	Total No. of waste transportation Vehicles	Total No. of septage transportation Vehicles	Bailing Machine	Fatka Machine
TOTAL			5697807	7428758	3255	377	185	1820	1063	726	31	5721	264	173	177
1	Aamdi	Nagar Panchayat	6600	8646	15	1	1	1.1	0.7	0.4	0	12	1	1	
2	Abhanpur	Nagar Panchayat	14432	18083	15	1	1	1.8	1.1	0.7	0	12	1	1	1
3	Adbhar	Nagar Panchayat	7272	9112	15	1	1	2.3	1.4	0.9	0	13	1	1	1
4	Ahiwara	Nagar Palika Parishad	20384	22422	15	2	1	4.5	2.8	1.7	0	31	1	1	1
5	Akaltara	Nagar Palika Parishad	22712	24943	20	2	1	4.9	2.9	2.0	0	37	2	1	1
6	Ambagarh Chowki	Nagar Panchayat	9889	12391	15	1	1	1.5	0.9	0.6	0	19	1	1	1
7	Ambikapur	Nagar Nigam	125392	145200	48	20	5	51.0	33.0	18.0	0	139	5	2	0
8	Antagarh	Nagar Panchayat	6777	8506	15	1	1	1.6	0.9	0.8	0	12	1	1	1
9	Arang	Nagar Palika Parishad	19091	21001	15	2	1	3.9	2.3	1.6	0	30	1	2	2
10	Arjunda	Nagar Panchayat	4851	6078	15	1	1	1.4	0.9	0.6	0	13	1	1	1
11	Badi Bacheli	Nagar Palika Parishad	21435	23807	18	2	1	4.3	3.1	1.2	0	15	2	1	1
12	Bagbahra	Nagar Palika Parishad	19529	21545	15	2	1	5.1	3.2	1.9	0	32	2	1	1
13	Bagicha	Nagar Panchayat	10427	13065	15	1	1	1.6	1.0	0.6	0	8	1	1	1
14	Baikunthpur	Nagar Palika Parishad	17142	19200	20	3	1	3.2	2.1	1.1	0	49	2	1	1
15	Balod	Nagar Palika Parishad	23648	29631	20	2	1	3.9	1.8	2.1	0	28	2	1	1
16	Baloda	Nagar Panchayat	13630	17078	15	1	1	2.9	1.7	1.2	0	20	2	1	1
17	Baloda Bazar	Nagar Palika Parishad	26632	32449	21	3	1	3.0	2.1	0.9	0	32	1	1	1
18	Balrampur	Nagar Palika Parishad	4456	5792	15	1	1	0.9	0.6	0.3	0	14	1	1	1
19	Baramkela	Nagar Panchayat	5600	7017	15	1	1	1.8	1.0	0.8	0	9	1	1	1
20	Barsur	Nagar Panchayat	6636	7554	15	1	1	2.5	1.8	0.7	0	12	1	1	1
21	Basna	Nagar Panchayat	10345	12962	15	1	1	1.4	0.9	0.5	0	9	2	1	1
22	Bastar	Nagar Panchayat	10048	11235	15	1	1	1.8	1.1	0.7	0	18	1	1	1
23	Bemetara	Nagar Palika Parishad	28536	35756	21	3	1	5.0	3.0	2.0	0	33	1	1	1
24	Berla	Nagar Panchayat	5165	6472	15	1	1	2.0	1.2	0.8	0	12	1	1	1
25	Bhairamgarh	Nagar Panchayat	9026	10251	15	1	1	1.6	0.8	0.8	0	15	1	1	1
26	Bhakhara	Nagar Panchayat	7574	9456	15	1	1	0.9	0.4	0.5	0	13	1	1	1
27	Bhanupratappur	Nagar Panchayat	8125	11400	15	1	1	1.7	0.7	1.0	0	22	1	1	1
28	Bhatapara	Nagar Palika Parishad	57537	63780	31	4	1	11.6	7.0	4.6	0	42	1	1	1
29	Bhatgaon	Nagar Panchayat	10371	12995	15	1	1	1.2	0.8	0.5	0	18	1	1	1
30	Bhatgaon_SB	Nagar Panchayat	10371	12995	15	1	1	2.2	1.4	0.8	0	10	1	1	1
31	Bhilai	Nagar Nigam	516562	668228	70	9	4	180.8	108.1	72.7	0	351	6	3	5
32	Bhilai Charoda	Nagar Nigam	98008	118706	40	10	1	18.0	10.4	7.6	0	86	1	1	2
33	Bhopalpatnam	Nagar Panchayat	4445	5775	15	1	1	0.5	0.3	0.2	0	6	1	1	1
34	Bijapur	Nagar Palika Parishad	16129	20125	15	2	1	1.8	1.1	0.7	0	27	1	1	1

ULB wise information on Solid Waste Management

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TOTAL			5697807	7428758	3255	377	185	1820	1063	726	31	5721	264	173	177
35	Bilaiagarh	Nagar Panchayat	5544	6947	15	1	1	0.9	0.6	0.4	0	10	1	1	1
36	Bilaspur	Nagar Nigam	331030	649068	70	17	7	173.2	99.1	69.2	5	166	7	1	3
37	Bilha	Nagar Panchayat	11048	12678	15	1	1	1.5	0.9	0.6	0	14	1	1	1
38	Birgaon	Nagar Nigam	96294	120656	40	8	1	28.0	17.0	11.0	0	71	2	2	2
39	Bishrampur	Nagar Panchayat	11367	14243	15	1	1	1.3	0.8	0.6	0	20	1	1	1
40	Bodla	Nagar Panchayat	5689	7128	15	1	1	1.0	0.7	0.3	0	19	1	1	1
41	Bodri	Nagar Panchayat	17481	21204	15	1	1	2.4	1.5	1.0	0	13	1	1	1
42	Champa	Nagar Palika Parishad	45256	56706	27	4	1	9.7	5.8	3.9	0	50	3	1	1
43	Chandkhuri	Nagar Panchayat	3341	7007	15	1	1	0.8	0.4	0.3	0	12	1	0	0
44	Chandrapur	Nagar Panchayat	7688	8763	15	1	1	1.8	1.1	0.7	0	15	1	1	1
45	Charama	Nagar Panchayat	9707	12302	15	1	1	2.0	1.2	0.8	0	13	2	1	1
46	Chhuikhadan	Nagar Panchayat	7093	9214	15	1	1	2.8	1.2	1.6	0	11	1	1	1
47	Chhura	Nagar Panchayat	6095	7942	15	1	1	1.3	0.8	0.5	0	14	1	1	1
48	Chhuriya	Nagar Panchayat	4509	5650	15	1	1	0.7	0.5	0.2	0	9	1	1	1
49	Chikhlakasa	Nagar Panchayat	6160	7718	12	1	1	1.4	0.8	0.6	0	13	1	1	1
50	Chirimiri	Nagar Nigam	85317	106902	40	10	1	10.6	6.0	4.6	0	87	3	1	2
51	Churikala	Nagar Panchayat	8239	9063	15	1	1	2.1	1.3	0.8	0	5	1	1	1
52	Dabhara	Nagar Panchayat	7854	8893	15	1	1	1.8	1.1	0.7	0	13	1	1	1
53	Dallirajhura	Nagar Palika Parishad	44363	55587	27	4	1	9.5	5.7	3.8	0	85	3	1	1
54	Dantcwada	Nagar Palika Parishad	13633	16560	15	1	1	3.0	2.1	0.9	0	15	1	1	1
55	Devkar	Nagar Panchayat	7007	7967	15	1	1	1.4	0.9	0.6	0	15	1	1	1
56	Dhamdha	Nagar Panchayat	9961	12359	15	1	1	2.8	1.7	1.1	0	15	1	1	1
57	Dhamtari	Nagar Nigam	89860	107496	40	10	1	22.8	16.0	6.9	0	125	4	2	2
58	Dharamjaygarh	Nagar Panchayat	14354	18102	15	1	1	2.3	1.4	1.0	0	20	1	1	1
59	Dipka	Nagar Palika Parishad	27158	34029	21	2	1	2.5	1.5	1.0	0	24	2	1	1
60	Dongargaon	Nagar Palika Parishad	14691	18410	15	1	1	3.0	2.0	1.0	0	47	2	1	1
61	Dongargarh	Nagar Palika Parishad	37372	46827	24	4	1	4.7	3.1	1.6	0	24	1	1	1
62	Dornopal	Nagar Panchayat	7238	9592	15	1	1	1.4	0.9	0.5	0	6	1	1	1
63	Doundi	Nagar Panchayat	8042	10077	13	1	1	2.2	1.4	0.8	0	18	1	1	1
64	Doundilohara	Nagar Panchayat	6046	7574	15	1	1	1.8	1.1	0.7	0	14	1	1	1
65	Durg	Nagar Nigam	268806	336814	60	10	1	81.0	49.5	31.5	0	273	2	1	2
66	Farasgaon	Nagar Panchayat	6306	8121	15	1	1	1.0	0.4	0.6	0	16	1	1	1
67	Fingeshwar	Nagar Panchayat	9752	11913	15	1	1	1.4	0.7	0.7	0	19	1	1	1
68	Gandai	Nagar Panchayat	13278	14605	15	1	1	2.0	0.6	1.5	0	30	1	1	1

ULB wise information on Solid Waste Management

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TOTAL			5697807	7428758	3255	377	185	1820	1063	726	31	5721	264	173	177
69	Gariyaband	Nagar Palika Parishad	10517	13574	15	1	1	1.5	0.9	0.6	0	13	1	1	1
70	Gaurcella	Nagar Panchayat	18165	22761	15	1	1	2.9	1.7	1.1	0	13	1	1	1
71	Geedam	Nagar Panchayat	7440	9485	15	1	1	1.6	0.8	0.8	0	9	1	1	1
72	Gharghoda	Nagar Panchayat	9455	12282	15	1	1	2.0	1.2	0.9	0	6	1	1	1
73	Gobranavapara	Nagar Palika Parishad	29315	36732	21	3	1	5.9	3.5	2.4	0	31	1	1	1
74	Gunderdehi	Nagar Panchayat	8614	10793	15	1	1	1.9	1.1	0.8	0	19	1	1	1
75	Gurur	Nagar Panchayat	3775	4730	15	1	1	0.9	0.6	0.4	0	10	1	1	1
76	Jagdapur	Nagar Nigam	125463	150556	48	10	1	38.0	22.8	15.2	0	75	4	2	3
77	Jaijaipur	Nagar Panchayat	7946	9956	15	1	1	1.7	1.0	0.7	0	15	1	1	1
78	Jamul	Nagar Palika Parishad	25878	32425	20	2	1	6.3	3.5	2.8	0	29	1	1	1
79	Janjgir Naila	Nagar Palika Parishad	40561	50823	25	3	1	9.5	5.7	3.8	0	36	3	1	1
80	Jarhi	Nagar Panchayat	7228	9047	15	1	1	1.3	0.5	0.8	0	14	1	1	1
81	Jashpur Nagar	Nagar Palika Parishad	25422	31854	20	2	1	6.2	4.1	2.1	0	32	2	1	1
82	Jhagrakhand	Nagar Panchayat	7680	9800	15	1	1	0.9	0.5	0.3	0	13	1	1	1
83	Kanker	Nagar Palika Parishad	27541	36941	21	3	1	4.2	2.5	1.7	0	29	1	1	1
84	Kasdol	Nagar Panchayat	14071	16008	15	1	1	2.5	1.5	1.0	0	0	2	1	1
85	Katghora	Nagar Panchayat	22690	27484	15	2	1	4.2	2.5	1.7	0	16	2	1	1
86	Kawardha	Nagar Palika Parishad	46645	64101	27	4	1	5.7	3.2	2.5	0	92	3	1	1
87	Keskal	Nagar Panchayat	11115	14002	15	1	1	2.0	1.2	0.8	0	10	1	1	1
88	Khairagarh	Nagar Palika Parishad	22564	25770	20	2	1	4.7	2.8	1.9	0	23	1	1	1
89	Kharod	Nagar Panchayat	10193	12772	15	1	1	1.8	1.1	0.7	0	14	1	1	1
90	Kharora	Nagar Panchayat	9236	11573	15	1	1	1.2	1.0	0.2	0	9	1	1	1
91	Kharsiya	Nagar Palika Parishad	18939	21749	18	2	1	2.7	1.5	1.2	0	9	1	1	1
92	Khongapani	Nagar Panchayat	17400	20128	15	1	1	2.8	2.0	0.9	0	12	1	1	1
93	Kirandul	Nagar Palika Parishad	18887	19202	18	1	1	3.8	2.3	1.5	0	8	1	1	1
94	Kirodimal Nagar	Nagar Panchayat	13102	15520	15	1	1	2.4	1.4	1.0	0	15	1	1	1
95	Kondagaon	Nagar Palika Parishad	30921	38744	22	3	1	6.2	3.7	2.5	0	47	2	1	1
96	Konta	Nagar Panchayat	7038	7039	15	1	1	1.2	0.8	0.4	0	10	1	1	1
97	Korba	Nagar Nigam	363390	405000	67	19	2	100.0	58.7	41.3	0	424	5	1	1
98	Kota	Nagar Panchayat	18405	23061	15	1	1	2.5	1.5	1.0	0	17	1	1	1
99	Kotba	Nagar Panchayat	6805	8500	15	1	1	1.1	0.6	0.4	0	14	1	1	1
100	Kumhari	Nagar Palika Parishad	35044	43910	24	3	1	6.3	3.6	2.7	0	45	3	1	1
101	Kunkuri	Nagar Panchayat	13846	17560	15	1	1	2.1	1.2	0.9	0	23	1	1	1
102	Kura	Nagar Panchayat	8855	11098	15	1	1	2.0	1.2	0.8	0	14	1	1	1

ULB wise information on Solid Waste Management

S NO.	ULB Name	ULB Status	Population Covered (Census 2011)	Current Population	Total number of wards	Total number of SLRM center	Total number of Compost Shed	Total Solid Waste generated (TPD)	Total Solid Waste Composted (TPD) Wet Waste	Total Solid Waste Recycled / Reuse (TPD) Dry Waste	Total Solid Waste Disposed in Landfill (TPD) Inerts	Total No. of waste transportation Vehicles	Total No. of septage transportation Vehicles	Bailing Machine	Fatka Machine
TOTAL			5697807	7428758	3255	377	185	1820	1063	726	31	5721	264	173	177
103	Kurud	Nagar Panchayat	13783	17250	15	1	1	2.0	1.2	0.8	0	20	1	1	1
104	Kusmi	Nagar Panchayat	7448	8565	15	1	1	1.0	0.6	0.4	0	8	1	1	1
105	Lailunga	Nagar Panchayat	8207	10662	15	1	1	2.0	1.2	0.8	0	13	1	1	1
106	Lakhanpur	Nagar Panchayat	6270	7856	15	1	1	1.4	0.7	0.7	0	15	2	1	1
107	Lawan	Nagar Panchayat	8984	11734	15	1	1	1.3	0.8	0.4	0	19	1	1	1
108	Lormi	Nagar Panchayat	15156	18990	15	1	1	2.4	1.4	1.0	0	23	1	1	1
109	Magarload	Nagar Panchayat	6500	7650	15	1	1	0.9	0.6	0.3	0	18	1	1	1
110	Mahasamund	Nagar Palika Parishad	53783	67390	30	4	1	13.0	8.4	4.6	0	212	3	1	1
111	Malhar	Nagar Panchayat	8505	11786	15	1	1	1.2	0.7	0.5	0	24	1	1	1
112	Mana Camp	Nagar Panchayat	11953	13467	15	1	1	2.3	1.4	0.9	0	12	1	1	1
113	Mandir Hasaud	Nagar Panchayat	16086	20156	20	3	1	2.5	1.4	1.2	0	20	1	0	0
114	Manendragarh	Nagar Palika Parishad	33071	42198	22	3	1	4.9	3.2	1.7	0	62	1	1	1
115	Maro	Nagar Panchayat	6596	8365	15	1	1	1.1	0.7	0.4	0	13	1	1	1
116	Mungeli	Nagar Palika Parishad	31306	39226	22	3	1	6.3	3.8	2.5	0	23	2	1	1
117	Nagri	Nagar Panchayat	13308	16675	15	1	1	2.1	1.3	0.8	0	19	1	1	1
118	Nailedri	Nagar Panchayat	5333	6682	15	1	1	1.0	0.6	0.4	0	8	1	1	1
119	Narayanpur	Nagar Palika Parishad	22106	27650	15	2	1	2.5	1.3	1.2	0	14	2	1	1
120	Narharpur	Nagar Panchayat	4509	5719	15	1	1	2.0	1.2	0.8	0	14	1	1	1
121	Navagarh(Janjgir Champa)	Nagar Panchayat	8118	10172	15	1	1	1.9	1.1	0.8	0	17	1	1	1
122	Nawagarh	Nagar Panchayat	10541	13369	15	1	1	1.7	1.1	0.7	0	12	1	1	1
123	Naya Baradwar	Nagar Panchayat	8793	11018	15	1	1	1.8	1.1	0.7	0	12	1	1	1
124	Pakhanjur	Nagar Panchayat	10201	12348	15	1	1	1.8	0.7	1.1	0	26	2	1	1
125	Palari	Nagar Panchayat	8567	10724	15	1	1	1.4	0.9	0.5	0	17	2	1	1
126	Pali	Nagar Panchayat	5514	6909	15	1	1	1.0	0.6	0.4	0	14	1	1	1
127	Pandariya	Nagar Panchayat	16165	19950	15	1	1	2.5	1.5	1.0	0	22	1	1	1
128	Pandatarai	Nagar Panchayat	7008	8990	15	1	1	1.1	0.7	0.4	0	8	1	1	1
129	Parpodi	Nagar Panchayat	3741	4687	15	1	1	1.0	0.8	0.3	0	8	1	1	1
130	Patan	Nagar Panchayat	10133	12697	15	1	1	2.0	1.1	0.9	0	25	1	1	1
131	Pathalgaon	Nagar Panchayat	16613	20816	15	1	1	2.0	1.1	0.9	0	35	1	1	1
132	Pathariya	Nagar Panchayat	6349	7955	15	1	1	1.5	0.9	0.6	0	8	1	1	1
133	Pendra	Nagar Panchayat	14120	17692	15	1	1	2.8	1.7	1.1	0	21	1	1	1
134	Pipariya	Nagar Panchayat	4859	5349	15	1	1	1.0	0.7	0.3	0	6	1	1	1
135	Pithora	Nagar Panchayat	8428	10856	15	1	1	3.3	1.9	1.4	0	13	1	1	1
136	Pratappur	Nagar Panchayat	6535	7061	15	1	1	1.4	0.9	0.6	0	10	2	1	1

ULB wise information on Solid Waste Management

S NO.	ULB Name	ULB Status	Population Covered (Census 2011)	Current Population	Total number of wards	Total number of SLRM center	Total number of Compost Shed	Total Solid Waste generated (TPD)	Total Solid Waste Composted (TPD) Wet Waste	Total Solid Waste Recycled / Reuse (TPD) Dry Waste	Total Solid Waste Disposed in Landfill (TPD) Inerts	Total No. of waste transportation Vehicles	Total No. of septage transportation Vehicles	Bailing Machine	Fatka Machine
TOTAL			5697807	7428758	3255	377	185	1820	1063	726	31	5721	264	173	177
137	Premnagar	Nagar Panchayat	4954	6207	15	1	1	0.6	0.4	0.1	0	12	1	1	1
138	Pussore	Nagar Panchayat	4744	5944	15	1	1	1.1	0.6	0.4	0	16	1	1	1
139	Rahod	Nagar Panchayat	6160	7718	15	1	1	1.5	0.9	0.6	0	12	1	1	1
140	Raigarh	Nagar Nigam	166460	171819	48	12	1	58.0	34.8	23.2	0	205	4	1	1
141	Raipur	Nagar Nigam	1010433	1467369	70	0	0	575.0	319.0	230.0	26	255	22	0	0
142	Rajim	Nagar Panchayat	14090	17101	15	1	1	1.6	0.9	0.7	0	23	2	1	1
143	Rajnandgaon	Nagar Nigam	163114	204382	51	20	3	47.0	27.0	20.0	0	187	6	2	2
144	Rajpur	Nagar Panchayat	4838	6062	15	1	1	0.9	0.6	0.3	0	9	1	1	1
145	Ramanujganj	Nagar Panchayat	11893	14902	15	1	1	1.5	0.9	0.6	0	21	1	1	1
146	Ratanpur	Nagar Palika Parishad	24636	29690	15	2	1	5.2	3.1	2.1	0	24	1	1	1
147	Risali	Nagar Nigam	108838	135326	40	4	2	32.0	19.2	12.8	0	145	3	1	0
148	Sahaspur Lohara	Nagar Panchayat	7017	7717	15	1	1	1.0	0.3	0.7	0	10	1	1	1
149	Saja	Nagar Panchayat	5257	6587	15	1	1	1.3	0.8	0.5	0	13	1	1	1
150	Sakti	Nagar Palika Parishad	21955	27510	18	2	1	2.7	1.6	1.1	0	19	1	1	1
151	Samoda	Nagar Panchayat	6907	7927	15	1	1	1.5	0.9	0.6	0	12	1	0	0
152	Saragaon	Nagar Panchayat	7216	9042	15	1	1	1.7	1.0	0.7	0	10	1	1	1
153	Saraipali	Nagar Palika Parishad	20043	25114	15	2	1	4.2	2.5	1.7	0	18	2	1	1
154	Sarangarh	Nagar Palika Parishad	24798	31072	15	1	1	5.3	2.9	2.4	0	16	1	1	1
155	Sargaon	Nagar Panchayat	7484	9377	15	1	1	1.6	1.0	0.7	0	12	2	1	1
156	Sariya	Nagar Panchayat	6927	8680	15	1	1	2.0	1.2	0.8	0	9	1	1	1
157	Shivpur Churcha	Nagar Palika Parishad	16634	18631	15	2	1	3.2	2.1	1.1	0	19	1	1	1
158	Shivrinaryan	Nagar Panchayat	9707	12172	15	1	1	2.3	1.4	0.9	0	15	1	1	1
159	Simga	Nagar Panchayat	16029	20084	15	1	1	3.0	1.8	1.2	0	18	1	1	1
160	Sitapur	Nagar Panchayat	9361	11158	15	1	1	1.8	1.0	0.8	0	10	1	1	1
161	Sukma	Nagar Palika Parishad	13926	15180	15	1	1	3.4	2.4	1.0	0	13	1	1	1
162	Surajpur	Nagar Palika Parishad	20189	25297	18	3	1	4.7	2.6	2.1	0	29	1	1	1
163	Takhatpur	Nagar Palika Parishad	19968	25020	15	2	1	2.8	1.7	1.1	0	11	1	1	1
164	Thankahamhariya	Nagar Panchayat	8373	10491	15	1	1	1.6	0.9	0.7	0	10	1	1	1
165	Tildanevra	Nagar Palika Parishad	36360	43780	22	3	1	7.5	4.5	3.0	0	38	1	1	1
166	Tumgaon	Nagar Panchayat	7394	9265	15	1	1	1.9	1.0	0.9	0	20	1	1	1
167	Tundra	Nagar Panchayat	8211	10223	15	1	1	1.2	0.9	0.3	0	22	1	1	1
168	Utai	Nagar Panchayat	8752	10966	15	1	1	2.1	1.2	1.0	0	39	1	1	1
169	Wadrafnagar	Nagar Panchayat	6048	7578	15	1	1	1.0	0.8	0.1	0	12	1	1	1

District wise information of Solid Waste Management in villages

Sr.No.	District Name	Total Villages	Total Waste Generation in TPD	No. of SWM Assets	No. of Waste collection and segregation sheds		No. Of Community Compost Pits		No. of Community Bio-Gas Plants		No. of Vehicles for Collection & Transportation		No. of Segregation Bins at Community Places	
					No. of Assets	HouseHold Covered	No. of Assets	HouseHold Covered	No. of Assets	HouseHold Covered	No. of Assets	HouseHold Covered	No. of Assets	HouseHold Covered
TOTAL		19611	2051.73287	133842	11416	1891321	91130	5216926	832	60468	13767	2273661	16697	968830
1	Balod	690	58.22	3850	378	93112	2762	138130	9	64	459	105494	242	13599
2	Baloda Bazar	731	98.84	4881	431	84368	3191	140532	9	753	590	80286	660	73625
3	Balrampur	635	53.21	3080	384	31202	2075	65020	14	90	439	32889	168	5641
4	Bastar (Jagdalpur)	613	5.79	2310	156	25832	1857	78114	31	1994	169	19915	97	9814
5	Bemetara	683	65.64	6461	470	29527	5285	125125	22	259	675	66550	9	896
6	Bijapur	564	4.87	1918	164	15591	863	52323	8	223	209	19070	674	28649
7	Bilaspur	663	80.44	5260	458	56166	4417	214511	20	787	297	49863	68	9052
8	Dantewada	224	15.7	330	78	8955	107	9227	2	250	75	6902	68	5032
9	Dhamtari	623	79.31	9654	403	88974	4866	223277	22	529	353	98511	4010	69759
10	Durg	380	82.03	4773	360	90673	3470	178137	24	885	746	144842	173	20143
11	Gariyaband	666	41.47	511	99	25484	338	23800	0	0	65	15511	9	2237
12	Gaurella Pendra Marwahi	221	3.1	944	157	28616	530	35771	15	1840	200	25074	42	5005
13	Janjgir - Champa	426	5.08	5570	347	55005	2846	230648	33	12962	383	47181	1961	142288
14	Jashpur	755	72.33	4022	609	97821	2294	100292	45	851	840	107975	234	21746
15	Kanker	1066	183.42	2485	252	57243	1781	91467	8	136	355	64826	89	2567
16	Kawardha(Kabirdham)	960	97.1	11891	1895	287137	6154	612461	86	5827	1899	213698	1857	257658
17	Khairagarh-Chhuikhadan-Gandai	440	31.09	5122	268	27734	3501	194973	132	10579	129	19843	1092	55871
18	Kondagaon	570	2.96	3081	226	23817	2504	85526	9	9	313	36797	29	3220
19	Korba	703	59.07	14291	758	95194	11844	416250	69	7282	729	127921	891	55409
20	Koriya	243	13.38	218	72	6962	81	4982	6	30	58	5094	1	150
21	Mahasamund	1115	255.15	2232	312	39539	1586	69076	32	3090	234	57705	68	4444
22	Manendragarh-Chirmiri-Bharatpur	391	21.53	969	251	22696	310	23591	20	353	386	31049	2	406
23	Mohala-Manpur-Ambagarh Chowki	490	34.63	6569	332	36951	4881	233546	40	2210	398	55482	918	30965

District wise information of Solid Waste Management in villages

Sr.No.	District Name	Total Villages	Total Waste Generation in TPD	No. of SWM Assets	No. of Waste collection and segregation sheds		No. Of Community Compost Pits		No. of Community Bio-Gas Plants		No. of Vehicles for Collection & Transportation		No. of Segregation Bins at Community Places	
					No. of Assets	HouseHold Covered	No. of Assets	HouseHold Covered	No. of Assets	HouseHold Covered	No. of Assets	HouseHold Covered	No. of Assets	HouseHold Covered
24	Mungeli	673	58.8	951	218	69853	376	130727	6	50	351	138350	0	0
25	Narayanpur	377	8.08	1727	133	11108	851	20104	10	524	154	10332	579	10096
26	Raigarh	919	124.26	7389	345	44467	6401	294953	9	288	567	70454	67	7687
27	Raipur	474	88.02	2629	358	152104	1086	296618	10	1672	1172	338556	3	142
28	Rajnandgaon	662	46.78	7667	522	58619	6250	316086	50	1009	408	70334	437	15785
29	Sakti	456	5.44	5484	263	54672	2825	419557	2	85	378	69005	2016	94494
30	Sarangarh-Bilaiarh	705	95.33	2489	134	22601	2167	141562	1	34	125	15334	62	7488
31	Sukma	385	15.96	490	84	8042	209	6534	48	3483	97	6415	52	4667
32	Surajpur	543	55.48	3324	243	80362	2647	182828	31	1638	315	82105	88	7433
33	Surguja	565	189.23	1270	256	60894	775	61178	9	682	199	40298	31	2862

The detailed information about the status of legacy waste in 162 ULBs

Reclaimed Dumpsite Detail (Bio Mining Technology Based on Ambikapur Model)						
S.No.	Name of District	Name of ULB	Reclaimed Dumpsite			Area Reclaimed (in Acre)
			location	latitude	longitude	
Raipur division						
1	Raipur	NN Birgaon	near kurdargarhi steel plant	21.295547	81.602402	12.26
2		NPP Gobara Nawapara	near Compost shed , Ward no. 19, Tarri road	20.961967	81.853857	2.26
3		NPP Tilda Newra	Ward no. 22, parsada road, near compost shed	21.550816	81.772616	5.26
4		NPP Arang	ward no.15, near khel maidaan	21.188520	81.969480	1.02
5		NP Abhanpur	Ward no. 15, belbhata, near rajim road	21.053213	81.768760	2.32
6		NP Kharora	Ward no. 11	21.409865	81.931551	2.52
7		NP Kurra	ward no. 15	21.442530	81.654560	1.12
8		NP Mana Camp	ward no.14, PTS road, near baal grih	21.195493	81.725206	1.22
9	Mahasamund	NPP Mahasamund	tumgaon road	21.134665	82.101647	2.52
10		NPP Bagabahara	Ward No. 9,near public toilet	21.039549	82.377093	2.02
11		NPP Saraipali	Ward No. 7, Jhilmila road ,near SLRM no.1	21.324234	83.020848	2.17
12		NP Pithora	ward no. 12, nagar panchayat marg, near compost shed	21.150000	82.300000	1.27
13		NP Basna	ward no. 4, near slrm jagdishpur road, near over bridge	21.287296	82.821938	2.02
14		NP Tumgaon	Ward no. 2, mahasamund road	21.190023	82.134787	2.52
15	BalodaBazar Bhatapara	NPP Balodabazar	village bharseli	21.688068	82.139927	2.52
16		NPP Bhatapara	ward no.4, rawanbhata	21.734157	81.934501	4.02
17		NP Simga	ward no 10,ekta nagar, near gajraj talab	21.640347	81.717700	1.92
18		NP Bhatgaon	Near college road, Ward no. 3	21.659506	81.806887	1.02
19		NP Kasdol	ward no. 01, court road	21.629217	82.435228	7.52
20		NP Lavan	Ward no. 8, near compost shed	21.633626	82.345589	1.52
21		NP Palari	Ward no. 1	21.533434	82.159105	2.12
22		NP Tundra	ward no. 6, beside dhaan mandi	21.673603	82.617854	2.52
23	Gariyaband	NP Bilaigarh	ward no.6, bangla bhatha	21.629971	82.721507	2.02
24		NPP Gariyaband	dharapara. Devbhog road	20.606640	82.080617	2.62
25		NP Rajim	Near compost shed, ward no. 1, bramcharya asharm ward.	20.978651	81.884531	2.52
26		NP Fingeshwar	Near slrm centre, Ward no. 7	20.978811	82.044800	1.52
27	Dhamtari	NP Chhura	Aawas para, Ward no. 3	20.812816	82.195352	1.82
28		NP Kurud	Ward No. 15, near railway crossing, kanharpuri	20.834277	81.696686	1.77
29		NP Nagari	near compost shed. ward no. 02	20.341388	81.959569	2.52
30		NP Bhakhara	ward no. 02	20.859788	81.601077	1.02
31		NP Magarload	ward no. 15, near compost shed	20.747361	81.849611	5.52
32		NP Amadi	ward no.15, near Mini stadium	20.764837	81.493926	1.52
Durg Division						
1	Durg	BHILAI CHARODA	Ward 17 vasundhra nagar pushpa vatika	21.210485	81.439254	16.09
2		DHAMDHA	Near iti polytechnic durg bemetara road	21.447508	81.329572	3.52
3		JAMUL	Near shiv mandir slrm number 2 ward 9	21.251123	81.397254	2.82
4		KUMHARI	Ward 4 near mahamaya road	21.257021	81.526030	2.02
5		AHIWARA	Ward no 7 near slrm centre	21.369107	81.425725	4.52

6		PATAN	Np Patan Pandar Khadan Near FSTP	21.035268	81.536501	2.62
7		UTAI	Ward 1 umer poti road	21.125928	81.369016	11.52
8	Balod	BALOD	Ward No. 2 Dashra Talab Npp Balod	20.736603	81.209290	1.37
9		GUNDERDEHI	Ward No. 3 bhagat Singh Ward SLRM Center	20.950381	81.285415	2.32
10		GURUR	Ward No. 13 Np Gurur CMO Building	20.679579	81.404303	1.70
11		ARJUNDA	Ward No. 15 Ramjanki Ward Kargil Chowk SLRM Center	20.983948	81.203160	1.42
12		DALLIRAJHARA	1 Ward no. 12 Lal Madain Dallirajahara 2 Ward No. 1 Rajhara Baba BSP Town ship	20.571360	81.057270	3.52
13		DAUNDI	Ward No. 09 Awarinala	20.484650	81.084310	2.02
14		DAUNDI LOHARA	Ward no. 11 Dr. Ambedkar Ward near by nagar Panchyat	20.786470	81.654048	1.42
15		CHIKLAKASA	Ward No. 5 Near FSTP Plant	20.602840	81.087200	1.52
16		BEMETARA	ward no 3 mukti dham ke pass	21.725067	81.534180	0.97
17		Bemetara	SAJA	Ward no. 13 Near of Compost Shed	21.650949	81.320829
18	PARPONDI		Ward No. 2 Indranagar	21.591861	81.210116	2.52
19	DEVKAR		Ward No. 3 Karmchari Awasi	21.554458	81.315445	3.52
20	BERLA		Ward no 1 chamdi mata mandir road, soni para	21.527395	81.474453	1.52
21	THANKHAMRIYA		ward no 7 khir bangla ke aage	21.795531	81.332199	0.77
22	MARO		Ward No. 3 Shubhas Chandra Bose Ward SLRM Center	21.863164	81.848132	1.229
23	NAVAGARH(BEMETARA)		Ward No 13 Bavali Para SLRM Center	21.905453	81.606106	1.669
24	Rajnandgaon		RAJNANDGAON	Ward no. 1 near bajrangpur nawagaon	21.119525	81.005082
25		DONGARGARH	Ward No. 01 Near Compost Shed	21.205968	80.754475	2.52
26		KHAIRAGARH	Ward No:1 Barbhari road gandai	21.418990	80.986636	2.72
27		CHUIKHADAN	Ward No:15 near compost shed	21.523170	80.995993	1.669
28		GANDAI	kamalnaryanpur Near atriya road	21.666208	81.057455	1.49
29		DONGARGAON	Ward No. 14 Kariyatola,Near Compost Shed Dongargaon	20.956183	80.834995	1.32
30		AMBAGARH CHOWKI	Ambagarh Chwoki Ward No. 14	20.770979	80.761082	1.52
31		CHURIYA	Vill. Boraidih Near By Chhuriya Compost Shed	21.001307	80.651442	1.02
32	Kawardha	KAWARDHA	Ward No. 17 Transport Nagar	22.016484	81.240940	2.02
33		PANDARIYA	Ward no. 10, near new bus stand	22.219976	81.409989	1.570
34		BODLA	Ward no. 9, near punjab national bank, jabalpur road	22.164206	81.213255	1.66
35		PANDATRAI	Ward no.10, sakti ward near mukti dham	22.183354	81.328676	1.67
36		SAHASPUR LOHARA	Ward No. 11 S. Lohara	21.836692	81.130256	1.02
37		PIPARIYA	Ward No. 15 Pipariya	21.997967	81.323690	1.02
Bilaspur Division						
1		TIFRA	ward no 15, mannadol, beside sabji	22.068991	82.144573	3.52
2		TAKHATPUR	Ward 15, Near Maweshi Bazar	22.136019	81.881389	3.22
3		RATANPUR	ward no 7,girjaband ward	22.280192	82.177024	2.52
4		KOTA	Ward No. 15 Near Railway Crossing	22.294099	82.030199	1.27
5		BODRI	ward 10, dadah	22.024673	82.012310	1.66

6	Bilaspur	BILHA	ward 15 Nipania road	21.961560	82.057040	0.77
7		GOURELA	ward no 13 lohrajhorki	22.771063	81.924290	2.02
8		PENDRA	ward no 3 near FCI godawn	22.775600	81.956656	1.72
9		SAKRI	ward no 02, bandhwa para, near bijali office	22.109928	82.082283	1.52
10		SIRGITTI	Ward No 03 Near Muktidham Sirgitti	22.045461	82.148846	1.38
11		MALHAR	ward no 03,radhakrishna ward	21.900630	82.280300	1.02
12	Mungeli	MUNGELI	ward no 6, paramhans ward rehtua khaar near	22.047130	81.694410	1.52
13		LORMI	ward no 13, muktidham	22.269840	81.702110	1.02
14		PATHARIYA	dhanrash road ward no 8	22.021668	82.623826	2.22
15		SARGAON	Ward 8, beside overhead tank	21.907790	81.984591	1.62
16	Janjgir Champa	JANJGIR NAILA	Ward No. 25 santi Nagar Janjgir	21.987412	82.580356	6.72
17		CHAMPA	PIL ROAD ,NEAR BERIYAR chowk	22.028651	82.643237	1.92
18		SAKTI	WARD No 4 Near hatri bazar	22.020352	82.946360	1.17
19		AKALTARA	Ward No. 14 sabariya dera	22.001339	82.448839	5.12
20		NAYA BARADWAR	ward no1 durpa road nayabaradwar	22.020151	82.809116	2.02
21		BALODA	Ward 12 Rampur	22.139380	82.464537	1.22
22		KHAROD	word no. 10 sukul para	21.748006	82.580954	1.77
23		SHIVRINARYAN	word no. 1 sikari dera (janakpurword jogidipa)	21.721631	82.582308	1.52
24		ADBHAR	Beside Police Station Adbhar	21.952450	83.014530	0.72
25		NAVAGARH	Ward No. 1 near lingeshwar temple Nawagarh	21.854930	82.660370	3.02
26		SARAGAON	Bhatapara ward 1	22.003368	82.752059	1.02
27		CHANDRAPUR	word no 04, jabranpur, chandrapur	21.713498	83.232809	62.52
28		DABHARA	word no 02, chirghar road, dabhara	21.776361	83.068723	1.10
29		JAIJAIPUR	ward no 3 near badka bhata jaijaipur	21.835257	82.835148	1.72
30		RAHOD	word no. 15 sit Baba word	21.803096	82.504687	1.02
31	KORBA	DIPKA	mukatidham k pas Joyti Nagr near tahsil office	22.361411	82.544578	2.72
32		KATGHORA	near family court chhira ward no 1	22.511979	82.538987	1.56
33		CHURIKALA	dhanvash road ward no 15	22.472621	82.623822	0.985
34		PALI	near Muktidham	22.374010	82.329488	0.72
35	Raigarh	KHARSIYA	ward no 4 nawapara road	21.993710	83.092550	0.764
36		SARANGARH	Ward no. 3 Near Maveshi Bazar	21.591915	83.073898	2.77
37		GHARGHODA	Ward No. 15 Near Girls hostel	22.177162	83.355500	1.02
38		DHARAMJAYGARH	Ward No. 14 CHIKATWANI	22.459225	83.239054	1.02
39		BARAMKELA	Lendhra road ward number 10	21.559725	83.268093	1.66
40		KIRODIMAL NAGAR	ward no 9 uchchbhithi Road vijay nagar	21.933708	83.322385	1.66
41		SARIYA	Bhulumuda cowk ward no 15	21.646145	83.372148	1.59
42		LAILUNGA	ward 13 Near Mukti Dham Lailunga	22.385793	83.586027	1.02
43		PUSSORE	Ward No. 5 Near Parri Talab	21.750100	83.381352	0.525
Surguja Division						
1	Surguja	Ambikapur	ward no 46, bilaspur road ambikapur	23.100429	83.179770	16.52
2		Lakhanpur	ward no 15, shivpur , Lakhanpur	22.999390	83.033336	13.52
3		Sitapur	ward no 05, Near Aharapara talab , sitapur	22.752898	83.514426	1.234
4		Balrampur	Sindoor river road , Balrampur	23.609404	83.617383	2.52

5	Balrampur	Ramanujgunj	ward no 03, near ring road , Ramanujanj	23.821401	83.700724	2.02
6		Rajpur	ward no03, near wine shop , Rajpur	23.340457	83.405516	1.52
7		Kusmi	ward no 12, karondha road near muktidham	23.894428	83.925401	2.52
8		Wadrafnagar	ward no 03, Chadaila nala, Wadrafnagar	23.757416	83.192828	1.12
9	Surajpur	Surajpur	ward no 01, near rend river , Surajpur	23.219605	82.887292	1.77
10		Pratappur	ward no 01, chalgali road, near new Bus stand , Pratappur	23.560360	83.342260	1.72
11		Bhatgaon	ward no 08, deployaring area jharjharwa	23.355730	83.005080	1.77
12		Bishrampur	ward no 01, at rti collony , Bishrampur	23.210626	82.961414	1.02
13		Jarhi	ward no 05, muram ghat near durga pandal, Jarhi	23.210626	83.034770	1.92
14		Premnagar	ward no 01, near community heath center, Premnagar	22.968433	82.691265	1.02
15	Koria	Chirmiri	ward no 34, near kali mandir at trenching groud , Chirmiri	23.179816	82.354966	3.12
16		Manendragarh	ward no 01near shidd baba temple, Manendragarh	23.198570	82.174634	5.52
17		Shivpurcharcha	ward no 11, near under bridge shivpur charcha	23.318380	82.519310	3.02
18		Baikunthpur	ward no 01, near boys hostel Talwapara	23.284195	82.564616	5.52
19		Jagrakhand	ward no 11, near old railway bridge, Jhagrakhand	23.223511	82.033650	1.77
20		Khongapani	ward no 10, near SECL colony , Forest area , Khongapani	23.201882	82.162344	2.52
21		Nailaidri	ward n0 2, near slrm center, nai ledri	23.179252	82.195598	2.02
22	Jashpurnagar	Jashpurnagar	near old cattle market, ranchi road, Jashpurnagar	22.894428	84.156000	5.52
23		Pathalgaon	ward no 07, Raigarh road , Bharawi nala, Pathalgaon	22.533311	83.435600	2.02
24		Bagicha	ward no 10 Rainy road, Bagicha	22.995055	83.653028	3.52
25		Kotba	ward no 13, Shukhbatipara , near Police station, Kotba	22.434230	83.728670	1.27
26		Kunkiri	ward no 06, dugdugiya forest area , kunkuri	22.747603	83.946250	1.42
Bastar Division						
1	Bastar	Bastar	Ward no. 9	19.222590	81.946620	1.52
2	Kondagaon	Kondagaon	kopabeda ward no. 16	19.586630	81.652450	2.02
3		Keskal	gadsiliyara ward no. 7	20.087400	81.571740	1.02
4		Farasgaon	dongar road	19.867720	81.630190	1.76
5	Narayanpur	Narayanpur	behind muslim kabrishtan	19.432566	81.144574	2.68
6	Kanker	Kanker	bardebhata near shita mandir SLRM shitlapara	20. 2677	81. 49208	2.26
7		Charama	bheem rao ward no. 9	20.488923	81.366377	1.26
8		Naraharpur	Near Surhi nala	20.468350	81.634350	1.76
9		Bhanupratappur	Michipara	80.616389	20.037500	2.26
10		Pakhanjur	Ward no. 14 ranwahi	20.031020	80.003452	1.26
11		Antagarh	Near Kaju Plant ward no. 8	20.099429	81.159160	1.30
12		Dantewada	ward no. 12	18.888940	81.361288	2.26
13		Geedam	ward no. 14	18.983448	81.398960	1.76
14		Barsur	ward no. 1	19.120860	81.378820	3.90

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15	Dantewada	Kirandul	near nagarjun bodh vihar Gandhi nagar ward no. 16 kirandul	18.636593	81.263281	2.26
16		Bade Bacheli	ward no. 10	18.688459	81.249800	2.26
17	Sukma	Sukma	ward no. 13	18.385000	81.660000	4.46
18		Dornapal	ward no. 15	18.162350	81.496900	3.26
19		Konta	ward no. 9	17.852700	81.405100	4.26
20	Bijapur	Bijapur	Near Shaanti nagar ward no. 7	18.795514	80.801873	2.26
21		Bhairamgarh	ward no. 2 pt dindyal upadhyay ward	19.006774	81.070035	3.93
22		Bhopal patnam	ward no. 7 rani durgawati ward	18.858696	80.389526	2.06
Total					470.66	

Details of the Utilization capacity of all the operational STPs

Sr. No.	Location	Existing STP Capacity	Capacity Utilization (March 2023)	Capacity Utilization (March 2024)	Operational Status of STP	Compliance Status of STP
1	Chilhathi (Bilaspur)	17.0	16.0	16.0	Operational	Complied
2	Domuhani (Bilaspur)	54.0	8.5	16.4	Operational	Complied
3	Mini Mata Chowk (Kawardha)	2.1	1.6	1.8	Operational	Complied
4	Bhatagaon (Raipur)	6.0	5.8	5.8	Operational	Complied
5	Kara (Raipur)	35.0	21.0	21.0	Operational	Complied
6	Nimora (Raipur)	90.0	75.0	75.0	Operational	Complied
7	Chandandih (Raipur)	75.0	12.0	40.0	Operational	Complied
8	Nawa Raipur – Zone 2 (Raipur)	10.0	3.5	3.5	Operational	Complied
9	Nawa Raipur – Zone 3 (Raipur)	7.0	1.0	1.0	Operational	Complied
10	Nawa Raipur – Sector 19 (Raipur)	1.2	1.2	1.2	Operational	Complied
11	Banjipali (Raigarh)	25.0	15.0	23.0	Operational	Complied
12	Bade Atarmoda (Raigarh)	7.0	7.0	7.0	Operational	Complied
13	Balikota (Jagdalpur)	25.0	8.0	12.0	Operational	Complied
14	Mohad (Rajnandgaon)	6.2	3.0	3.0	Operational	Complied
TOTAL		360.5 MLD	178.6 MLD	226.7 MLD	Operational	

Details of the status timeline and intended use of reclaimed land of the 7 Legacy waste Dumpsites.

Sr. No.	ULBs Name	Legacy Waste Quantity (Tonne)	Area of Dumpsite (In sqm)	State Budget allocation (in Lakh)	Status March 2023	Status March 2024	Estimated work completion timeline	Cement plant name where RDF is being sent	Intended Use of Reclaimed Land
1	Raipur	4,50,000	1,16,751	1816.00	5 th Tender has been called due to non-availability of the Qualified Bidders.	22% work completed. (Work started in October 2023)	Dec 2024	ACC Jamul	Riverfront development projects
2	Korba	2,64,000	41,278	693.71	20% completed.	100% work completed.	May 2023	Emami Cements, Durg	Sanitary Park
3	Durg	1,44,000	40,469	599.58	70% completed.	100% work completed.	Oct 2023	Ultratech Cement, Simga	Gouthan & Compost center,
4	Raigarh	53,934	26,952	211.35	80% completed.	100% work completed.	May 2023	Rawan cement Works	Oxyzone
5	Jagdarpur	44,000	26,000	214.25	30% completed.	100% work completed.	May 2023	Ultratech Cement, Simga	Plantation
6	Dhamtari	35,000	18211	131.00	70% completed.	100% work completed.	May 2023	Ultratech Cement, Simga	Oxyzone & Gauthan
7	Rajnandgaon	26,506	14958	106.02	45% completed.	69% work completed.	Jul 2024	Birla Cements	Sanitation Park
Total		10,17,440	2,84,619	3771.91	Approx. 2,46,375 Tonne of Legacy waste was remediated.	Approx. 6,56,900 Ton of Legacy waste have been remediated till now.			

Note*: **Rajnandgaon:** Kindly note that Initially Legacy Waste Remediation at Rajnandgaon was managed by the ULB itself, with 64% completion. However, now the ULB has appointed a dedicated agency to expedite the work and it will be finished by 31.07.2024.

OFFICE OF THE MUNICIPAL CORPORATION, RAIGARH(C.G.)

SN. 405/PWD/N.P.N./2023

Raigarh, Date :- 9/10/2023

To,

The Director,
Urban Administration Department,
Indrawati Bhawan, Nawa Raipur Atal Nagar
Raipur, Chhattisgarh. 492002

**Subject: Work Completion Certificate of Legacy Waste Remediation work at at Trenching
Ground Bade Rampur Dump Site**

Dear Sir,

This is to certify that the Municipal Corporation, Raigarh(C.G.) has successfully completed the legacy waste remediation work as per the work order dated 480/15.11.2022. The remediation work commenced on 15.11.2022 and was completed on 15.03.2023.

A total of 53,934.00 metric tons, has been remediated in accordance with SWM Rules, 2016 and CPCB guidelines.

Additionally, the ULB has undertaken tree plantation activities on the reclaimed land. A total of 280 trees have been planted, contributing to the overall green cover enhancement of the area & Boundary wall has been Constructed.

The intended use of the reclaimed land is in line with the municipal planning and development objectives and Hon'ble NGT directions. The reclaimed land will be utilized for Recreational Purpose. We hereby submit this Work Completion Certificate for your kind perusal and records.

Yours sincerely,


Sunil Kumar Chandravanshi
Commissioner
Municipal Corporation
Raigarh (C.G.)

**OFFICE OF MUNICIPAL CORPORATION DHAMTARI, DIST-
DHAMTARI (C.G.)**

Website – nagarnigamdhamtari.org, Email ID – commissionerdhamtari@gmail.com

No./ 2998 /SWM/Legacy Waste/Dhamtari/

Date 09-10-2023

To,
The Director,
Urban Administration Department,
Indrawati Bhawan, Nawa Raipur Atal Nagar
Raipur, Chhattisgarh. 492002

Subject: Work Completion Certificate of Legacy Waste Remediation work at [Trenching Ground, Mahimasagar Ward, Dhamtari]

Dear Sir,

This is to certify that the Municipal Corporation Dhamtari, has successfully completed the legacy waste remediation work as per the work order dated 07/11/2022. The remediation work commenced on 15/11/2022 and was completed on 31/07/2023.

A total of 35000 metric tons, has been remediated in accordance with SWM Rules, 2016 and CPCB guidelines.

Additionally, the ULB has undertaken tree plantation activities on the reclaimed land. A total of 200 trees have been planted, contributing to the overall green cover enhancement of the area.

The intended use of the reclaimed land is in line with the municipal planning and development objectives and Hon'ble NGT directions. The reclaimed land will be utilized for C&D Waste Processing Plant, GNY Gothan, SLRM Center & Mini Nursery.

We hereby submit this Work Completion Certificate for your kind perusal and records.

Yours sincerely,

[Vinay Kumar Poyam]
Commissioner

Municipal Corporation Dhamtari



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कार्यालय, नगर पालिक निगम कोरबा (छ.ग.)

स्वच्छता शाखा – साकेत भवन, आई.टी.आई.चौक कोरबा (छत्तीसगढ़)

दुरभाष: 221288, 222672, फ़ैक्स : 07759-221929, पोस्ट बॉक्स नम्बर-12 पिन कोड- 495677

Webside : www.korbamunicipal.in, Email : mck.healthsection@gmail.com

क्रमांक / 06 / स्व. / 2023 / 12074

कोरबा दिनांक 06/10/2023

To,

The Director,
Urban Administration Department,
Indrawati Bhawan, Nawa Raipur Atal Nagar
Raipur, Chhattisgarh. 492002

**Subject: Work Completion Certificate of Legacy Waste Remediation work at Barbuspur
Dumping Yard Korba**

Dear Sir,

This is to certify that the **Municipal Corporation Korba** has successfully completed the legacy waste remediation work as per the work order dated **10.11.2022** The remediation work commenced on **27.07.2023** and was completed on **27.07.2023**

A total of **2,64000** metric tons, has been remediated in accordance with SWM Rules, 2016 and CPCB guidelines.

Additionally, the ULB has undertaken tree plantation activities on the reclaimed land. A total of **100** trees have been planted, contributing to the overall green cover enhancement of the area.

The intended use of the reclaimed land is in line with the municipal planning and development objectives and Hon'ble NGT directions. The reclaimed land will be utilized for **Garden & 100 TPD Waste Processing Plant Unit**.

We hereby submit this Work Completion Certificate for your kind perusal and records.

Yours sincerely,

[Signature]

[Pratishtha Mangain]

Commissioner, **Municipal Corporation Korba**



कार्यालय, नगर पालिक निगम, दुर्ग (छ0ग0)

पता :- नया बस स्टैंड के पीछे, गौख पथ, दुर्ग

फोन एवं फैक्स :- 0788-2322148

Email ID :- durgmc2017@gmail.com



Monday, 09 October, 2023

To,

The Director,
Urban Administration Department,
Indrawati Bhawan, Nawa Raipur Atal Nagar
Raipur, Chhattisgarh. 492002

Subject: Work Completion Certificate of Legacy Waste Remediation work at Potiyakala, Near Kabir Ashram, Ward 54, Durg

Dear Sir,

This is to certify that the Municipal Corporation, Durg, has successfully completed the legacy waste remediation work as per the work order dated 07.09.2023. The remediation work commenced on 29.09.2022 and was completed on 28.09.2023.

A total of 144000 metric tons (as per RFP), has been remediated in accordance with SWM Rules, 2016 and CPCB guidelines.

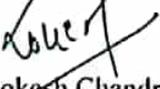
Additionally, the ULB has undertaken tree plantation activities on the reclaimed land. A total of 1100 trees have been planted, contributing to the overall green cover enhancement of the area.

The intended use of the reclaimed land is in line with the municipal planning and development objectives and Hon'ble NGT directions. The reclaimed land will be utilized for Plantation. Already under Solid Waste Management (SWM), Wet waste compost plant and under Godhan Nyay Yojna (GNY), vermin compost plant are running under jurisdiction of Municipal Corporation, Durg at the above land.

We hereby submit this Work Completion Certificate for your kind perusal and records.

Yours sincerely,

[Signature]


Lokesh Chandrakar

Commissioner, Municipal Corporation, Durg

Office Of TheMunicipal Corporation Jagdalpur

Distt :- Bastar

30/09/2023

To,

The Director,
Urban Administration Department,
Indrawati Bhawan, Nawa Raipur Atal Nagar
Raipur, Chhattisgarh. 492002

Subject: Work Completion Certificate of Legacy Waste Remediation work at Kangoli dumpsite Jagdalpur.

Dear Sir,

This is to certify that the Municipal Corporation Jagdalpur, has successfully completed the legacy waste remediation work as per the work order dated 25/11/2022. The remediation work commenced on 30/01/2023 and was completed on 27/09/2023.

A total of 44000 metric tons has been remediated in accordance with SWM Rules, 2016 and CPCB guidelines.

Additionally,the ULB has undertaken tree plantation activities on the reclaimed land. A total of 890 trees have been planted, contributing to the overall green cover enhancement of the area.

The intended use of the reclaimed land is in line with the municipal planning and development objectives and Hon'ble NGT directions. The reclaimed land will be utilized for solid waste management-oriented projects and other projects which will increase the Revenue of Municipal Corporation.

We hereby submit this Work Completion Certificate for your kind persual and records.

Yours sincerely,



Mr Haresh Mandavi

Commissioner, Municipal Corporation Jagdalpur

ITEM NO.4

COURT NO.15

SECTION XVII

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

CIVIL APPEAL NO(S). 7662/2021

THE STATE OF CHHATTISGARH

APPELLANT(S)

VERSUS

CENTRAL POLLUTION CONTROL BOARD

RESPONDENT(S)

(IA No.163587/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.163585/2021-STAY APPLICATION and IA No.163584/2021-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 18-04-2023 This appeal was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE V. RAMASUBRAMANIAN
HON'BLE MR. JUSTICE PANKAJ MITHAL

For Appellant(s)

Ms. Prachi Mishra, A.A.G.
Mr. Sumeer Sodhi, AOR
Mr. Prannoy Joe Sebastian, Adv.
Mr. Chaitanya, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

The State of Chhattisgarh has come up with the above statutory appeal, aggrieved by order passed by the National Green Tribunal rejecting their application for extension of time to formulate an action plan.

On 29.03.2023, when the appeal came up for hearing, we passed

the following order:

“Learned counsel for the State only seeks extension of

time to formulate the action plan and put the necessary infrastructure in place. The State shall file a status report of the action taken so far, the remaining part of the action to be completed and the time required for completion, within two weeks."

In compliance of the said order, the State has filed an affidavit. In the affidavit the State has pointed out that the State wants time for completion of six STP projects located in Raipur and Raigarh on rivers Kharoon and Khelo and extension of time for completion of six other STP projects located in Kanker, Dhamtari, Nawpara, Rajim, Simga and Korba on rivers Mahanadi, Seonath and Hasdeo.

Paragraphs 9 to 12 of the affidavit may be usefully extracted as follows:

"9. It is submitted that 6 STPs at Bhatagaon (Kanpur), Chandandih (Raipur), Kara (Raipur), Nimora (Raipur) wherein the polluted river stretch is (Bhatagaon to Bendri) P - IV and Banjipali (Raigarh) and Bade Atarmoda (Raigarh) wherein the polluted river stretch exists in Kelo river (Raigarh to Kanaktora) P - V is completed and are currently 100% operational. Tabular chart depicting progress of 100% operational STPs in the river stretches Bhatagaon to Bendri and Keio River (Raigarh to Kanaktora) of the Appellant State is annexed herewith and marked as ANNEXURE A (Page-6).

10. Further, construction of other 6 STPs at Kanker, Dhamtari, Nawapara, Simga, Rajim and Korba were started by the Appellant which will be completed on or before 30.06.2024 as has

been submitted in the appeal itself. Tabular chart depicting the status of under construction STPs in the Polluted rivers stretches of the State is annexed herewith and marked as ANNEXURE B (Page 7).

11. It is further submitted that the Appellant State being committed in following the model of good governance, in addition to construction of STPs under consideration in the present Appeal, the Appellant State has taken proactive measures to prevent water pollution by undertaking installation of various additional STPs. Tabular chart depicting the status of under construction STPs in various river stretches River Mahanadi (Sihawa to Aarang), River Seonath (Bemta to Simga} and River Hasdeo (Korba to Urga) of the Appellant State are annexed herewith and marked as ANNEXURE C (Page 8).

12. It is pertinent to highlight that the recent monthly progress report of February 2023 prepared in compliance of order dated 24.09.2020 in O.A. No. 673 of 2018 before Hon'ble Tribunal further demonstrates significant efforts made and initiatives taken by the Appellant State in compliance of applicable laws especially Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act 1981. The recent monthly progress report of February 2023 prepared by the Appellant State in compliance of order dated 24.09.2020 in O.A. No. 673 of 2018 before Hon'ble Tribunal is annexed herewith and marked as ANNEXURE D (Pages 9-24)."

From what is extracted above, it is clear that six STPs in Raipur and Raigarh have already been completed and they are currently 100% operational. Insofar as other six STPs are

concerned, the State has given an undertaking to complete the same on or before 30.06.2024.

In view of the above, we are of the view that the State should be granted extension of time to complete the construction of six STPs also. However, to ensure that the State complies with the time limit as indicated in the affidavit of compliance, the appeal is adjourned to August, 2023, for filing a further progress report.

In the meantime, out of the bank guarantee of Rs.10 Crores, deposited by the State, 50% amount shall be released to the State in view of the fact that six STPs have been completed and have been made operational.

(POOJA SHARMA)
COURT MASTER (SH)

(RENU BALA GAMBHIR)
COURT MASTER (NSH)

Details of the Ringfenced amount for the Legacy Waste Management & Sewage Treatment Plant

Sr No.	Project Name	ULB Name	Ring Fenced Amount (Bank Name & Account No.)	Project Cost	Amount credited in Ringfenced account (Lakhs)	Amount debited for payment against the work done (Lakhs)	Amount balance after payment (Lakhs)	Balance amount to be Ringfenced (lakhs)
A	B	C	D	E	F	G	H	I=(E-F)
1	Legacy Waste Remediation	Raipur	Kotak Mahindra Bank (3448956281)	1264.50	1264.50	0.00	1264.50	0.00
2		Durg	Union Bank of India (496702010020480)	599.38	599.38	541.38	58.00	0.00
3		Korba	IDFC First Bank (10132737405)	579.00	579.00	579.00	0.00	0.00
4		Rajnandgaon	Ujjivan Small Finance (2344110110053162)	106.02	106.02	0.00	106.02	0.00
5		Jagdarpur	ICICI Bank (108505008758)	214.25	214.25	128.40	85.85	0.00
6		Dhamtari	Bandhan Bank, (50210019085521)	131.68	131.68	131.68	0.00	0.00
7		Rajnandgaon	Axis Bank (910010018194314)	156.96	156.96	141.26	15.70	0.00
TOTAL				3051.79	3051.79	1521.72	1530.07	0.00

Sr No.	Project Name	ULB Name	Ring Fenced Amount (Bank Name & Account No.)	Project Cost	Amount credited in Ringfenced account (Lakhs)	Amount debited for payment against the work done (Lakhs)	Amount balance after payment (Lakhs)	Balance amount to be Ringfenced (lakhs)
A	B	C	D	E	F	G	H	I=(E-F)
1	Construction of STP work (Ongoing- State budgeted)	NP Kanker	State Bank of India (63018811194)	2195.93	1850.00	1350.00	500.00	345.93
2		NN Dhamtari	Indian Bank (50039281326)	3031.00	2600.00	2600.00	0.00	431.00
3		NP Gobranawapara	HDFC Bank (59118319882004)	1577.85	1577.85	1577.85	0.00	0.00
4		NPP Rajim	HDFC Bank (50100561779121)	1489.32	1489.32	1489.32	0.00	0.00
5		NPP Simga	State Bank of India (30355221285)	1114.96	1000.00	928.00	72.00	114.96
6		NP Champa	Bandhan Bank (50230004883644)	1393.11	1100.00	591.34	508.66	293.11
TOTAL				10802.17	9617.17	8536.51	1080.66	1185.00

The 1185.00 Lakhs amount has been ringfenced in UAD Bank Account ICICI Bank (777301000149)

7	Construction of STP work (Proposed- State Budgeted)	NP Kumhari	UAD Bank Account ICICI Bank (777301000149)	6404.00	0.00	0.00	0.00	6404.00
8		NP Sakti		749.87	0.00	0.00	0.00	749.87
9		NPP Shivrinarayan		978.00	0.00	0.00	0.00	978.00
10		NP Dantewada		635.39	0.00	0.00	0.00	635.39
11		NPP Chandrapur		1014.63	0.00	0.00	0.00	1014.63
TOTAL				9781.89	0.00	0.00	0.00	9781.89

The 11535.03 Lakhs amount has been ringfenced in UAD Bank Account ICICI Bank (777301000149)

Sr No.	Project Name	ULB Name	Ring Fenced Amount (Bank Name & Account No.)	Project Cost	Amount credited in Ringfenced account (Lakhs)	Amount debited for payment against the work done (Lakhs)	Amount balance after payment (Lakhs)	Balance amount to be Ringfenced (lakhs)
A	B	C	D	E	F	G	H	I=(E-F)
1	Construction of STP work (Proposed: AMRUT 2.0)	Korba	Axis Bank (918010068111103)	10550.00	2110.00	0	2110.00	8440.00
2		Bhilai	HDFC Bank (50100578191610)	23000.00	4600.00	0	4600.00	18400.00
3		Durg	IDBI Bank (525104000439602)	12000.00	2400.00	0	2400.00	9600.00
4		Ambikapur	HDFC Bank (50100497160514)	10000.00	606.00	0	606.00	9394.00
5		Rajnnadgaon	IDFC First Bank (89074032821)	9000.00	1800.00	0	1800.00	7200.00
TOTAL				64550.00	11516.00	0	11516.00	53034.00

State share has been ringfenced in UAD Bank Account Bank of Maharashtra (60462679736)

11684.00

Balance to be ringfenced =53034-11684 =41350

Central share pending for approval

21514.52

Amrut 2.0 project are in DPR making and sanctioning process. ULB share and 50% of the State share deposited in the ring-fenced account. Balance amount will be ring fenced w.r.t. the matching share of central fund.

Details of the Ringfenced amount for the Legacy Waste Management & Sewage Treatment Plant

Sr No.	Project Name	ULB Name	Ring Fenced Amount (Bank Name & Account No.)	Project Cost	Amount credited in Ringfenced account (Lakhs)	Amount debited for payment against the work done (Lakhs)	Amount balance after payment (Lakhs)	Balance amount to be Ringfenced (lakhs)
A	B	C	D	E	F	G	H	I=(E-F)
1	Construction of STP work (Ongoing)	NRDA 02 STPs-20.0 MLD	State Bank of India (30076114224)	7405.00	7405.00	5782.00	1623.00	0.00
2		Bilaspur Smart City Ltd. 03 STPs-22.0 MLD	IndusInd Bank (154710000786)	3002.63	3002.63	918.00	2084.63	0.00
TOTAL				10407.63	10407.63	6700.00	3707.63	0.00

Sr No.	Project Name	ULB Name	Ring Fenced Amount (Bank Name & Account No.)	Project Cost	Amount credited in Ringfenced account (Lakhs)	Amount debited for payment against the work done (Lakhs)	Amount after payment (Lakhs)	Balance amount to be Ringfenced (lakhs)
A	B	C	D	E	F	G	H	I=(E-F)
1	Solid & Liquid Waste Management	Rajya Swachh Bharat Mission (Grameen)	ICICI Bank (390701000150)	40000	32778	11278	21500	7222

Summary

Amount to be Ringfenced by State as per NGT		100000.00 Lakhs
Amount Ringfenced by UAD		57811.62 Lakhs
Amount Ringfenced by Rural		32778.00 Lakhs
Amount Ringfenced by State		90589.62 Lakhs
Balance amount to be ringfenced		9410.38 Lakhs

“बिजनेस पोस्ट के अन्तर्गत डाक शुल्क के नगद भुगतान (बिना डाक टिकट) के प्रेषण हेतु अनुमत. क्रमांक जी. 2-22-छत्तीसगढ़ गजट/38 सि. से. भिलाई, दिनांक 30-5-2001.”



पंजीयन क्रमांक
“छत्तीसगढ़/दुर्गा/09/2013-2015.”

छत्तीसगढ़ राजपत्र

प्राधिकार से प्रकाशित

क्रमांक 30]

रायपुर, शुक्रवार, दिनांक 28 जुलाई 2017—श्रावण 6, शक 1939

विषय—सूची

भाग 1.—(1) राज्य शासन के आदेश, (2) विभाग प्रमुखों के आदेश, (3) उच्च न्यायालय के आदेश और अधिसूचनाएं, (4) राज्य शासन के संकल्प, (5) भारत शासन के आदेश और अधिसूचनाएं, (6) निर्वाचन आयोग, भारत की अधिसूचनाएं, (7) लोक-भाषा परिशिष्ट.

भाग 2.—स्थानीय निकाय की अधिसूचनाएं.

भाग 3.—(1) विज्ञापन और विविध सूचनाएं, (2) सांख्यिकीय सूचनाएं.

भाग 4.—(क) (1) छत्तीसगढ़ विधेयक, (2) प्रवर समिति के प्रतिवेदन, (3) संसद में पुरःस्थापित विधेयक, (ख) (1) अध्यादेश, (2) छत्तीसगढ़ अधिनियम, (3) संसद् के अधिनियम, (ग) (1) प्रारूप नियम, (2) अंतिम नियम.

भाग १

राज्य शासन के आदेश

सामान्य प्रशासन विभाग
मंत्रालय, महानदी भवन, नया रायपुर

नया रायपुर, दिनांक 15 मई 2017

क्रमांक एफ 2-4/2017/1-8.—राज्य शासन, एतद्वारा श्री के. सी. यादव (भा.व.से.-1984), संचालक, राज्य ग्रामीण विकास संस्थान (एसआईआरडी), निमोरा, रायपुर की सेवाएं वन विभाग को वापिस करता है.

2. श्री पी.सी. मिश्रा (भा.व.से.-1985), आयुक्त, नरेगा, छत्तीसगढ़, रायपुर को अस्थाई रूप से, आगामी आदेश पर्यन्त उनके वर्तमान दायित्वों के साथ-साथ संचालक, राज्य ग्रामीण विकास संस्थान (एसआईआरडी), निमोरा, रायपुर का अतिरिक्त प्रभार सौंपता है.

छत्तीसगढ़ के राज्यपाल के नाम से तथा आदेशानुसार,
विवेक ढाँड, मुख्य सचिव.

**नगरीय प्रशासन एवं विकास विभाग,
मंत्रालय, महानदी भवन, नया रायपुर**

नया रायपुर, दिनांक 5 जुलाई 2017

क्रमांक एफ 5-14/2017/18.- छत्तीसगढ़ नगरपालिका अधिनियम, 1961 (क्र. 37 सन् 1961) की धारा 127-ख द्वारा प्रदत्त शक्तियों को प्रयोग में लाते हुए, राज्य सरकार, एतद्वारा, नगरीय ठोस अपशिष्ट (कूड़े) के घर-घर से संग्रहण के लिये उपभोक्ता प्रभारों के संबंध में निम्नलिखित सामान्य आदेश जारी करती है, अर्थात्:-

- (1) यथास्थिति, नगरपालिका या नगर पंचायत, नगर के ऐसे वार्ड में, जहाँ विभिन्न अपशिष्ट (कूड़े) का संग्रहण घर-घर से प्रारंभ किया गया हो, सेवा प्रारंभ होने की तारीख से, ऐसी दरों पर, जो नीचे दी गई तालिका में वर्णित से कम नहीं होगी, उपभोक्ता प्रभार की वसूली करेगा, अर्थात्:-

तालिका

स.क्र.	उपभोक्ता संवर्ग	उपभोक्ता प्रभार प्रति माह रुपये में		टिप्पणियां
		नगरपालिका परिषद्	नगर पंचायत	
(1)	(2)	(3)	(4)	(5)
1.	आवास			
(क)	क्षेत्रफल 500 वर्गफुट तक	20.00	20.00	अतिगरीब, निराश्रित (आश्रयहीन) विधवा, परित्यक्ता महिला, दिव्यांग एवं कुष्ठ रोग से प्रभावित व्यक्तियों को उपभोक्ता प्रभार के भुगतान से छूट रहेगी।
(ख)	क्षेत्रफल 501-1000 वर्गफुट के बीच	30.00	30.00	
(ग)	क्षेत्रफल 1000 वर्गफुट से अधिक	50.00	50.00	
	राजपत्र में इसके प्रकाशन की तारीख से प्रत्येक तीन वर्ष के पश्चात्, उपभोक्ता प्रभार के प्रत्येक शीर्ष हेतु रु.10.00 की वृद्धि की जायेगी।			
2.	रेस्टोरेंट			
(क)	ग्राहक कुर्सियां स्थापित न हो	200.00	150.00	
(ख)	ग्राहक कुर्सियां 25 से कम	250.00	200.00	
(ग)	ग्राहक कुर्सियां 26-50 के बीच	350.00	300.00	
(घ)	ग्राहक कुर्सियां 50 से अधिक	500.00	450.00	
	राजपत्र में इसके प्रकाशन की तारीख से प्रत्येक तीन वर्ष के पश्चात्, उपभोक्ता प्रभार के प्रत्येक शीर्ष हेतु रु. 30.00 की वृद्धि की जायेगी।			

3.	होटल/लॉज/अतिथि गृह								
	संवर्ग	प्रति कमरा		प्रति रेस्टोरेंट		प्रति बगीचा		प्रति बैक्वेट हॉल	
		नगर पालिका परिषद्	नगर पंचायत						
(क)	25 कमरों से कम	30.00	20.00	500.00	350.00	300.00	200.00	500.00	400.00
(ख)	25-50 कमरों के बीच			1000.00	750.00	450.00	350.00	1000.00	800.00
(ग)	50 कमरों से अधिक			1500.00	1250.00	750.00	500.00	2000.00	1500.00
<p>टीप: कमरों की संख्या की गणना, केवल अतिथि के उपयोग करने हेतु चिन्हांकित कमरों के आधार पर की जायेगी, किचन एवं अन्य उपयोग के कमरे गणना में नहीं लिये जायेंगे।</p> <p>राजपत्र में इसके प्रकाशन की तारीख से प्रत्येक तीन वर्ष के पश्चात्, उपभोक्ता प्रभार में प्रति कमरे रु.10.00 एवं सभी अन्य शीर्ष हेतु रु. 50.00 की वृद्धि की जायेगी।</p>									
4. धर्मशाला (धर्मशाला)									
प्रति कमरा				10.00		10.00			
प्रति हॉल				250.00		200.00			
राजपत्र में इसके प्रकाशन की तारीख से प्रत्येक तीन वर्ष के पश्चात्, उपभोक्ता प्रभार में प्रति कमरे रु.10.00 एवं प्रति हॉल रु. 50.00 की वृद्धि की जायेगी।									
5. बारात घर (बारात घर)/मैरिज हॉल				3000.00		2000.00			
<p>टीप: प्रत्येक कार्यक्रम के लिये अनुमति हेतु विहित शुल्क या अनापत्ति प्रमाणपत्र या कोई भी अन्य समाशोधन प्रभार, इत्यादि, वर्तमान नियमों के अनुसार पृथक से देय होंगे।</p> <p>राजपत्र में इसके प्रकाशन की तारीख से प्रत्येक तीन वर्ष के पश्चात्, उपभोक्ता प्रभार में रु. 500.00 की वृद्धि की जायेगी।</p>									
6. शैक्षणिक संस्थाएं									
(क)	प्राथमिक शाला (शास.)			50.00		40.00			
(ख)	प्राथमिक शाला (निजी)			200.00		150.00			
(ग)	उच्च/उच्चतर माध्यमिक शाला (शास.)			80.00		60.00			
(घ)	उच्च/उच्चतर माध्यमिक शाला (निजी)			800.00		750.00			
(ङ)	महाविद्यालय (शास.)			100.00		80.00			
(च)	महाविद्यालय (निजी)			1000.00		800.00			
(छ)	विश्वविद्यालय (शास.)			150.00		120.00			
(ज)	विश्वविद्यालय (निजी)			1500.00		1500.00			
(झ)	अन्य शैक्षणिक संस्थाएं (शास.)			180.00		150.00			
(ञ)	अन्य शैक्षणिक संस्थाएं (निजी)			500.00		500.00			
राजपत्र में इनके प्रकाशन की तारीख से प्रत्येक तीन वर्ष के पश्चात्, उपभोक्ता प्रभार में शासकीय संस्थाओं हेतु रु. 20.00 एवं निजी संस्थाओं हेतु रु. 50.00 की वृद्धि की जायेगी।									

7.	अस्पताल/नर्सिंग होम (जैव अपशिष्ट प्रबंधन को छोड़कर)				
	संवर्ग	नगरपालिका परिषद्		नगर पंचायत	
		शास.	निजी	शास.	निजी
(क)	बिस्तर सुविधा न हो	180.00	200.00	150.00	180.00
(ख)	बिस्तर 20 से कम	200.00	500.00	180.00	400.00
(ग)	बिस्तर 21-100 के बीच	300.00	1000.00	250.00	800.00
(घ)	बिस्तर 100 से अधिक	500.00	1500.00	400.00	1200.00
	राजपत्र में इसके प्रकाशन की तारीख से प्रत्येक तीन वर्ष के पश्चात्, उपभोक्ता प्रभार में रु. 100.00 की वृद्धि की जायेगी।				
8.	चिकित्सालय	250.00		150.00	
	पैथोलॉजी लैब	450.00		250.00	
	राजपत्र में इसके प्रकाशन की तारीख से प्रत्येक तीन वर्ष के पश्चात्, उपभोक्ता प्रभार में रु. 50.00 की वृद्धि की जायेगी।				
9.	वाणिज्यिक स्थापना				
(क)	वेंडर्स	30.00		20.00	
(ख)	क्षेत्रफल 100 वर्गफुट तक	80.00		50.00	
(ग)	क्षेत्रफल 101-300 वर्गफुट के बीच	150.00		100.00	
(घ)	क्षेत्रफल 301-500 वर्गफुट के बीच	200.00		150.00	
(ङ)	क्षेत्रफल 500-1000 वर्गफुट के बीच	250.00		200.00	
(च)	क्षेत्रफल 1000 वर्गफुट से अधिक	500.00		400.00	
(छ)	शॉपिंग मॉल/कॉम्प्लेक्स	रु. 0.75 प्रति वर्गफुट प्रतिमाह		रु. 0.50 प्रति वर्गफुट प्रतिमाह	
	राजपत्र में इसके प्रकाशन की तारीख से प्रत्येक तीन वर्ष के पश्चात्, उपभोक्ता प्रभार में वेंडर्स के लिये रु.10.00 एवं शीर्ष (ख से च) के लिये रु. 50.00 एवं शॉपिंग मॉल/कॉम्प्लेक्स के लिये रु. 00.10 प्रति वर्गफुट की वृद्धि की जायेगी।				
10.	सब्जी/फल/फूल/मुर्गा/मछली/मटन मार्केट-				
(क)	वेंडर्स	30.00		30.00	
(ख)	क्षेत्रफल 100 वर्गफुट तक	150.00		150.00	
(ग)	क्षेत्रफल 101-300 वर्गफुट के बीच	450.00		450.00	
(घ)	क्षेत्रफल 301-500 वर्गफुट के बीच	750.00		750.00	
(ङ)	क्षेत्रफल 500 वर्गफुट से अधिक	1000.00		1000.00	
	राजपत्र में इसके प्रकाशन की तारीख से प्रत्येक तीन वर्ष के पश्चात्, उपभोक्ता प्रभार में वेंडर्स के लिये रु.10.00 एवं शीर्ष (ख से ङ) के लिये रु. 30.00 की वृद्धि की जायेगी।				
(क)	ट्रक/एलसीवी द्वारा	50.00 प्रति एलसीवी		50.00 प्रति एलसीवी	
(ख)	सब्जी/फल/फूल/लोडिंग/अनलोडिंग	60.00 प्रति ट्रक		60.00 प्रति ट्रक	
	राजपत्र में इसके प्रकाशन की तारीख से प्रत्येक तीन वर्ष के पश्चात्, उपरोक्त प्रभार में रु. 20.00 की वृद्धि की जायेगी।				

11.	ब्यूटी पार्लर	150.00	100.00	
	राजपत्र में इसके प्रकाशन की तारीख से प्रत्येक तीन वर्ष के पश्चात्, उपरोक्त प्रभार में रु. 50.00 की वृद्धि की जायेगी।			
12.	सिनेमा थियेटर	500.00	400.00	
	टीपः -सिनेमा थियेटर के परिसर की अन्दर की दुकानों को पृथक वाणिज्यिक स्थापना के रूप में समझा जायेगा एवं स. क्र. 9 में विनिर्दिष्ट प्रभारों के अनुसार पृथक से प्रभारित किया जायेगा। राजपत्र में इसके प्रकाशन की तारीख से प्रत्येक तीन वर्ष के पश्चात्, उपरोक्त प्रभार में रु. 50.00 की वृद्धि की जायेगी।			
13.	निजी मनोरंजन (आमोद) पार्क	1500.00	1000.00	
	राजपत्र में इसके प्रकाशन की तारीख से प्रत्येक तीन वर्ष के पश्चात्, उपरोक्त प्रभार में रु. 150.00 की वृद्धि की जायेगी।			
14.	आश्रम शालायें (निजी)	400.00	300.00	
	राजपत्र में इसके प्रकाशन की तारीख से प्रत्येक तीन वर्ष के पश्चात्, उपरोक्त प्रभार में रु. 50.00 की वृद्धि की जायेगी।			
15.	सर्कस/प्रदर्शनी/मेला/खुले स्थान में सार्वजनिक समारोह	1000.00	500.00	
	राजपत्र में इसके प्रकाशन की तारीख से प्रत्येक तीन वर्ष के पश्चात्, उपरोक्त प्रभार में रु.100.00 की वृद्धि की जायेगी।			
16.	अन्य, जो ऊपर परिभाषित नहीं है	जैसा कि नगरपालिका परिषद द्वारा मूल्यांकित किया जाये।		

- (2) उपभोक्ता प्रभार के भुगतान करने वाले व्यक्ति को, भुगतान करने के पश्चात् अविलंब समुचित रसीद जारी करना होगा।
- (3) उपभोक्ता प्रभार, यदि बकाया है, तो उसकी वसूली अधिनियम के अध्याय आठ के अनुसार नगरपालिका दावों की बकाया के रूप में की जायेगी।
- (4) जो कोई भी अपशिष्ट (कूड़ा) जमा करने की प्रक्रिया की उपेक्षा करता है, जिसमें परिषद/नगर पंचायत द्वारा यथा विहित स्रोत पर विभिन्न अपशिष्ट (कूड़ा) के संग्रहण में विफलता अथवा अपशिष्ट (कूड़ा) फैलाने का प्रयास सम्मिलित है, वह अधिनियम के अनुसार अभियोजन हेतु दायी होगा।
- (5) यह आदेश, राजपत्र में इसके प्रकाशन की तारीख से प्रवृत्त होगा।

छत्तीसगढ़ के राज्यपाल के नाम से तथा आदेशानुसार,
आर. एक्का, संयुक्त सचिव.

नया रायपुर, दिनांक 5 जुलाई 2017

क्रमांक एफ 5-14/2017/18.- भारत के संविधान के अनुच्छेद 348 के खण्ड (3) के अनुसरण में इस विभाग की अधिसूचना क्रमांक एफ 5-14/2017/18 दिनांक 05-07-2017 का अंग्रेजी अनुवाद राज्यपाल के प्राधिकार से एतद्वारा प्रकाशित किया जाता है।

छत्तीसगढ़ के राज्यपाल के नाम से तथा आदेशानुसार,
आर. एक्का, संयुक्त सचिव.

Naya Raipur, the 5th July 2017

No. F 5-14/2017/18.—In exercise of the powers conferred by Section 127-B of the Chhattisgarh Municipalities Act, 1961 (No.37 of 1961) the Government hereby issues the following general order in respect of user charges for door-to-door collection of municipal solid waste, namely,-

- (1) The Municipality or the Nagar Panchayat, as the case may be, shall levy user charges in such wards of the town where the door-to-door collection of segregated waste is started, from the date of commencement of the service, at a rate that shall not be less than described in the table below, namely:

TABLE

S. No.	User Category	User Charge in Rupees Per Month		Remarks					
		Municipal Council	Nagar Panchayat						
(1)	(2)	(3)	(4)	(5)					
1. Houses									
(a)	Area upto 500 sq. ft.	20.00	20.00	Pro poor, destitute (Shelter less), Widow, enunciated women, Divyangs and Leprosy effected persons are exempted from payment of user charges.					
(b)	Area between 501-1000 sq. ft.	30.00	30.00						
(c)	Area Over 1000 sq. ft.	50.00	50.00						
Each Head of user charge will be increased by Rs.10.00 after every third year, starting from the date of its publication in the Official Gazette.									
2. Restaurant									
(a)	Establishment not having Customer Chairs	200.00	150.00						
(b)	Customer Chair below 25	250.00	200.00						
(c)	Customer Chair between 26-50	350.00	300.00						
(d)	Customer Chair above 50	500.00	450.00						
Each Head of user charge will be increased by Rs.30.00 after every third year, starting from the date of its publication in the Official Gazette.									
3. Hotel/Lodge/Guest House									
	Category	Per Room		Per Restaurant		Per Garden		Per Banquet Hall	
		Municipal Council	Nagar Panchayat	Municipal Council	Nagar Panchayat	Municipal Council	Nagar Panchayat	Municipal Council	Nagar Panchayat
(a)	Less Than 25 Rooms	30.00	20.00	500.00	350.00	300.00	200.00	500.00	400.00
(b)	Between 25-50 Rooms			1000.00	750.00	450.00	350.00	1000.00	800.00
(c)	More than 50 Rooms			1500.00	1250.00	750.00	500.00	2000.00	1500.00
<p>Note: Numbers of rooms will be counted on the basis of Rooms earmarked for Guest use only, Kitchen and other usage rooms will not be taken for calculation.</p> <p>User charge for Per Room will be increased by Rs.10.00 and all other heads by Rs.50.00 after every third year, starting from the date of its publication in the Official Gazette.</p>									

4. Hospice (Dharamshala)	Per Room	10.00	10.00		
	Per Hall	250.00	200.00		
	User charge for Per Room will be increased by Rs.10.00 and per Hall by Rs.50.00 after every third year, starting from the date of its publication in the Official Gazette.				
5. Procession House(Barat Ghar) / Marriage Hall	3000.00	2000.00			
<p>Note: For every event prescribed Fees for Permission or NOC or any other clearance charges etc to be paid separately as per the extant rules.</p> <p>User charge will be increased by Rs.500.00 after every third year, starting from the date of its publication in the Official Gazette.</p>					
6. Educational institutes					
(a) Primary School(Govt.)	50.00	40.00			
(b) Primary School(Private)	200.00	150.00			
(c) High/Higher Secondary School (Govt.)	80.00	60.00			
(d) High/Higher Secondary School (Private)	800.00	750.00			
(e) College (Govt.)	100.00	80.00			
(f) College (Private)	1000.00	800.00			
(g) Universities (Govt.)	150.00	120.00			
(h) Universities (Private)	1500.00	1500.00			
(i) Other educational institutes (Govt.)	180.00	150.00			
(j) Other educational institutes (Private)	500.00	500.00			
User charge will be increased by Rs.20.00 for Govt Institutions and Rs. 50.00 for Private Institutions, after every third year starting from the date of its publication in the Official Gazette.					
7. Hospital/Nursing Home (Exclusive of Bio Waste Management)					
Category	Municipal Council		Nagar Panchayat		
	Govt.	Private	Govt.	Private	
(a) No Bed facility	180.00	200.00	150.00	180.00	
(b) Below 20 Bed	200.00	500.00	180.00	400.00	
(c) Between 21-100 Bed	300.00	1000.00	250.00	800.00	
(d) Above 100 Bed	500.00	1500.00	400.00	1200.00	
User charge will be increased by Rs.100.00 after every third year starting from the date of its publication in the Official Gazette.					
8. Clinic	250.00	150.00			
Pathology Lab	450.00	250.00			
User charge will be increased by Rs.50.00 after every third year, starting from the date of its publication in the Official Gazette.					

9. Commercial Establishment			
(a)	Vendors	30.00	20.00
(b)	Area upto 100 sq foot	80.00	50.00
(c)	Area between 101-300 sqft.	150.00	100.00
(d)	Area between 301-500 sqft	200.00	150.00
(e)	Area between 501-1000 sqft	250.00	200.00
(f)	Area over 1000 sqft	500.00	400.00
(g)	Shopping Mall/Complex	Rs. 0.75 per sqft per month	Rs. 0.50 per sqft per month
User charge for Vendors will be increased by Rs.10.00 and for heads (b to f) by Rs.50.00 and for Shopping Mall/ Complex by Rs.00.10 per sqft. After every third year, starting from the date of its publication in the Official Gazette.			
10. Vegetable/Fruit/Flower /Chicken / Fish/ Mutton Market -			
(a)	Vendors	30.00	30.00
(b)	Area upto 100 sq foot	150.00	150.00
(c)	Area between 101-300 sq foot	450.00	450.00
(d)	Area between 301-500 sq foot	750.00	750.00
(e)	Area over 500 sq foot	1000.00	1000.00
User charge for Vendors will be increased by Rs.10.00 and for heads (b to e) by Rs.30.00 After every third year, starting from the date of its publication in the Official Gazette.			
(a)	Vegetable /Fruit/ Flower/ Loading/Unloading by Truck /LCV	50.00 Per LCV	50.00 Per LCV
(b)		60.00 Per Truck	60.00 Per Truck
Above charges will be increased by Rs.20.00 after every third year, starting from the date of its publication in the Official Gazette.			
11.	Beauty Parlour	150.00	100.00
Above charges will be increased by Rs.50.00 After every third year, starting from the date of its publication in the Official Gazette.			
12.	Cinema Theatre	500.00	400.00
Note:- Shops inside the premises of Cinema Theatre will be treated as separate commercial establishments and will be charged separately as per charges specified in S.No.9. Above charges will be increased by Rs.50.00 after every third year, starting from the date of its publication in the Official Gazette.			
13.	Private Entertainment (Amusement) Park	1500.00	1000.00
Above charges will be increased by Rs.150.00 after every third year, starting from the date of its publication in the Official Gazette.			
14.	Hermitage House (Private)	400.00	300.00
Above charges will be increased by Rs.50.00 after every third year, starting from the date of its publication in the Official Gazette.			

15.	Circus/ exhibition/ fairs/ public function in open place	1000.00	500.00	
	Above charges will be increased by Rs.100.00 after every third year, starting from the date of its publication in the Official Gazette.			
16.	Others, which a not defined above	As may be assessed by the Municipal Council.		

- (2) Proper receipts shall be issued to the person making payment of user charges as soon as the payment is made.
- (3) User charges, if unpaid, shall be recovered as arrears of municipal claims in terms of Chapter VIII of the Act.
- (4) Whoever disregards the procedure for deposit of waste, including failure to collection of segregate waste at source, as prescribed by the Council / Nagar Panchayat, or resorts to littering of garbage shall be liable for prosecution in terms of the Act.
- (5) This order shall come into force from the date of its publication in the Official Gazette.

By order and in the name of the Governor of Chhattisgarh,
R. EKKA, Joint Secretary.

आवास एवं पर्यावरण विभाग
मंत्रालय, महानदी भवन, नया रायपुर

नया रायपुर, दिनांक 11 जुलाई 2017

क्रमांक एफ 7-06/2017/32.—राज्य शासन एतद्वारा छत्तीसगढ़ नगर तथा ग्राम निवेश अधिनियम, 1973 (क्र. 23 सन् 1973) की धारा 23-क की उप धारा (2) के अंतर्गत इस विभाग की समसंख्यक सूचना दिनांक 17-5-2017 द्वारा रायपुर विकास योजना (पुनर्विलोकित) 2031 में लोक प्रयोजनार्थ निम्नानुसार भूमि का उपांतरण प्रस्तावित करते हुये, दो प्रमुख दैनिक स्थानीय समाचार पत्रों में लगातार दो दिन प्रकाशित की गई थी :-

रायपुर विकास योजना (पुनर्विलोकित) 2031 में उपांतरण

क्र.	ग्राम का नाम	खसरा क्र.	रकबा (एकड़ में)	विकास योजना में अंगीकृत प्रस्ताव	अधिनियम की धारा 23-क के तहत उपांतरण के प्रस्ताव
(1)	(2)	(3)	(4)	(5)	(6)
1.	रावांभाठा प.ह.नं. 28	391/9, 391/17, 391/18, 391/19	9.00 एकड़	आवासीय एवं मार्ग	सार्वजनिक एवं अर्द्धसार्वजनिक (मार्ग छोड़कर) (कर्मचारी राज्य बीमा अस्पताल)

2. उक्त उपांतरण कर्मचारी राज्य बीमा अस्पताल प्रयोजन हेतु हैं.
3. सूचना में उल्लेखित निश्चित समयावधि में कोई आपत्ति/सुझाव प्राप्त नहीं हुआ है.
4. अतः राज्य शासन एतद्वारा रायपुर विकास योजना (पुनर्विलोकित) 2031 में उपरोक्त उपांतरण की पुष्टि करता है. उक्त उपांतरण रायपुर योजना (पुनर्विलोकित) 2031 का अंगीकृत भाग होगा.

छत्तीसगढ़ के राज्यपाल के नाम से तथा आदेशानुसार,
रेजीना टोप्पो, अपर सचिव.

“विजनेस पोस्ट के अन्तर्गत डाक जुल्क के नगद भुगतान (बिना डाक टिकट) के प्रेषण हेतु अनुमत. क्रमांक जी 2-22-छत्तीसगढ़ गजट / 38 सि. से. भित्ताई. दिनांक 30-05-2001.”



पंजीयन क्रमांक
“छत्तीसगढ़/दुर्ग/09/2013-2015.”

छत्तीसगढ़ राजपत्र

(असाधारण)

प्राधिकार से प्रकाशित

क्रमांक 536]

रायपुर, गुरुवार, दिनांक 7 दिसम्बर 2017 — अग्रहायण 16, शक 1939

नगरीय प्रशासन एवं विकास विभाग
मंत्रालय, महानदी भवन, नया रायपुर

नया रायपुर, दिनांक 7 दिसम्बर 2017

आदेश

क्रमांक एफ 5-41/2016/18. — छत्तीसगढ़ नगरपालिक निगम अधिनियम, 1956 (क्र. 23 सन् 1956) की धारा 132-क द्वारा प्रदत्त शक्तियों को प्रयोग में लाते हुए, राज्य सरकार, एतद्द्वारा, नगरीय टोस अपशिष्ट के घर-घर से संग्रहण के लिये उपभोक्ता प्रभार के संबंध में निम्नलिखित सामान्य आदेश जारी करती है, अर्थात् :-

- (1) नगरपालिक निगम, नगर के ऐसे वाडों में, जहां पृथक्कृत अपशिष्ट (कूड़े) का संग्रहण घर-घर से प्रारंभ किया गया हो, सेवा प्रारंभ होने की तारीख से, ऐसी दरों पर, जो कि नीचे दी गई तालिका में वर्णित है, उपभोक्ता प्रभार की वसूली करेगा, अर्थात् :-

तालिका

स. क्र.	उपभोक्ता संवर्ग	उपभोक्ता प्रभार प्रतिमाह, रूपये में	टिप्पणियां
(1)	(2)	(3)	(4)
1	आवास		
(क)	क्षेत्रफल 500 वर्गफुट तक	20.00	
(ख)	क्षेत्रफल 501-1000 वर्गफुट के बीच	30.00	
(ग)	क्षेत्रफल 1000 वर्गफुट से अधिक	60.00	
	राजपत्र में इसके प्रकाशन की तिथि से प्रारंभ होकर, प्रत्येक तीन वर्ष के पश्चात् उपभोक्ता प्रभार के प्रत्येक शीर्ष में रु.10.00 की वृद्धि की जायेगी।		
2	रेस्टोरेंट		
(क)	स्थापना जहां ग्राहक हेतु कुर्सियां न हों	250.00	
(ख)	ग्राहक कुर्सियां 25 से कम	300.00	
(ग)	ग्राहक कुर्सियां 26-50 के बीच	400.00	
(घ)	ग्राहक कुर्सियां 50 से अधिक	600.00	
	राजपत्र में इसके प्रकाशन की तिथि से प्रारंभ होकर, प्रत्येक तीन वर्ष के पश्चात् उपभोक्ता प्रभार के प्रत्येक शीर्ष में रु.30.00 की वृद्धि की जायेगी।		

(1)	(2)	(3)	(4)	
3	होटल/लॉज/अतिथि गृह			
	संवर्ग	कमरा	प्रति रेस्टोरेंट	
			प्रति गार्डन	
			प्रति बैककेट हॉल	
(क)	25 कमरे से कम	50.00	600.00	
(ख)	25 से 50 कमरे के बीच		1100.00	
(ग)	50 कमरे से अधिक		1600.00	
	टीप- कमरों की संख्या, केवल अतिथि के उपयोग हेतु चिह्नंकित कमरों के आधार पर गणना की जायेगी, रसोई एवं अन्य उपयोग के कमरे गणना हेतु नहीं लिए जायेंगे। राजपत्र में इसके प्रकाशन की तिथि से प्रारंभ होकर, प्रत्येक तीन वर्ष के पश्चात् प्रत्येक कमरा हेतु उपभोक्ता प्रभार में रु.10.00 तथा समस्त अन्य शीर्ष में रु. 100 की वृद्धि की जायेगी।			
4	धर्मशाला			
(क)	प्रति कमरा		10.00	
(ख)	प्रति हॉल		250.00	
	राजपत्र में इसके प्रकाशन की तिथि से प्रारंभ होकर, प्रत्येक तीन वर्ष के पश्चात् प्रति कमरा हेतु उपभोक्ता प्रभार रु.10.00 तथा प्रत्येक हॉल के लिए रु. 50.00 की वृद्धि की जायेगी।			
5	वारात घर/मैरिज हॉल			
(क)	क्षेत्रफल 3000 वर्गमीटर तक		3000.00	
(ख)	क्षेत्रफल 3000 वर्गमीटर से अधिक		4000.00	
	टीप- प्रत्येक कार्यक्रम हेतु, अनुमति हेतु विहित शुल्क, अनापत्ति प्रमाणपत्र (एनओसी) या कोई अन्य समाशोधन प्रभार आदि वर्तमान नियमों के अनुसार पृथक से देय होगी। राजपत्र में इसके प्रकाशन की तिथि से प्रारंभ होकर प्रत्येक तीन वर्ष के पश्चात् उपभोक्ता प्रभार में रु.500.00 की वृद्धि की जायेगी।			
6	शैक्षणिक संस्थाएं			
(क)	प्राथमिक शाला (शासकीय)		60.00	
(ख)	प्राथमिक शाला (निजी)		250.00	
(ग)	उच्च/उच्चतर माध्यमिक शाला (शासकीय)		80.00	
(घ)	उच्च/उच्चतर माध्यमिक शाला (निजी)		1000.00	
(ङ)	महाविद्यालय (शासकीय)		150.00	
(च)	महाविद्यालय (निजी)		1200.00	
(छ)	विश्वविद्यालय (शासकीय)		200.00	
(ज)	विश्वविद्यालय (निजी)		1600.00	
(झ)	अन्य शैक्षणिक संस्थाएं (शासकीय)		200.00	
(ञ)	अन्य शैक्षणिक संस्थाएं (निजी)		600.00	
	राजपत्र में इसके प्रकाशन की तिथि से प्रारंभ होकर, प्रत्येक तीन वर्ष के पश्चात् शासकीय संस्थाओं के लिए उपभोक्ता प्रभार में रु.20.00 तथा निजी संस्थाओं के लिए रु. 50.00 की वृद्धि की जायेगी।			
7	निजी चिकित्सालय/नर्सिंग होम/क्लीनिक (जैव अपशिष्ट प्रबंधन को छोड़कर)			
(क)	क्लीनिक		1000.00	
(ख)	पैथोलॉजी लैब		1000.00	
(ग)	चिकित्सालय/नर्सिंग होम			

(1)	(2)	(3)	(4)
	(एक) 20 बिस्तर से कम	1000.00	
	(दो) 21-50 बिस्तर के बीच	2000.00	
	(तीन) 51-100 बिस्तर के बीच	3000.00	
	(चार) 100 बिस्तर से अधिक	5000.00	
	राजपत्र में इसके प्रकाशन की तिथि से प्रारंभ होकर, प्रत्येक तीन वर्ष के पश्चात् उपभोक्ता प्रभार में रु.500.00 की वृद्धि की जायेगी।		
8	शासकीय चिकित्सालय/नर्सिंग होम/क्लीनिक (जैव अपशिष्ट प्रबंधन को छोड़कर)		
(क)	क्लीनिक	500.00	
(ख)	पैथोलॉजी लैब	500.00	
(ग)	चिकित्सालय/नर्सिंग होम		
	(एक) 20 बिस्तर से कम	500.00	
	(दो) 21- 50 बिस्तर के बीच	1000.00	
	(तीन) 51-100 बिस्तर के बीच	1500.00	
	(चार) 100 बिस्तर से अधिक	2500.00	
	राजपत्र में इसके प्रकाशन की तिथि से प्रारंभ होकर, प्रत्येक तीन वर्ष के पश्चात् उपभोक्ता प्रभार में रु.250.00 की वृद्धि की जायेगी।		
9	वाणिज्यिक स्थापनाएं		
(क)	फुटकर विक्रेता	30.00	
(ख)	क्षेत्रफल 100 वर्गफुट तक	80.00	
(ग)	क्षेत्रफल 101-300 वर्गफुट के बीच	180.00	
(घ)	क्षेत्रफल 301-500 वर्गफुट के बीच	250.00	
(ङ)	क्षेत्रफल 501-1000 वर्गफुट के बीच	350.00	
(च)	क्षेत्रफल 1000 वर्गफुट से अधिक	600.00	
(छ)	शॉपिंग मॉल	रु.0.80 प्रति वर्गफुट प्रतिमाह	
	राजपत्र में इसके प्रकाशन की तिथि से प्रारंभ होकर, प्रत्येक तीन वर्ष के पश्चात् फुटकर विक्रेता के लिए उपभोक्ता प्रभार में रु. 10.00, शीर्ष (ख से च) तक के लिये रु. 50.00 तथा शॉपिंग मॉल/कॉम्प्लेक्स हेतु रु. 00.10 प्रति वर्गफुट की वृद्धि की जायेगी।		
10	सब्जी/फल/फूल /मुर्गा/ मछली /मटन मार्केट --		
(क)	फुटकर विक्रेता	30.00	
(ख)	क्षेत्रफल 100 वर्गफुट तक	150.00	
(ग)	क्षेत्रफल 101-300 वर्गफुट के बीच	450.00	
(घ)	क्षेत्रफल 301-500 वर्गफुट के बीच	450.00	
(ङ)	क्षेत्रफल 500 वर्गफुट से अधिक	1000.00	
	राजपत्र में इसके प्रकाशन की तिथि से प्रारंभ होकर, प्रत्येक तीन वर्ष के पश्चात् फुटकर विक्रेता के लिए उपभोक्ता प्रभार में रु. 10.00 तथा शीर्ष (ख से ङ.) तक के लिये रु. 50.00 की वृद्धि की जायेगी।		

(1)	(2)	(3)	(4)
11	ट्रक/एलसीवी द्वारा सब्जी/फल/फूल का लोडिंग/अनलोडिंग	60.00 प्रति एलसीवी	
		80.00 प्रति ट्रक	
	राजपत्र में इसके प्रकाशन की तिथि से प्रारंभ होकर, प्रत्येक तीन वर्ष के पश्चात्, उपरोक्त प्रभार में रु. 20.00 की वृद्धि की जायेगी।		
12	शासकीय कार्यालय/संगठन (केन्द्र/राज्य/सार्वजनिक उपक्रम)	रु. 0.10 प्रति वर्गफुट प्रतिमाह	
	निजी कार्यालय/संगठन	रु 0.20 प्रति वर्गफुट प्रतिमाह	
	राजपत्र में इसके प्रकाशन की तिथि से प्रारंभ होकर, प्रत्येक तीन वर्ष के पश्चात् उपरोक्त प्रभार में रु. 00. 10 प्रति वर्गफुट की वृद्धि की जायेगी।		
13	ब्यूटी पार्लर	300.00	
	राजपत्र में इसके प्रकाशन की तिथि से प्रारंभ होकर, प्रत्येक तीन वर्ष के पश्चात्, उपरोक्त प्रभार में रु. 50. 00 की वृद्धि की जायेगी।		
14	सिनेमा हॉल/थियेटर/मल्टीप्लेक्स	500.00	प्रति स्क्रीन
	टीप- सिनेमा थियेटर के परिसर के अंदर की दुकानों को पृथक वाणिज्यिक स्थापना के रूप में समझा जाएगा एवं स. क्र. 9 में विनिर्दिष्ट प्रभारों के अनुसार पृथक से प्रभारित किया जायेगा। राजपत्र में इसके प्रकाशन की तिथि से प्रारंभ होकर, प्रत्येक तीन वर्ष के पश्चात्, उपरोक्त प्रभार में रु. 50. 00 की वृद्धि की जायेगी।		
15	निजी मनोरंजन (आमोद) पार्क/फन पार्क/बॉटर वर्ल्ड इत्यादि	5000.00	
	राजपत्र में इसके प्रकाशन की तिथि से प्रारंभ होकर, प्रत्येक तीन वर्ष के पश्चात्, उपरोक्त प्रभार में रु. 1000.00 की वृद्धि की जायेगी।		
16	आश्रम गृह/हॉस्टल	500.00	
	राजपत्र में इसके प्रकाशन की तिथि से प्रारंभ होकर, प्रत्येक तीन वर्ष के पश्चात्, उपरोक्त प्रभार में रु. 50. 00 की वृद्धि की जायेगी।		
17	सर्कस/प्रदर्शनी/मेला/खुले स्थान में सार्वजनिक समारोह	1000.00	प्रति सप्ताह
	राजपत्र में इसके प्रकाशन की तिथि से प्रारंभ होकर, प्रत्येक तीन वर्ष के पश्चात्, उपरोक्त प्रभार में रु. 100. 00 की वृद्धि की जायेगी।		
18	अन्य, जो ऊपर परिभाषित नहीं है	जैसा कि निगम द्वारा निर्धारित किया जाये।	

- (2) उपभोक्ता प्रभार का भुगतान करने वाले व्यक्ति को, भुगतान करने पर यथाशीघ्र, समुचित रसीद जारी किया जायेगा।
- (3) उपभोक्ता प्रभार, यदि भुगतान नहीं किया गया हो, की वसूली अधिनियम के अध्याय वारह के अनुसार नगरपालिक निगम के दावों के बकाया के रूप में वसूल की जायेगी।
- (4) जो कोई भी, अपशिष्ट जमा करने की प्रक्रिया की उपेक्षा करता है, जिसमें नगरपालिक निगम द्वारा यथाविहित स्रोत पर पृथक्कृत अपशिष्ट के संग्रहण में विफलता अथवा अपशिष्ट फैलाने का प्रयास सम्मिलित है, वह अधिनियम के अनुसार अभियोजन हेतु दायी होगा।
- (5) यह आदेश, राजपत्र में इसके प्रकाशन की तारीख से प्रवृत्त होगा।

छत्तीसगढ़ के राज्यपाल के नाम से तथा आदेशानुसार,
आर. एक्का, उप सचिव.

नया रायपुर, दिनांक 7 दिसम्बर 2017

अधिसूचना

क्रमांक एफ 5-41/2016/18. - छत्तीसगढ़ नगरपालिक निगम अधिनियम, 1956 (क. 23 सन् 1956) की धारा 432-क द्वारा प्रदत्त शक्तियों को प्रयोग में लाते हुए, राज्य सरकार, एतद्द्वारा नगरपालिक निगम टोस अपशिष्ट (प्रबंधन और हथालन) उप-विधियां, 2010 में निम्नलिखित और संशोधन करती है, अर्थात् :-

संशोधन

उक्त उप-विधियों में,-

अनुसूची-दो का लोप किया जाये।

छत्तीसगढ़ के राज्यपाल के नाम से तथा आदेशानुसार,
आर. एक्का, उप सचिव.

नया रायपुर, दिनांक 7 दिसम्बर 2017

क्रमांक एफ 5-41/2016/18. - भारत के संविधान के अनुच्छेद 348 के खण्ड (3) के अनुसरण में इस विभाग की अधिसूचना क्रमांक एफ 5-41/2016/18, दिनांक 07-12-2017 का अंग्रेजी अनुवाद राज्यपाल के प्राधिकार से एतद्द्वारा प्रकाशित किया जाता है।

छत्तीसगढ़ के राज्यपाल के नाम से तथा आदेशानुसार,
आर. एक्का, उप सचिव.

Naya Raipur, the 7th December 2017

ORDER

No. F 5-41/2016/18 :- In exercise of the powers conferred by Section 132-A of the Chhattisgarh Municipal Corporation Act, 1956 (No.23 of 1956), the State Government, hereby, issues the following general order in respect of user charges for door-to-door collection of municipal solid waste, namely :- .

- (1) The Municipal Corporation shall levy user charges in such wards of the town where door-to-door collection of segregated waste is started, from such date as the service is started, at a rate as described in the table below, namely :-

TABLE

S. No.	User Category	User Charge in Rupees Per Month	Remarks
(1)	(2)	(3)	(4)
1.	Houses		
(a)	Area upto 500 sq. ft.	20.00	
(b)	Area between 501-1000 sq. ft.	30.00	
(c)	Area over 1000 sq. ft.	60.00	
	Each Head of user charge shall be increased by Rs.10.00 after every third year, starting from the date of its publication in the Official Gazette.		
2.	Restaurant		
(a)	Establishment not having Customer Chairs	250.00	
(b)	Customer Chair below 25	300.00	
(c)	Customer Chair between 26-50	400.00	
(d)	Customer Chair above 50	600.00	
	Each Head of user charge shall be increased by Rs.30.00 after every third year, starting from the date of its publication in the Official Gazette.		
3.	Hotel/Lodge/Guest House		
	Category	Rooms	Per Restaurant Per Garden Per Banquet Hall
(a)	Less than 25 Rooms	50.00	600.00 400.00 500.00
(b)	Between 25-50 Rooms		1100.00 500.00 1100.00
(c)	More than 50 Rooms		1600.00 800.00 2100.00
	Note: Number of rooms shall be counted on the basis of Rooms earmarked for Guest Use only, Kitchen and other usage rooms will not be taken for calculation.		
	User charges for per Room shall be increased by Rs.10.00 and all other heads by Rs.100.00 after every third year, starting from the date of its publication in the Official Gazette.		
4.	Hospice (Dharamshala)		
(a)	Per Room	10.00	

(1)	(2)	(3)	(4)
(b)	Per Hall	250.00	
	User charges for per Room shall be increased by Rs.10.00 and per Hall by Rs.50.00 after every third year, starting from the date of its publication in the Official Gazette.		
5	Procession House (Barat Ghar)/ Marriage Hall		
(a)	Area up to 3000 Sq.mt.	3000.00	
(b)	Area above 3000 Sq.mt.	4000.00	
	Note: For every event, prescribed Fees for Permission, NOC or any other clearance charges etc., to be paid separately as per the extant rules.		
	User charge shall be increased by Rs.500.00 after every third year, starting from the date of its publication in the Official Gazette.		
6	Educational institutes		
(a)	Primary School(Government)	60.00	
(b)	Primary School(Private)	250.00	
(c)	High/Higher Secondary School (Government)	80.00	
(d)	High/Higher Secondary School (Private)	1000.00	
(e)	College (Government)	150.00	
(f)	College (Private)	1200.00	
(g)	Universities (Government)	200.00	
(h)	Universities (Private)	1600.00	
(i)	Other educational institutes (Government)	200.00	
(j)	Other educational institutes (Private)	600.00	
	User charges shall be increased by Rs.20.00 for Government Institutions and Rs.50.00 for Private Institutions after every third year, starting from the date of its publication in the Official Gazette.		
7	Private Hospital/Nursing Home/Clinic (Exclusive of Bio Waste Management)		
(a)	Clinic	1000.00	
(b)	Pathology Lab	1000.00	
(c)	Hospital/Nursing Home		
	(i) Below 20 Bed	1000.00	
	(ii) Between 21-50 Bed	2000.00	
	(iii) Between 51-100 Bed	3000.00	
	(iv) Above 100 Bed	5000.00	
	User charges shall be increased by Rs.500.00 after every third year, starting from the date of its publication in the Official Gazette.		

(1)	(2)	(3)	(4)
8	Government Hospital/Nursing Home/Clinic (Exclusive of Bio Waste Management)		
(a)	Clinic	500.00	
(b)	Pathology Lab	500.00	
(c)	Hospital/Nursing Home		
	(i) Below 20 Bed	500.00	
	(ii) Between 21-50 Bed	1000.00	
	(iii) Between 51-100 Bed	1500.00	
	(iv) Above 100 Bed	2500.00	
	User charges shall be increased by Rs.250.00 after every third year, starting from the date of its publication in the Official Gazette.		
9	Commercial Establishment		
(a)	Vendors	30.00	
(b)	Area upto 100 sq. ft.	80.00	
(c)	Area between 101-300 sq. ft.	180.00	
(d)	Area between 301-500 sq. ft.	250.00	
(e)	Area between 501-1000 sq. ft.	350.00	
(f)	Area over 1000 sq. ft.	600.00	
(g)	Shopping Mall	Rs. 0.80 per sq. ft. per month	
	User charges for Vendors shall be increased by Rs.10.00. for heads (b to f) by Rs.50.00 and for Shopping Mall/Complex by Rs.00.10 per sq. ft. after every third year, starting from the date of its publication in the Official Gazette.		
10	Vegetable/Fruit/Flower /Chicken /Fish/ Mutton Market -		
(a)	Vendors	30.00	
(b)	Area upto 100 sq. ft.	150.00	
(c)	Area between 101-300 sq. ft.	450.00	
(d)	Area between 301-500 sq. ft.	450.00	
(e)	Area over 500 sq. ft.	1000.00	
	User charges for Vendors shall be increased by Rs.10.00 and for heads (b to c) by Rs.50.00 after every third year, starting from the date of its publication in the Official Gazette.		

(1)	(2)	(3)	(4)
11	Vegetable/Fruit/Flower/Loading/Unloading by Truck /LCV	60.00 Per LCV	
		80.00 Per Truck	
	Above charges shall be increased by Rs.20.00, after every third year, starting from the date of its publication in the Official Gazette.		
12	Government Offices /Organization (Central/ State/PSUs)	Rs.0.10 per sq. ft. per month	
	Private Offices/Organization	Rs.0.20 per sq. ft. per month	
	Above charges shall be increased by Rs.00.10 per sq. ft. after every third year, starting from the date of its publication in the Official Gazette.		
13	Beauty Parlor	300.00	
	Above charges shall be increased by Rs.50.00 after every third year, starting from the date of its publication in the Official Gazette.		
14	Cinema Hall/Theatre/Multiplex	500.00	Per Screen
	Note: - Shops inside the premises of Cinema Theatre will be treated as separate commercial establishments and will be charged separately as per charges specified in S.No.9.		
	Above charges shall be increased by Rs.50.00 after every third year, starting from the date of its publication in the Official Gazette.		
15	Private Entertainment (Amusement) Park/Fun Park/Water World etc.	5000.00	
	Above charges shall be increased by Rs.1000.00 after every third year, starting from the date of its publication in the Official Gazette.		
16	Hermitage House/ Hostel	500.00	
	Above charges shall be increased by Rs.50.00 after every third year, starting from the date of its publication in the Official Gazette.		
17	Circus/ exhibition/ fairs/ public function in open place	1000.00	Per Week
	Above charges shall be increased by Rs.100.00 after every third year, starting from the date of its publication in the Official Gazette.		
18	Others, which are not defined above	As may be assessed by the Corporation	

- (2) Proper receipts shall be issued to the person making payment of user charges as soon as the payment is made.
- (3) User charges, if unpaid, shall be recovered as arrears of Municipal Corporation claims in terms of Chapter XII of the Act.
- (4) Whoever disregards the procedure for deposit of waste, including failure to segregate waste at source, as prescribed by the Municipal Corporation, or resorts to littering of garbage, shall be liable for prosecution in terms of the Act.
- (5) This order shall come into force from the date of its publication in the Official Gazette.

By order and in the name of the Governor of Chhattisgarh,
R. EKKA, Deputy Secretary.

Naya Raipur, the 7th December 2017

NOTIFICATION

No. F 5-41/2016/18 :- In exercise of the powers conferred by Section 432-A of the Chhattisgarh Municipal Corporation Act, 1956 (No.23 of 1956), the State Government, hereby, makes the following further amendment in the Municipal Corporation Solid Waste (Management and Handling) By-Laws, 2010, namely:-

AMENDMENT

In the said bye-laws,-

Schedule-II shall be omitted.

By order and in the name of the Governor of Chhattisgarh.
R. EKKA, Deputy Secretary.

MEMORANDUM OF UNDERSTANDING (MoU)

BETWEEN



**BHARAT PETROLEUM CORPORATION LIMITED (BPCL),
MUMBAI**

AND



NAGAR NIGAM, BHILAI

(Department of Urban Development, Government of Chhattisgarh)

AND



CHHATTISGARH BIOFUEL DEVELOPMENT AUTHORITY (CBDA)

(Department of Energy, Government of Chhattisgarh)

FOR

Setting up of a 100-150 TPD CBG Plant at Nagar Nigam, Bhilai

Dist: Durg, Chhattisgarh

Year-2024

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[Signature]

[Signature]

This Non-Binding MOU ("MOU") is made at Raipur on this 13th day of March 2024 by and between:

Bharat Petroleum Corporation Limited, a company incorporated and existing under the laws of India, having its registered office at Bharat Bhavan, 4 & 6, Currimbhoy Road, Ballard Estate, Mumbai - 400 001 Maharashtra, (hereinafter referred to as "BPCL"), of the first part.

And

Nagar Nigam, Bhilai, Chhattisgarh, a municipal corporation constituted under the relevant laws of India, having its office at GE Road, Supela, Bhilai, Dist Durg-490023, (hereinafter referred to as "Nagar Nigam"), of the second part.

And

Chhattisgarh Biofuel Development Authority (CBDA), established by the Government of Chhattisgarh for promotion of Biofuel in Chhattisgarh, under Department of Energy, Government of Chhattisgarh (State Government) vide Gazette notification no. F10-5/1-5/2005 dated 25 January, 2005 and having its Head office at VIP Road, Biofuel Complex, Post-Deopuri, Dist. Raipur- 492015 (hereinafter referred to as "CBDA"), of the third part.

BPCL, Nagar Nigam and CBDA are hereinafter individually referred to as a "Party" and collectively as the "Parties".

Whereas:

BPCL is a 'Maharatna' Public Sector Undertaking under the aegis of Ministry of Petroleum and Natural Gas, Government of India, engaged in business of refining and marketing of petroleum fuel and also non-petroleum fuel like Compressed Bio Gas (CBG).

BPCL expressed its interest for setting up a CBG plant at a suitable location in Bhilai, subject to allotment of land and supply of segregated organic MSW by Nagar Nigam, Bhilai. Accordingly, BPCL has submitted its proposal to Nagar Nigam for setting up CBG plant of approximate capacity of 7 TPD (Tons Per Day) of CBG production using



commensurate quantity of segregated MSW (having at least 95% organic content). [hereinafter referred to as 'CBG Plant']

Nagar Nigam has granted their in-principle approval for the proposed CBG Plant subject to satisfactory outcome of the Detailed Feasibility Study to be conducted by BPCL through consultant/s.

CBDA have agreed to enter this non-binding MOU to discuss in good faith and explore the possibility of setting up of CBG Plant in Municipal limits of Bhilai and adjoining Nagar Nigams/ Nagar Parishads/ other governments bodies within a periphery of 15-20 kms.

Parties have agreed to enter this non-binding MOU to discuss in good faith and explore the possibility of setting up of CBG Plant in Municipal limits of Bhilai, Chhattisgarh.

NOW, THEREFORE, IN CONSIDERATION OF THE MUTUAL PROMISES HEREIN CONTAINED, IT IS HEREBY AGREED BY AND BETWEEN THE PARTIES HERETO AS FOLLOWS:

1. The parties shall discuss in good faith and explore the possibility of setting up of CBG Plant within municipal limits of Bhilai. The parties shall engage in good faith negotiations to draft the terms and provisions of the Agreement, taking into consideration the interests and concerns of all parties.
2. This MOU is non-binding and does not create any legally enforceable obligations between the parties hereto. It is intended to express the mutual intent of cooperation and collaboration towards the objectives outlined herein. The parties shall explore potential areas of collaboration and identify common interests, objectives, and goals to be incorporated into the formal Agreement.
3. BPCL will get a Detailed Feasibility Study of the proposed CBG plant done through a competent consultant to be engaged/appointed by BPCL for the suitable scope including the following:
 - i. Independent Quantitative and Qualitative analysis of the feedstock (organic fraction of MSW) for designing the plant.





- ii. Conduct site-specific studies like land survey, soil test, etc. to check the feasibility for setting up the plant.
 - iii. Evaluation of different technology options for CBG plant available in the market and recommend three best options along with financial analysis including but not limited to Cost Estimate, Project Schedule and Phasing of Expenditure.
 - iv. Finalization of the best option in consultation with BPCL
 - v. Environment Impact Analysis (EIA) study & Risk Assessment Study for obtaining necessary statutory clearance.
 - vi. Various options for CBG & by product utilization.
 - vii. Analysis and recommendation for marketing of organic fertilizer etc.
4. Nagar Nigam will co-operate and provide requisite information to the consultant so appointed by BPCL for conducting detailed feasibility study.
 5. Upon completion of such feasibility study, BPCL will share the detailed feasibility report with Nagar Nigam. Based on the satisfactory outcome of the feasibility report, the Parties will discuss and enter into a concession agreement for the proposed CBG Plant for a period of 25 (twenty five) years.
 6. Nagar Nigam will allocate minimum 10 (Ten) acres of land to BPCL for the proposed CBG Plant and handling/sorting of Bio manure, on long term lease for a period of 25 years on rental as per prevalent government lease rental in particular district per acre per year as per government policy under the concession agreement. Nagar Nigam shall also provide additional piece of land, if any, required by BPCL for other activities related to above mentioned plant on long term lease on the said nominal rental.
 7. Nagar Nigam shall ensure that the Site offered to BPCL is of non-agricultural status, permissible for MSW processing, without any encumbrance or encroachment and that no acquisition proceeding by any lawful authority or claim from any third person in respect or relating to the same is subsisting. It shall be the obligation of Nagar Nigam to get the Site land converted for commercial use,



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at their own cost, before handing over to BPCL on PERMISSIVE USE ONLY basis for construction and operation of the Plant / Project.

8. Nagar Nigam shall handover the Site within 30 days from the execution of the Concession Agreement. Nagar Nigam shall ensure compliance of all the Applicable laws and regulations before handing over of the Site to BPCL including Rights to use letter and other related documents.
9. Role of CBDA
 - a. Working as a PMC/PMA for setting up of CBG plant for & on behalf of BMC.
 - b. CBDA shall, on best endeavour basis, promote conversion of vehicles to CBG / CNG in coordination with BPCL or its subsidiary company or any other oil & gas marketing company. CBDA will coordinate with other State Government departments to facilitate aggregation of surplus paddy straw available in the vicinity of plant as additional/alternate feed stock for proposed CBG plant.
 - c. CBDA to provide necessary coordination and support from various State government departments/agencies for timely execution of this project.
 - d. For any additional products other than CBG, CBDA shall render all assistance in marketing in coordination with other State Government departments.
 - e. By associating in this CBG project, CBDA will be allowed to carry out different Research & Development aspects of the biogas generation and its compression, as need be from time to time, with the help of BPCL.
10. In case of unsatisfactory outcome of the detailed feasibility report of the proposed CBG Plant, parties shall discuss in good faith and take reasonable steps to make the CBG plant feasible in line of the recommendations, if any, given by consultant in feasibility report.
11. Whatsoever the satisfactory outcome or unsatisfactory outcome may be, of the Detailed Feasibility Report conducted in Bhilai by BPCL for the proposed CBG plant, either party reserves the right to exit this agreement by providing written notice to other party(ies).



12. Upon receipt of notification of unfavourable feasibility study results, BPCL shall provide written notice of its decision to exit the agreement to Nagar Nigam within a reasonable timeframe. Such notice shall clearly state the reasons for termination and shall be delivered in accordance with the communication provisions outlined in this MOU.
13. Upon termination of this MOU, all parties shall be released from any further obligations or liabilities arising under this Agreement, except for those provisions explicitly stated to survive termination.
14. The concession agreement between Nagar Nigam and BPCL shall have an initial term of twenty five (25) years commencing from the effective date of the agreement.
15. At the expiration of the initial term of concession agreement, all parties may, at their mutual discretion and by written agreement, opt to renew the lease for successive terms under terms and conditions mutually acceptable to all parties.
16. BPCL at its own cost shall build, own, and operate the CBG plant on the land so leased by Nagar Nigam.
17. Nagar Nigam shall ensure the continuous supply of minimum 100 TPD (Tons per day) of segregated MSW (organic content) to the CBG Plant during the period of the concession agreement.
18. Nagar Nigam will be solely responsible, at their own cost, for lifting and/or disposing the inorganic waste supplied by Nagar Nigam if BPCL does not accept the same due to quality, excess supply or non-operation of plant. In such case or not withstanding anything herein, Nagar Nigam will be solely responsible for disposing and/or transportation, dealing with the said MSW.
19. The parties agree to maintain the confidentiality of discussions, documents, and information exchanged during the negotiation process, unless otherwise agreed upon in writing.



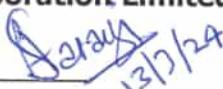
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20. This MOU shall remain in effect until the execution of the Binding Agreement between the parties or until terminated by either party in writing.
21. Upon the satisfactory outcome of the detailed feasibility study of the CBG plant, the parties shall endeavour to finalize and execute the formal binding Agreement within a period of 30 (thirty) days, following which, this Agreement shall be considered null and void.
22. This MOU is terminated by either party by giving 30 days' notice to other party without assigning any reason.
23. This Agreement shall be governed by and construed in accordance with the laws of India.
24. Any amendments or modifications to this Agreement shall be made in writing and duly signed by all parties.

IN WITNESS WHEREOF, the parties hereto have executed this MOU as of the date first above written.

For Bharat Petroleum Corporation Limited:


[Authorized Representative's Signature]

Name: Anurag Saraogi, Chief General Manager, Biofuel (Retail)

Date: 13.03.2024



For Nagar Nigam, Bhilai :


[Authorized Representative's Signature]

Name: Devesh Kumar Dhruw IAS, Commissioner

Date: 13.03.2024

COMMISSIONER
Nagar Palik Nigam
Bhilai

For Chhattisgarh Biofuel Development Authority:


[Authorized Representative's Signature]

Name: Sumit Sarkar, Chief Executive Officer

Date: 13.03.2024

सुमित सरकार
मुख्य कार्यपालन अधिकारी
छ.ग. बायोफ्यूल विकास प्राधिकरण
(ऊर्जा विभाग, छ.ग. शासन)
रायपुर (छ.ग.)

MEMORANDUM OF UNDERSTANDING (MoU)
(Legally non-binding)

BETWEEN



**BHARAT PETROLEUM CORPORATION LIMITED (BPCL),
MUMBAI**

AND



NAGAR NIGAM, RAIPUR

(Department of Urban Development, Government of Chhattisgarh)

AND



CHHATTISGARH BIOFUEL DEVELOPMENT AUTHORITY (CBDA)

(Department of Energy, Government of Chhattisgarh)

FOR

**Setting up of a 100 TPD CBG Plant at Nagar Nigam, Raipur
Dist: Raipur, Chhattisgarh**

Year-2024

This Non-Binding MOU ("MOU") is made at Raipur on this 13th day of March 2024 by and between:

Bharat Petroleum Corporation Limited, a company incorporated and existing under the laws of India, having its registered office at Bharat Bhavan, 4 & 6, Currimbhoy Road, Ballard Estate, Mumbai - 400 001 Maharashtra, (hereinafter referred to as "BPCL"), of the first part.

And

Nagar Nigam, Raipur, Chhattisgarh, a municipal corporation constituted under the relevant laws of India, having its office at Near Gandhi Maidan, Raipur-492001, (hereinafter referred to as "Nagar Nigam"), of the second part.

And

Chhattisgarh Biofuel Development Authority (CBDA), established by the Government of Chhattisgarh for promotion of Biofuel in Chhattisgarh, under Department of Energy, Government of Chhattisgarh (State Government) vide Gazette notification no. F10-5/1-5/2005 dated 25 January, 2005 and having its Head office at VIP Road, Biofuel Complex, Post-Deopuri, Dist. Raipur- 492015 (hereinafter referred to as "CBDA"), of the third part.

BPCL, Nagar Nigam and CBDA are hereinafter individually referred to as a "Party" and collectively as the "Parties".

Whereas:

BPCL is a 'Maharatna' Public Sector Undertaking under the aegis of Ministry of Petroleum and Natural Gas, Government of India, engaged in business of refining and marketing of petroleum fuel and also non-petroleum fuel like Compressed Bio Gas (CBG).

BPCL expressed its interest for setting up a CBG plant at a suitable location in Raipur, subject to allotment of land and supply of segregated organic MSW by Nagar Nigam, Raipur. Accordingly, BPCL has submitted its proposal to Nagar Nigam for setting up CBG plant of approximate capacity of 5 TPD (Tons Per Day) of CBG production using

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commensurate quantity of segregated MSW (having at least 95% organic content).
[hereinafter referred to as 'CBG Plant']

Nagar Nigam has granted their in-principle approval for the proposed CBG Plant subject to satisfactory outcome of the Detailed Feasibility Study to be conducted by BPCL through consultant/s.

CBDA have agreed to enter this non-binding MOU to discuss in good faith and explore the possibility of setting up of CBG Plant in Municipal limits of Raipur and adjoining Nagar Nigams/ Nagar Parishads/ other government's bodies within a periphery of 15-20 kms.

Parties have agreed to enter this non-binding MOU to discuss in good faith and explore the possibility of setting up of CBG Plant in Municipal limits of Raipur, Chhattisgarh.

NOW, THEREFORE, IN CONSIDERATION OF THE MUTUAL PROMISES HEREIN CONTAINED, IT IS HEREBY AGREED BY AND BETWEEN THE PARTIES HERETO AS FOLLOWS:

1. The parties shall discuss in good faith and explore the possibility of setting up of CBG Plant within municipal limits of Raipur. The parties shall engage in good faith negotiations to draft the terms and provisions of the Agreement, taking into consideration the interests and concerns of all parties.
2. This MOU is non-binding and does not create any legally enforceable obligations between the parties hereto. It is intended to express the mutual intent of cooperation and collaboration towards the objectives outlined herein. The parties shall explore potential areas of collaboration and identify common interests, objectives, and goals to be incorporated into the formal Agreement.
3. BPCL will get a Detailed Feasibility Study of the proposed CBG plant done through a competent consultant to be engaged/appointed by BPCL for the suitable scope including the following:
 - i. Independent Quantitative and Qualitative analysis of the feedstock (organic fraction of MSW) for designing the plant.

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- ii. Conduct site-specific studies like land survey, soil test, etc. to check the feasibility for setting up the plant.
 - iii. Evaluation of different technology options for CBG plant available in the market and recommend three best options along with financial analysis including but not limited to Cost Estimate, Project Schedule and Phasing of Expenditure.
 - iv. Finalization of the best option in consultation with BPCL.
 - v. Environment Impact Analysis (EIA) study & Risk Assessment Study for obtaining necessary statutory clearance.
 - vi. Various options for CBG & by product utilization.
 - vii. Analysis and recommendation for marketing of organic fertilizer etc.
4. Nagar Nigam will co-operate and provide requisite information to the consultant so appointed by BPCL for conducting detailed feasibility study.
 5. Upon completion of such feasibility study, BPCL will share the detailed feasibility report with Nagar Nigam. Based on the satisfactory outcome of the feasibility report, the Parties will discuss and enter into a concession agreement for the proposed CBG Plant for a period of 25 (twenty five) years.
 6. Nagar Nigam will allocate minimum 10 (ten) acres of land to BPCL for the proposed CBG Plant and handling/sorting of Bio manure, on long term lease for a period of 25 years on rental as per prevalent government lease rental in particular district per acre per year as per government policy under the agreement. Nagar Nigam shall also provide additional piece of land, if any, required by BPCL for other activities related to above mentioned plant on long term lease on the said nominal rental.
 7. Nagar Nigam shall ensure that the Site offered to BPCL is of non-agricultural status, permissible for MSW processing, without any encumbrance or encroachment and that no acquisition proceeding by any lawful authority or claim from any third person in respect or relating to the same is subsisting. It shall be the obligation of Nagar Nigam to get the Site land converted for commercial use, at their own cost, before handing over to BPCL on

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PERMISSIVE USE ONLY basis for construction and operation of the Plant / Project.

8. Nagar Nigam shall handover the Site within 30 days from the execution of the Concession Agreement. Nagar Nigam shall ensure compliance of all the Applicable laws and regulations before handing over of the Site to BPCL including Rights to use letter and other related documents.
9. Role of CBDA
 - a. Working as a PMC/PMA for setting up of CBG plant for & on behalf of Nagar Nigam, Raipur.
 - b. CBDA shall, on best endeavour basis, promote conversion of vehicles to CBG / CNG in coordination with BPCL or its subsidiary company or any other oil & gas marketing company. CBDA will coordinate with other State Government departments to facilitate aggregation of surplus paddy straw available in the vicinity of plant as additional/alternate feed stock for proposed CBG plant.
 - c. CBDA to provide necessary coordination and support from various State government departments/agencies for timely execution of this project.
 - d. For any additional products other than CBG, CBDA shall render all assistance in marketing in coordination with other State Government departments.
 - e. By associating in this CBG project, CBDA will be allowed to carry out different Research & Development aspects of the biogas generation and its compression, as need be from time to time, with the help of BPCL.
10. In case of unsatisfactory outcome of the detailed feasibility report of the proposed CBG Plant, parties shall discuss in good faith and take reasonable steps to make the CBG plant feasible in line of the recommendations, if any, given by consultant in feasibility report.
11. Whatsoever the satisfactory outcome or unsatisfactory outcome may be, of the Detailed Feasibility Report conducted in Raipur by BPCL for the proposed CBG plant, either party reserves the right to exit this agreement by providing written notice to other party(ies).

12. Upon receipt of notification of unfavourable feasibility study results, BPCL shall provide written notice of its decision to exit the agreement to Nagar Nigam within a reasonable timeframe. Such notice shall clearly state the reasons for termination and shall be delivered in accordance with the communication provisions outlined in this Agreement.
13. Upon termination of this Agreement, all parties shall be released from any further obligations or liabilities arising under this Agreement, except for those provisions explicitly stated to survive termination.
14. The concession agreement between Nagar Nigam, CBDA and BPCL shall have an initial term of twenty five (25) years commencing from the effective date of the agreement.
15. At the expiration of the initial term of concession agreement, all parties may, at their mutual discretion and by written agreement, opt to renew the lease for successive terms under terms and conditions mutually acceptable to all parties.
16. BPCL at its own cost shall build, own, and operate the CBG plant on the land so leased by Nagar Nigam.
17. Nagar Nigam Raipur and surrounding ULBs shall ensure the continuous supply of minimum 100 TPD (Tons per day) of segregated MSW (organic content) to the CBG Plant during the period of the concession agreement.
18. Nagar Nigam Raipur and other ULBs will be solely responsible, at their own cost, for lifting and/or disposing the inorganic waste supplied by ULB if BPCL does not accept the same due to quality, excess supply or non-operation of plant. In such case or not withstanding anything herein, Nagar Nigam will be solely responsible for disposing and/or transportation, dealing with the said MSW.
19. The parties agree to maintain the confidentiality of discussions, documents, and information exchanged during the negotiation process, unless otherwise agreed upon in writing.

20. This MOU shall remain in effect until the execution of the Binding Agreement between the parties or until terminated by either party in writing.
21. Upon the satisfactory outcome of the detailed feasibility study of the CBG plant, the parties shall endeavour to finalize and execute the formal binding Agreement within a period of 90 (Ninety) days, following which, this Agreement shall be considered null and void.
22. This MOU is terminated by either party by giving 30 days' notice to other party without assigning any reason.
23. This Agreement shall be governed by and construed in accordance with the laws of India.
24. Any amendments or modifications to this Agreement shall be made in writing and duly signed by all parties.

IN WITNESS WHEREOF, the parties hereto have executed this MOU as of the date first above written.

For Bharat Petroleum Corporation Limited:

[Authorized Representative's Signature]

Name: Anurag Saraogi, Chief General Manager, Biofuel (Retail) UMBAI

Date: 13.03.2024

Anurag Saraogi
13/3/24



For Nagar Nigam, Raipur:

[Authorized Representative's Signature]

Name: Abinash Mishra IAS, Commissioner

Date: 13.03.2024

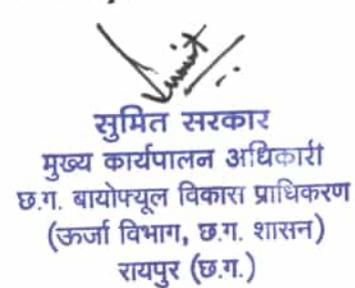


For Chhattisgarh Biofuel Development Authority:

[Authorized Representative's Signature]

Name: Sumit Sarkar, Chief Executive Officer

Date: 13.03.2024



Images of the Plastic Granulation Plant And C&D waste processing plant in State

Plastic Waste Granulating Plant



Segregation of Plastic Waste



Plastic Granulating Machine



Before: Shredded Plastic Waste



After: Plastic Granules

C&D Waste Processing Plant



C&D Waste Crushing and Grinding plant



Molding and Compaction



Benches and Drain Covers



Paver Blocks for Roads and Gardens

Images of the SLRM Centre, Compost Shed, Plastic Granule plant and C&D waste processing plant.

SLRM Centres, Compost Shed, Segregation shed, Community Compost Pit and Integrated solid waste management Facilities in state

Urban Area	Rural Area
377 SLRM Centres	Segregation Shed 11416
185 Compost Sheds	Community Compost Pit 91130

 <p>Raigarh ULB</p>	 <p>Bade Kanera GP</p>
 <p>Patan ULB</p>	 <p>Karmha GP</p>

5000 additional segregation sheds to be constructed by August 2023 in the Rural Areas



Sakri Integrated Solid Waste management Facility (Raipur)



Kachhar Integrated Solid Waste management Facility (Bilaspur)

Details of the Under Construction STPs and STPs Under Planning stage

Status of Under Construction STPs					
Sr. No.	Location	Capacity of the plant in MLD	Physical Progress in %	Status of I&D or House sewer connections	Completion Timeline
1	Nava Raipur – Zone 1 (Raipur)	10 MLD	98% completed	0%	31.12.2023 (High Court Stay)
2	Nava Raipur – Zone 4 (Raipur)	10 MLD	85% completed	44%	30.06.2024
3	Nawapara	7.5 MLD	100% completed	100%	30.06.2023
4	Rajim	2.8 MLD	100% completed	100%	
5	Kanker	7.8 MLD	92% completed	76%	30.06.2024
6	Dhamtari	19.6 MLD	94% completed	88%	
7	Simga	2.8 MLD	89% completed	68%	
8	Champa	5.3 MLD	75% completed	58%	
9	Mangla B (Bilaspur)	10 MLD	05% completed	0%	30.06.2024
10	Mangla D (Bilaspur)	6 MLD	60% completed	0%	
11	Koni C (Bilaspur)	6 MLD	80% completed	0%	
TOTAL		87.8 MLD		-	

Status of STPs under planning stage (AMRUT 2.0)			
Sr. No.	Location	Capacity of the plant in MLD	Current Status
1	Kumhari	80 MLD	Administrative Sanction Obtained.
2	Sakti	04 MLD	
3	Shivrinarayan	2.2 MLD	
4	Dantewada	2.8 MLD	
5	Chandrapur	1.7 MLD	

Status of STPs under planning stage (AMRUT 2.0)			
Sr. No.	Location	Capacity of the plant in MLD	Current Status
6	Durg	62 MLD	DPR preparation stage
7	Bhilai	158 MLD	DPR Prepared
8	Korba	33 MLD	DPR Prepared, TS & AS received
9	Ambikapur	46 MLD	DPR preparation stage
10	Rajnandgaon	34 MLD	DPR preparation stage
TOTAL		423.7 MLD	

Details of the low-cost option for treatment of wastewater such as FSTP (planted gravel bed) and oxidation ponds

Sr No.	ULB Name	Capacity of FSTP (KLD)	Capacity Utilized (in KLD)
1	Aamadi	3.0	2.7
2	Abhanpur	3.0	2.7
3	Adbhar	3.0	2.0
4	Ahiwara	5.0	4.5
5	Akaltara	5.0	4.1
6	Ambagarh Chowki	3.0	1.4
7	Ambikapur	20.0	18.5
8	Antagarh	3.0	2.7
9	Arang	5.0	4.5
10	Arjunda	3.0	2.7
11	Bade Bacheli	5.0	4.5
12	Bagbahara	15.0	13.5
13	Bagicha	3.0	3.0
14	Baikunthpur	3.0	3.0
15	Balod	5.0	4.5
16	Baloda	3.0	1.4
17	Baloda Bazar	8.0	7.2
18	Balrampur	3.0	3.0
19	Baramkela	3.0	1.2
20	Barsur	3.0	2.7
21	Basna	3.0	2.7
22	Bastar	3.0	2.7
23	Bemetara	5.0	4.5
24	Berla	3.0	2.7
25	Bhairamgarh	3.0	2.7
26	Bhakhara	3.0	2.7
27	Bhanupratappur	3.0	2.7
28	Bhatapara	8.0	7.2
29	Bhatgaon	3.0	2.7
30	Bhatgaon	3.0	3.0

Sr No.	ULB Name	Capacity of FSTP (KLD)	Capacity Utilized (in KLD)
31	Bhilai Charoda	40.0	35.0
32	Bhopalpattanam	3.0	2.7
33	Bijapur	5.0	3.8
34	Bilaigarh	3.0	2.7
35	Bilha	3.0	2.7
36	Birgaon	63.0	25.0
37	Bishrampur	3.0	3.0
38	Bodla	3.0	2.7
39	Bodri	3.0	2.9
40	Champa	5.0	3.8
41	Chandkhuri	5.0	0.8
42	Chandrapur	3.0	2.2
43	Charama	3.0	2.7
44	Chhuikhadan	3.0	1.4
45	Chhura	3.0	2.7
46	Chhurikala	3.0	1.4
47	Chhuriya	5.0	1.2
48	Chikhalakasa	3.0	2.7
49	Chirmiri	5.0	5.0
50	Dabhra	3.0	1.8
51	Dalli-Rajhara	5.0	4.5
52	Dantewada	5.0	4.5
53	Daundi Lohara	3.0	3.0
54	Devkar	3.0	2.7
55	Dhamdha	3.0	2.3
56	Dhamtari	8.0	7.2
57	Dharamjaigarh	3.0	2.7
58	Dipka	5.0	5.0
59	Dongargaon	3.0	2.7
60	Dongargarh	5.0	3.5

Sr No.	ULB Name	Capacity of FSTP (KLD)	Capacity Utilized (in KLD)
61	Dornapal	3.0	2.7
62	Doundi	3.0	2.7
63	Farasgaon	3.0	2.7
64	Fingeshwar	3.0	2.7
65	Gandai	3.0	1.2
66	Gariyaband	3.0	2.7
67	Gaurella	3.0	2.1
68	Geedam	3.0	2.7
69	Gharghoda	3.0	2.8
70	Gobra Nawapara	5.0	4.5
71	Gunderdehi	3.0	2.9
72	Gurur	3.0	2.7
73	Jagdapur	3.0	2.6
74	Jamul	5.0	4.8
75	Jaijaipur	3.0	2.8
76	Jarhi	3.0	3.0
77	JashpurNagar	3.0	3.0
78	Jhagrakhand	3.0	3.0
79	Kanker	5.0	4.3
80	Kasdol	5.0	4.5
81	Katghora	5.0	4.4
82	Keskal	3.0	2.7
83	Khairagarh	5.0	3.5
84	Khamhariya	3.0	2.7
85	Kharod	3.0	2.1
86	Kharora	3.0	2.7
87	Kharsiya	5.0	4.5
88	Khongapani	3.0	3.0
89	Kirandul	5.0	4.5
90	Kirodimalnagar	3.0	3.0
91	Kondagaon	5.0	4.5
92	Konta	3.0	2.7
93	Kota	3.0	1.7

Sr No.	ULB Name	Capacity of FSTP (KLD)	Capacity Utilized (in KLD)
94	Kotba	3.0	3.0
95	Kumhari	5.0	5.0
96	Kunkuri	3.0	3.0
97	Kura	5.0	4.5
98	Kurud	3.0	2.7
99	Kusmi	3.0	3.0
100	Lailunga	3.0	2.9
101	Lakhanpur	3.0	2.8
102	Lawan	3.0	2.7
103	Lormi	3.0	2.5
104	Magarlod	3.0	2.7
105	Mahasamund	8.0	7.2
106	Malhar	3.0	1.6
107	Mana-Camp	3.0	2.7
108	Manendragarh	5.0	5.0
109	Maro	3.0	2.7
110	Mungeli	5.0	3.9
111	Nagari	5.0	4.5
112	Naila-Janjgir	3.0	2.8
113	Nai-Ledri	3.0	2.9
114	Narayanpur	5.0	4.5
115	Narharpur	3.0	2.7
116	Nawagarh-JC	3.0	1.2
117	Nawagarh-B	3.0	2.7
118	NayaBardwar	3.0	2.8
119	Pakhanjur	3.0	2.7
120	Palari	3.0	2.7
121	Pali	3.0	1.2
122	Pandariya	3.0	2.7
123	Pandatarai	3.0	2.7
124	Parpondi	3.0	3.0
125	Patan	3.0	2.7
126	Pathalgaon	3.0	2.0

Sr No.	ULB Name	Capacity of FSTP (KLD)	Capacity Utilized (in KLD)
127	Pathariya	3.0	2.7
128	Pendra	3.0	1.9
129	Pipariya	3.0	2.7
130	Pithora	3.0	2.7
131	Pratappur	3.0	3.0
132	Premnagar	3.0	3.0
133	Pusaur	3.0	3.0
134	Rahaud	3.0	2.9
135	Rajim	3.0	2.7
136	Rajnandgaon	100.0	100.0
137	Rajpur	3.0	1.1
138	Ramanujganj	3.0	3.0
139	Ratanpur	5.0	4.8
140	Sahaspur-Lohara	3.0	2.7
141	Saja	3.0	2.7
142	Sakti	3.0	2.4
143	Saragaon	3.0	2.1
144	Saraipali	5.0	4.5
145	Sarangarh	5.0	5.0
146	Sargaon	3.0	1.5
147	Sariya	3.0	1.4
148	Shivpur Charcha	3.0	3.0
149	Shivrinarayan	3.0	2.2
150	Simga	5.0	4.5
151	Sitapur	3.0	2.8
152	Sukma	5.0	4.5
153	Surajpur	5.0	5.0
154	Takhatpur	5.0	4.0
155	Tilda Newra	8.0	7.2

Sr No.	ULB Name	Capacity of FSTP (KLD)	Capacity Utilized (in KLD)
156	Tumgaon	5.0	4.5
157	Tundra	3.0	2.7
158	Utai	3.0	2.7
159	Wadrafnagar	3.0	3.0
TOTAL		801 KLD	673.7 KLD

List of ULBs engaged in Co-treatment with STP

Sr No.	ULB Name	Permissible Capacity for treatment of STP (KLD)	Capacity Utilized (in KLD)
1	Bhilai Nagar	144	145.0
2	Bilaspur	7100	88.4
3	Durg	70	70.0
4	Kawardha	210	13.0
5	Korba	100	80.0
6	Raigarh	50	41.0
7	Raipur	957	858.0
8	Risali	50	25.1
9	Kirodimal Nagar	5	1.8
10	Jagdalspur	2500	22
TOTAL		11186 KLD	1344.3 KLD

Total Capacity

Type of Treatment Plant	Permissible Capacity for treatment of STP (KLD)	Capacity Utilized (in KLD)
FSTP	801.0	673.7
CO Treatment STP	11186	1344.3
TOTAL	11987 KLD	2018.0 KLD

Details of the training session conducted

संचालनालय, नगरीय प्रशासन एवं विकास इन्द्रावती भवन, अटल नगर, नवा रायपुर, छत्तीसगढ़

क्रमांक/या.प्र./NGT/2023-24/ 6661
प्रति,

अटल नगर, दिनांक 14/9/2023

रागस्त कलेक्टर
छत्तीसगढ़

विषय :- माननीय एन.जी.टी. के समक्ष विचाराधीन प्रकरण ओ.ए. क्र. 606/2018 में दिनांक 31/03/2023 को पारित आदेश के परिपेक्ष्य में मुख्य सचिव महोदय की अध्यक्षता में दिनांक 24/04/2023 के आयोजित बैठक के कार्यवाही विवरण के संबंध में।

संदर्भ :- आयुक्त, नगर पालिक निगम अम्बिकापुर का पत्र क्र. 1750/SBM/न.पा.नि. 2023 दिनांक 13.09.2023

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विषयांतर्गत लेख है कि माननीय एन.जी.टी. के समक्ष विचाराधीन प्रकरण ओ.ए. क्र. 606/2018 में दिनांक 31/03/2023 को पारित आदेश के परिपेक्ष्य में मुख्य सचिव महोदय की अध्यक्षता में दिनांक 24/04/2023 के आयोजित बैठक के कार्यवाही विवरण, के एजेण्डा क्रमांक 09 में लिये गये निर्णय में, ठोस अपशिष्ट प्रबंधन हेतु सभी जिला-कलेक्टर एवं संबंधित जिला स्तरीय अधिकारियों का आनलाईन प्रशिक्षण विडियो कान्फेन्स के माध्यम से कराये जाने के निर्देश दिए गए हैं। जिसके परिपालन में संदर्भित पत्र के माध्यम से नगर पालिक निगम अम्बिकापुर द्वारा प्रशिक्षण हेतु दिनांक 21/09/2023 को समय 11:00 बजे नियत की गई है।

कृपया संबंधित अधिकारी प्रशिक्षण में सम्मिलित होने का कष्ट करेंगे।

SWM Workshop Ambikapur

Thursday, 21 September 2023,

Time 11:00AM - 12:00AM

Google Meet joining info

Video call link: <https://meet.google.com/sjs-abyg-pti>

संलग्न :- उपरोक्तानुसार

अपर संचालक

नगरीय प्रशासन एवं विकास

इन्द्रावती भवन, अटल नगर, रायपुर

अटल नगर, दिनांक 14/9/2023

पृ.क्रमांक/या.प्र./NGT/2023-24/ 6662

प्रतिलिपि :-

1. मुख्य सचिव, छ.ग. शासन, मंत्रालय, महानदी भवन, अटल नगर, नवा रायपुर की ओर सादर सूचनार्थ।
2. विशेष सचिव, छ.ग. शासन, नगरीय प्रशासन एवं विकास विभाग, मंत्रालय, महानदी भवन, अटल नगर नवा रायपुर की ओर सादर सूचनार्थ।

3. सदस्य सचिव, छ.ग. पर्यावरण संरक्षण मंडल, नार्थ-ब्लॉक, सेक्टर-19, नवा रायपुर अटल नगर की सूचनार्थ प्रेषित।
4. आयुक्त, नगर पालिक निगम अम्बिकापुर, की ओर सूचनार्थ एवं आवश्यक कार्यवाही कार्यवाही हेतु प्रेषित।
5. समस्त संयुक्त संचालक, नगरीय प्रशासन एवं विकास विभाग, क्षेत्रीय कार्यालय रायपुर/बिलासपुर/दुर्ग/बस्तर/सरगुजा को आवश्यक कार्यवाही हेतु प्रेषित।
6. प्रोग्रामर, डाटा सेंटर संचालनालय, नगरीय प्रशासन एवं विकास विभाग को विभाग की वेबसाईड में अपलोड करने हेतु प्रेषित।



अपर संचालक
नगरीय प्रशासन एवं विकास
इन्द्रावती भवन, अटल नगर, रायपुर

प्रति ,

संचालक महोदय,

संचालनालय, नगरीय प्रशासन एवं विकास,

इन्द्रावती भवन, अटल नगर नवा रायपुर (छ.ग.)

विषय :- माननीय एन.जी.टी के समक्ष विचाराधीन प्रकरण ओ0ए0 क्रमांक 606/2018 में दिनांक 31/03/2023 को पारित आदेश के परिपेक्ष्य में मुख्य सचिव महोदय की अध्यक्षता में दिनांक 24/04/2023 के आयोजित बैठक के कार्यवाही विवरण के संबंध में।

संदर्भ :- संचालनालय का पत्र क्रमांक/या.प्र/एन.जी.टी/2023-24/5059 अटलनगर दिनांक 27/07/2023।

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संदर्भित पत्र के अनुक्रम में कार्यवाही विवरण के एजेण्डा क्रमांक 09 में लिये गये निर्णय में, ठोस अपशिष्ट प्रबंधन हेतु सभी जिला-कलेक्टर एवं संबंधित जिला स्तरीय अधिकारियों का आनलाईन प्रशिक्षण विडीयो कान्फेन्स के माध्यम से कराये जाने हेतु दिनांक 21/09/2023 को समय 11:00 बजे से प्रस्तावित है।

अतः महोदय से निवेदन है कि उपरोक्त के संबंध में समस्त जिला कार्यालय हेतु निर्देश जारी करने का कष्ट करेंगे।

मिटिंग लिंक & SWM Workshop Ambikapur

Thursday, September 21 · 11:00AM – 12:00AM

Google Meet joining info

Video call link: <https://meet.google.com/sjs-abyg-pti>



आयुक्त
नगर पालिक निगम,
अम्बिकापुर

রাজ্য নগর উন্নয়ন সংস্থা
STATE URBAN DEVELOPMENT AGENCY

“ইলগাস ভবন”, এইচসি ব্লক, সেক্টর-৩, বিধাননগর, কলকাতা-৭০০ ১০৬, পশ্চিমবঙ্গ
“ILGUS BHAVAN”, HC Block, Sector - III, Bidhannagar, Kolkata - 700 106, West Bengal

Memo: SUDA- 14012(15)/6/2022/NULM SEC(SUDA)-SUDA/2138

Date: 21/03/2023

From : Deputy Director, SUDA
& Deputy Mission Director, WBSULM

To : 1. The State Mission Director,
Swachh Bharat Mission (U),
Government of Chhattrisgarh

2. The State Mission Director,
National Urban Livelihoods Mission
Government of Chhattrisgarh

Sub: Request to facilitate the ‘Swachhata Doot’ team from West Bengal with necessary arrangements for lodging and boarding, logistics, etc. i.c.w. ‘SWACHHATA YATRA’ the peer learning exposure visit to Ambikapur Municipal Corporation for the period from 26th March, 2023 to 29th March, 2023

Ref.: SUDA-14012(15)/6/2022-NULM SEC(SUDA)-SUDA/2045 dated 18.03.2023

Madam/ Sir,

You have earlier been informed from this end that the ‘Swachhata Doot’ SHG members and accompanying coordinators would visit Ambikapur Municipal Corporation to have peer learning experience on best practices in sanitation under the ‘Swachhata Yatra’ programme of ‘SWACHHOTSAV-2023’ campaign.

Now, on receipt of telephonic confirmation from your end on the proposed visit, the schedule of ‘Swachhata Yatra’ visit from West Bengal to Ambikapur Municipal Corporation, Chattisgarh is being shared hereinunder:

1. Journey from Kolkata to Ambikapur:

Date	Mode of Journey	Departure from	Flight/ Train No.	Time of departure	Flight/ Train No.	Time of arrival	Place of arrival
25.03.2023	By Air	Kolkata Airport	6E471	15:15 hrs.	6E471	16:50 hrs.	Raipur
25.03.2023- 26.03.2023	By Train	Raipur	18241 Durg- ABKP Express-	21:30 hrs.	Durg- ABKP Express- 18241	08:00 AM (26.03.2023)	Ambikapur

2. **26.03.2023 Morning-** Arrival of “Swachhata Doot’ at Ambikapur Station.

3. **27.03.2023 and 28.03.2023-** Exposure visit to sites identified by the Ambikapur Municipal Corporation, meeting with functionaries, interaction with SHG members and any other event that may be arranged from the State Mission of SBM 2.0, Chattisgarh and Ambikapur Municipal Corporation. Stay at the accommodation earmarked for the team members.

4. 28.03.2023 night- Departure from Ambikapur.

5. Return journey from Ambikapur to Kolkata:

Date	Mode of Journey	Departure from	Flight/ Train No.	Time of departure	Time of arrival	Place of Arrival
28.03.2023- 29.03.2023	By Train	Ambikapur	18242 ABKP- Durg Express-	22:30 hrs.	08:30 AM (29.03.2023)	Raipur
29.03.2023	By Air	Raipur	6E801	17:20 hrs.	18:40 hrs.	Kolkata Airport

In this connection, you are requested to make necessary arrangements for food and lodging of the participants during the Yatra and mobility and other logistic support required to make the peer learning visit successful.

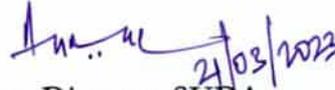
The list of SHG Members visiting to the Ambikapur Municipal Corporation along with the Coordinators with details thereof is enclosed hereto for your reference.

A note of confirmation on accommodation, food and other logistic arrangements will be much appreciated from your kind end for making the intended 'Swachhata Yatra' a success.

Your cooperation in this regard is earnestly solicited.

Yours faithfully,

Encl: List of Participants with details


21/03/2023
Deputy Director, SUDA
& Deputy Mission Director, WBSULM

Memo: SUDA- 14012(15)/6/2022-NULM SEC(SUDA)-SUDA/2138/1LS) Date: 21/03/2023

Copy forwarded for information to:

1. Director, SUDA and State Missions Director, WBSULM and SBM (U), West Bengal.
2. Additional Director & Additional Mission Director, SBM (U), West Bengal.
3. P.S to Hon'ble MIC, UD & MA Department, Govt. of West Bengal.
4. Under Secretary, MoHUA, Government of India.
5. P.A. to Principal Secretary, UD&MA Department. Govt. of West Bengal


21/03/2023
Deputy Director, SUDA
& Deputy Mission Director, WBSULM

Details of Co-ordinators

Sl. No.	Name of Co-ordinators	Designation	Category	Contact No.
5	Sutirtha Chatterjee,	Executive Engineer	State Co-ordinator	9432803552
6	Gouranga Naskar	Assistant Engineer	State Co-ordinator	9062324689
3	Mr.Sandip Bairagi	SMM, FI&ME	State Co-ordinator	9163365778
4	Sarmistha Datta	CMM	State Co-ordinator	9432129450
7	Sananda Kundu	Urban Planner	State Co-ordinator	8240648933

Visit to Chattisgarh-Ambikapur						
Sl. No.	Hosting State	Hosting ULB	Visiting ULB	District Name	Name of Swachhata Doot	Contact Number
1	Chattisgarh-Ambikapur	Ambikapur Municipal Corporation	Diamond Harbour Municipality	South 24 Parganas	Rama Roy	7319382686
2					Subhadra Das	6294348721
3					Tumpa Das	8016327875
4			Tufanganj Municipality	Coochbehar	Kalyani Debnath	9932005633
5					Dali Saha	7679433802
6					Rina Sarkar	8945927450
7			Basirhat Municipality	North 24 Parganas	Arpita Mitra	9091234379
8					Surekha Roy	8016560327
9					Iti Das Sarkar	8617047990

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OFFICE OF THE
MANIPUR URBAN DEVELOPMENT AGENCY (MUDA)
PDA COMPLEX, NORTH AOC, IMPHAL

No.8/78/2023-MUDA

Imphal, the 13th March, 2023

To,

1. The State Mission Director (SBM), Chhattisgarh
2. The State Mission Director (DAY-NULM), Chhattisgarh.

Subject: Visit regarding "Swachhata Yatras"

Sir,

In connection with 'Swachhotsav, 2023', 10 SHG members of DAY-NULM along with 2 Coordinators of the State shall be visiting your State as a part of 'Swachhata Yatras' on 27.03.2023.

It is, therefore, requested to kindly confirm the date so that we can make necessary arrangement for travelling of our SHG members to your State.

Encl: Details of 10 SHG members
and 2 Coordinator.

Yours faithfully,



(Laishram Jayarani)

Deputy Secretary,

Manipur Urban Development Agency, (MUDA)
Imphal.

State	Name of the Selected Member	Designation	Name of SHG/ALF/CLF	ULB Name	Name of Coordinators	Mobile number of Coordinators
Manipur	Thokchom Bidyarani Devi	President	Lanleima SHG	Thoubal Municipal Council	Tonjam Joshila Chanu	8837495316
	Kharibam Anjali Chanu	Member	Chaningkhombi SHG	Thoubal Municipal Council	Thingbaijam Dinesh	9774535862
	Wangjam Bembem Devi	President	Wangmataba Mathak Leikai SHG	Thoubal Municipal Council		
	Wahengbam Kananbala Devi	President	Khuman Leima SHG	Thoubal Municipal Council		
	Muongi	President	Jiribam Sweepers SHG	Jiribam Municipal Council		
	Sagapam Subashini Devi	Member	Shin Leima SHG	Jiribam Municipal Council		
	Hemam Usha Devi	Secretary	Moirang Ward no 8 SHG	Moirang Municipal Council		
	Sanoujam Premila Devi	Secretary	Leimarenbi SHG	Ningthoukhong Municipal Council		
	Thangjam Ganga Devi	Secretary	Chingmeirong Maning Leikai Nupi Chaokhat Lup SHG	Imphal Municipal Corporation		
	Rajkumari Sananu Devi	Treasurer	Chingu Leima SHG	Imphal Municipal Corporation		

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Director
Urban Development & Poverty Alleviation
Government of Mizoram

Phone No. 0389-2333815(O)
Email : dirudpa.mz@gmail.com

Date.....

DO No. B. 13030/2 (IEC)/2023 (SBM)-DTE (UD&PA)
Dated Aizawl, the 15th March, 2023

Dear,

I am writing to confirm the travel plans of delegates from Mizoram for Swachhotsav 2023 in connection with Swachhata Yatra where we are assigned to visit Amibikapur, Chattisgarh to be our Host City.

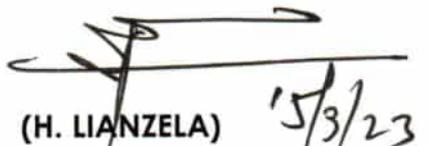
The Team-Mizoram will be of 9 members out of which 7 members are selected from SHGs/ALFs as Swachhata Doots and the other 2 members are from DAY-NULM State Mission Management Unit and SBM(U) Project Management Unit. Flights have been booked for the tour on 20th March, 2023 and the Swachhata Doots are expected to arrive at Ambikapur on 21st March, 2023.

I sincerely hope that your good self and the State Mission Directorate will extend your kind support and assistance to the team for their food, lodging and local programmes during their stay.

with warm regards,

Yours sincerely,

State Mission Director
Swachh Bharat Mission (Urban)
Chhattisgarh


(H. LIANZELA) 15/3/23
State Mission Director
Swachh Bharat Mission (Urban)
Mizoram: Aizawl

628
GOVERNMENT OF NAGALAND
STATE URBAN DEVELOPMENT AGENCY
DIRECTORATE OF URBAN DEVELOPMENT
NAGALAND: KOHIMA

No. SUDA/DAY-NULM/SM&ID/Gen(Vol-II)21/325 Dated, Kohima, the 16th March, 2023

To

The Mayor
Municipal Corporation Ambikapur,
Chhattisgarh

Sub: **"Swachhata Yatras" comprising of women SHG members during the upcoming "Women Led sanitation Campaign" scheduled on 22nd and 23rd March 2023.**

Sir,

In inviting a reference to the Ministry D.O. no 2/3/2022-SBM-IV, dated 27/02/2023 and dated 07/03/2023, I am happy to state that Nagaland State has selected your city Ambikapur ULB, Chhattisgarh for "Swachhata Yatra" a learning initiative to promote inter-state cross-learning of best practices by women SHG members.

In this regard, details of member participants - 9 SHG members and 1 Co-ordinator, totalling to 10 members (copy enclosed) will be visiting your City as per the exposure visit shared by your corporation schedule as on 22nd and 23rd March, 2023.

It is therefore requested to kindly acknowledge our State participation during the said "Swachhata Yatras" for further necessary action for the travel plan.

Encl:- as stated

Yours sincerely


(PETEVILIE KHATSU)

State Mission Director, NULM & Secretary
State Urban Development Agency
Nagaland: Kohima

No. SUDA/DAY-NULM/SM&ID/Gen(Vol-II)21

Dated, Kohima, the March, 2023

Copy to:

1. The Principal Secretary, Urban Development, Nagaland: Kohima for kind information.
2. The Director, Urban Development, Nagaland for information.
3. The Under Secretary, MoHUA, Nirman Bhavan, New Delhi (email: madhukar.pandey@nic.in) for kind information.
4. The State Mission Director, SBM for kind information and necessary action.
5. Dr. Nitesh Sharma, SBM State Coordinator, Chhattisgarh for kind information and necessary action.
6. Office Copy.


(PETEVILIE KHATSU)

State Mission Director, NULM & Secretary
State Urban Development Agency

Tour Programme of "SWACHHATA YATRA" from Guwahati, Assam to Ambikapur, Chhattisgarh
from 20/03/2023 to 24/03/2023

Sl. No	Participants Name	Gender	Contact Number of Participants	ULB NAME	Date of Birth	AADHAR No.	PAN No.
1	Guna Gobinda Borah	Male	8134957948	Nagaon Municipal Board	08-01-1978	628362442117	ARMPB3754B
2	Dipali Kakaty	Female	8399094237	Guwahati Municipal Corporation	31-10-1975	523270821086	BFJPK2299L
3	Pallavi Sarma Talukdar	Female	7896886155	Guwahati Municipal Corporation	01-01-1980	847658563214	LQZ1814933
4	Mini Kumari	Female	9864807384	Guwahati Municipal Corporation	05-01-1988	963307547759	BDAPK1409F
5	Jharna Pegu	Female	9101432947	Guwahati Municipal Corporation	02-01-1982	795269088407	AYTPP2720M
6	Sonmoni Kalita	Female	9101594249	Nagaon Municipal Board	31/12/1978	346058705941	DHQPK3321A
7	Debarati Das	Female	8638701946	Nagaon Municipal Board	08-12-1976	609362716768	ATTPD6548E
8	Rashmi Rekha Kakoti	Female	7002734486	Nagaon Municipal Board	01-08-1978	954823721919	BCNPK7252C

Date	Transportation Details		
20-03-2023	Guwahati to Delhi by flight Departure at 6: 00 hrs and arrival at 8.55 hrs FLIGHT No. 6E6329	Delhi to Raipur by flight, Departure at 11: 45 hrs and arrival at 13: 35 hrs. FLIGHT No. 6E204 (A321)	Raipur to Ambikapur by Train, Departure on 20/03/2023 at 21: 30 hrs and arrival on 21/03/2023 at 08: 00 hrs Train No. 18241
22-03-2023 to 23 - 03-2023	Workshop at Ambikapur Municipal Corporation		
23-03-2023	Ambikapur to Raipur by Train. Departure at 22: 30 hrs on 23/3/2023 and arrival of Raipur at 08: 35 hrs on 24/3/2023 . Train No. 18242		
24-03-2023	Raipur to Kolkata by flight Departure 17: 20 hrs and arrival 18:45 hrs FLIGHT No. 6E801 (A320)	Kolkata to Guwahati by flight Departure 21: 25 hrs and arrival 22:25 hrs FLIGHT No. 6E572 (A320)	

Note :

1. Accommodation required from 21.03.2023 (Morning) at 9.00 a.m. to 23.03.2023 evening 8.00 pm at Ambikapur.
2. On 24/03/2023 kindly provide room for the participants for fresh-up at Raipur at 9.00 am

631



Government of Nepal
Ministry of Federal Affairs & General Administration
Singhdurbar, Kathmandu

Tel { 4200286
4200316

Your Ref No.:

Our Ref. No.: 238 (2076-077)



Date: 12 December 2019

The Municipal Commissioner,
N Ring Rd, Irrigation Colony, Shivdhari Colony,
Ambikapur, Chhattisgarh 497001, INDIA.
Contact.No: 09425254323 / 9111800644
Email: nagarnigamambikapur@gmail.com

Dear Sir/Madam,

Subject: Exposure Visit to SLRM Centre

We would like to congratulate you on your successful application of the SLRM Model Waste Management System in Ambikapur, Chhattisgarh.

We in Nepal are looking at improving our Waste Management System and had invited Mr. Srinivasan to visit Nepal. His awareness programme was well received and we would like to make an attempt to apply it in Birendranagar Municipality as a pilot project.

Therefore, we plan to be in Ambikapur from 10 to 11 January 2020. I have attached the tentative itinerary for your information. We hope that your esteem office will extent their cooperation in showing us around and sharing the lessons learn. There might be a team of 10 personnel from different line Ministries, the Mayors of two municipalities and ED of LEAD Nepal.

I am looking forward to your positive response.

Yours Sincerely

Rishi Raj Acharya

Head

Environment and Disaster Management Section
Ministry of Federal Affairs and General Administration
Government of Nepal

कार्यालय, राज्य शिक्षण अधिकारी, छत्तीसगढ़
मंत्रालय, महानदी भवन, नवा रायपुर, अटल नगर

फोन नं० 0771 2510934 फैक्स नं० 2221134
Email - stateprotocoleg036@gmail.com

—0—

क्रमांक 331 /उस/राशिअ/2022

नवा रायपुर, अटल नगर, दिनांक 26.07.2022

प्रति,

कलेक्टर,
पुलिस अधीक्षक,
रायपुर/सरगुजा (छ0ग0)।

विषय:— Dr. R. Selvaraj, I.A.S., Commissioner of Town Panchayats, Tamilnadu का छत्तीसगढ़ प्रवास कार्यक्रम दिनांक 03 से 05 अगस्त 2022.

—0—

Dr. R. Selvaraj, I.A.S., Commissioner of Town Panchayats, Tamilnadu and 06 others Officers दिनांक 03 से 05 अगस्त 2022 की अवधि में रायपुर एवं सरगुजा जिले के प्रवास पर रहेंगे। मान0 महोदय, अध्ययन दल के साथ ठोस अपशिष्ट प्रबंधन में अपनाई जाने वाली सर्वोत्तम प्रथाओं का अध्ययन करने आ रहे हैं। (प्रवास कार्यक्रम प्रति अवलोकनार्थ संलग्न है।)

अतएव माननीय महोदय एवं अधिकारीगण के प्रवास अवधि पर आवास/परिवहन एवं सुरक्षा सहित नियमानुसार अन्य समस्त आवश्यक व्यवस्थाएँ पत्रानुसार सुनिश्चित किये जाने हेतु कृपया संबंधितों को निर्देशित करने का कष्ट करें।

संलग्न :- उपरोक्तानुसार।

(Rah) 26/07/22
राज्य शिक्षाचार अधिकारी
छत्तीसगढ़

प्रतिलिपि :-

01. सचिव, छ0ग0शासन, नगरीय प्रशासन विभाग, मंत्रालय, नवा रायपुर, अटल नगर की ओर सूचनार्थ।
02. आयुक्त, नगर पंचायत, चेन्नई (तमिलनाडु) की ओर सूचनार्थ।
03. अति0 पुलिस महानिदेशक (व्ही.आई.पी. सुरक्षा), रायपुर, छत्तीसगढ़ को आवश्यक कार्यवाही हेतु सूचनार्थ।
04. नियंत्रक, विमानपत्तन, भारतीय नागर विमानन प्राधिकरण, रायपुर (छ0ग0) को मान0 महोदयों के प्रवास पर उनके आगमन एवं प्रस्थान के समय में आवश्यक कार्यवाही हेतु सूचनार्थ।
05. कमांडेंट, केन्द्रीय औद्योगिक सुरक्षा बल, विमानतल, रायपुर को सूचनार्थ।

संलग्न :- उपरोक्तानुसार।

(Rah) 26/07/22
राज्य शिक्षाचार अधिकारी
छत्तीसगढ़

Dr R. SELVARAJ, I.A.S.,
Commissioner of Town Panchayats



Urban Administrative Building,
Raja Annamalai Puram,
MRC Nagar, Chennai-28.
Phone No : 29520050
e-mail id : dtpsystem@gmail.com

Date: 25 .7.2022

To
The State Protocol Officer,
Mandalaya
Mahanadhi Bhawan,
Atal Nagar,
RAIPUR.

Sir,

Sub: Official Visit – Dr.R.Selvaraj, I.A.S., Commissioner of Town Panchayats, and other six others – Visit to Ambikapur in Chattisgarh State – request to provide vehicle from Raipur to Ambikapur on 3.8.2022 and back to Raipur on 5.8.2022 – arrangements requested - Regarding.

Ref: G.O.(Rt) No.184, Municipal Administration and Water Supply(TP 2) Department, Chennai 9.

...

In the reference cited, the Government have permitted me and 6 other officials to visit Ambikapur in Chattisgarh State to study the Best Practices being followed in Solid Waste Management.

In this connection my tentative programme is as follows:

Date	From	To	Flight Details	Departure	Arrival
3.8.2022 Wednesday	Chennai	Raipur	INDIGO - 6E-905	8.00 AM	10.05 AM
	Raipur	Ambikapur	By Road		
4.8.2022	Ambikapur				
5.8.2022	Ambikapur	Raipur	By Road		
	Raipur	Chennai	INDIGO – 6E-712	19.30 PM	21.20 PM

Hence, I request you to provide vehicle to pick up from Raipur Airport to Ambikapur on 3.8.2022 and Ambikapur to Raipur on 5.8.2022. And also I request you to make necessary arrangements for accommodation (will borne by us) for myself and other 6 officials and the arrangements made may be informed to me at once.

A handwritten signature in blue ink, appearing to read 'R. [unclear] 25/8/22', is written above the typed name.

Commissioner of Town Panchayats



ABSTRACT

Official Visit – Office of Director of Municipal Administration/Commissioner of Town Panchayats - Visit to Ambikapur in Chattisgarh State to study the Best Practices being followed in Solid Waste Management - Permission – Granted - Orders – Issued.

Municipal Administration and Water Supply (TP.2) Department

G.O.(Rt) No.184

Dated: 15.07.2022

திருவள்ளூர் ஆண்டு - 2053

சுபகிருது ஆண்டு, ஆணி -31

Read:-

From the Director of Municipal Administration/Mission Director SBM (U) 2.0, Letter Roc.No.17941/2021/SBM 2, Dated: 27.06.2022.

ORDER:

The Government permit the following officials to visit Ambikapur in Chattisgarh State on 03.08.2022, 04.08.2022 and 05.08.2022 to study the Best Practices being followed in Solid Waste Management from the Office of the Commissioner of Town Panchayats and Office of the Director of Municipal Administration:-

Sl.No.	Name of the Officers	Designation
1	Dr. R. Selvaraj, I.A.S.	Commissioner of Town Panchayats
2	Thiru S.M. Malayaman Thirumudikarai	Joint Director (Schemes), Office of the Commissioner of Town Panchayats
3	Thiru. S. Sethuraman	Assistant Director of Town Panchayats (Madurai Zone)
4	Thiru. U. Saravanan	Assistant Executive Engineer, Office of the Assistant Director of Town Panchayats, Thiruvallur Zone

(P.T.O)

5	Thiru K. Balu	Municipal Commissioner, Valparai Municipality
6	Thiru N. Prabhakaran	Assistant Engineer, Tambaram Corporation
7	Thiru. R. Manigandan	Sanitary Inspector, Chinnamanur Municipality

2. The period of absence of the above officers from the head quarters shall be treated as "on duty"

3. The expenditure for the above visit will be met from the respective CB Component - SBM U 2.0 of Commissioner of Town Panchayats and Director of Municipal Administration.

4. This order does not require the concurrence of Finance Department vide G.O (Ms) No.519, Finance (Salaries) Department, Dated 29.09.1997.

(BY ORDER OF THE GOVERNOR)

**SHIV DAS MEENA
ADDITIONAL CHIEF SECRETARY TO GOVERNMENT**

To

The Director of Municipal Administration, Chennai-600 028.

The Commissioner of Town Panchayats, Chennai - 600 028.

The AG (A&E), Chennai-18/35.

The Pay and Accounts Officer, Chennai - 8.

Copy to:-

The Senior Personal Assistant to Hon'ble Minister
(Municipal Administration) Chennai - 600 009.

The Senior Private Secretary to Additional Chief Secretary,
Municipal Administration and Water Supply Department,
Chennai - 600 009.

The Municipal Administration and Water Supply (OP-2)
Department, Chennai - 600 009.

Stock File/Spare Copy

// FORWARDED BY ORDER //

F. S. Srinivasan
15/7/2022
SECTION OFFICER
Am
15/07/22

637



Government of Maharashtra
Maharashtra Urban Development Mission Directorate
Swachh Maharashtra Mission (U)

31,32,35, A wing, Mittal Tower, Free Press Journal Road, Nariman Point, Mumbai – 400 021

Tel.: 022-62377031, Email- director.smau@gmail.com

No. SMD/SMMU/Exposure Visit/1990/21-22

Dated: 23/11/2021

To,
Mr. Prabhakar Pandey,
Municipal Commissioner,
Ambikapur Municipal Corporation.

Subject: Requesting support for organizing "Exposure cum Learning Visit" for UDD & ULB officials from Maharashtra.

Dear Sir,

Heartiest Congratulations to you and the team for the great achievements in Swachh Survekshan 2021!

Urban Development Department, Maharashtra is taking various initiatives around solid waste management.

To take this activity one step forward, the state intends to conduct an exposure cum learning visit for administrative heads of 35 Urban Local Bodies and selected officials from UDD to Ambikapur city to get the insights on various methods of segregation & composting, governance mechanism and engagement models with farmers, etc in two batches. The visit for first batch is being organized on 26th & 27th November 2021. The state team will reach Ambikapur post evening on 26th November as discussed earlier and the field visit can be organized on 27th November 2021

We request you to kindly guide the team for this learning visit and demonstrate the models established by the Ambikapur Municipal Corporation for effective segregation of waste, decentralized processing, engagement of farmers for compost consumption and overall SWM.

Looking forward for your support and a fruitful exposure cum learning visit.

Thanking you,




2314

(Anil Muley)
State Mission Director

**GOVERNMENT OF TRIPURA
DIRECTORATE OF URBAN DEVELOPMENT
UD BHAVAN, SAKUNTALA ROAD
AGARTALA, TRIPURA (W)**

F.NO.16(15)-UDD/DUD/ P-II/ 247/-74

Dated: Agartala The 23rd May, 2022

To
The Municipal Commissioner,
Ambikapur Municipal Corporation,
Chattishgarh -497001.
nagarnigamambikapur@gmail.com

Sub: Information regarding, exposure visit of newly elected representative of Urban Local Bodies, Tripura, under SBM-U Scheme.

Sir,

I would like to inform you that for proper implementation and monitoring of the Swachh Bharat Mission-Urban scheme across 20 ULBs of Tripura, a deep understanding of the scheme is required for which exposure visit on successful implementation of SBM-U project to the best performing city like Ambikapur, Chattishgarh is required.

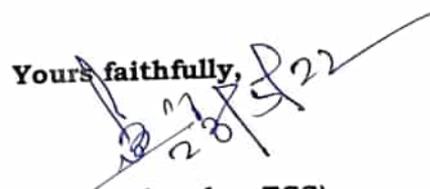
Urban Development Department, Tripura, intends to send 22-24 newly elected members & officials of ULBs for 4 days (2 days for to and fro journey and 2 days for exclusive field visit) exposure visit to Ambikapur, Chattishgarh, tentatively on 6th to 10th June, 2022.

In connection to the above, I would like to request you to kindly support us in logistic (preferably Govt. Guest House/ Circuit House) and for travel, entire cost will be borne by this Directorate.

Additionally, a liaison officer from your end may be requested to guide our team on the various projects/sites/ SLRM centers/door to door waste collection mechanism/source segregation/ Legacy waste dumpsite remediation activities / waste water management initiative & waste to wealth concept as successfully implemented in Ambikapur under your leadership.

Anticipating wholehearted cooperation from your kind end.

Yours faithfully,


(Dr. Tamal Majumder, TCS)
Mission Director, SBM-U
Additional Secretary & Director
Urban Development Department,

Copy to:

1. PS to the Secretary, UD Department Government of Chattishgarh, for favour of kind information of Secretary.
2. PS to the Secretary, UD Department, Government of Tripura, for favour of kind information of Secretary.
3. The DM & Collector, Ambikapur - Surguja, Chattishgarh, for kind information.

639

Compose

Inbox 17,124

Starred

Snoozed

Important

Sent

Drafts 6

Spam 8

Categories

More

Labels

[Imap]/Sent

Notes

Personal

Unwanted

More

Exposure Visit to Ambikapur Inbox x



ishey namgyal <namgyalg8@gmail.com>
to me

Ms. Pratishtha Mangain, IAS
Commissioner, Municipal Corporation,
Ambikapur
Madam,

First of all I would like to congratulate you and Ambikapur Municipal Corporation for all the successful projects and unique waste management practices.

Leh as an urbanizing city is still in the early stage of development in the Waste Management section and it would be negligent of us if we don't take this very enthusiastic to visit Ambikapur for an exposure tour tentatively around 21st November 2022. The tentative agenda/ interested areas for the same are:

- MRF facilities
- Primary-secondary segregation units
- Composting
- FSTP- co-composting
- SWM-related projects
- Wastewater related projects

A total of ten ward members of Municipal Committee Leh and Kargil are planning to visit Ambikapur. In this regard I would appreciate if a line of confirmation is received from your end.

With Regards
Dr. Ishey Namgyal,
President of Municipal Committee



Ambikapur Nagar Nigam
Welcome confirmed by the commissioner. Thanks



ishey namgyal <namgyalg8@gmail.com>
to me

Thank you for the confirmation.
Regards,
President,
Municipal Committee

Details of training sessions organised by P&RD for Solid and Liquid waste Management

SL No.	District Name	Participant Trained	TOT	Training	Orientation	Total Completed Training
1	BALOD	784	0	1	15	16
2	BALODA BAZAR	832	0	2	37	39
3	BALRAMPUR	1734	0	2	35	37
4	Bastar	21074	0	2	41	43
5	BEMETARA	1113	0	2	21	23
6	Bijapur (Chhattisgarh)	146	0	1	13	14
7	Bilaspur (Chhattisgarh)	772	3	5	24	32
8	DANTEWADA	411	0	5	14	19
9	Dhamtari	1026	0	2	17	19
10	Durg	1400	0	2	30	32
11	GARIYABAND	1058	0	3	28	31
12	Gaurella Pendra Marwahi	294	0	1	13	14
13	Janjgir-Champa	155	0	3	16	19
14	Jashpur	919	0	11	12	23
15	KANKER	727	0	2	13	15
16	Kawardha (Kabirdham)	265	0	2	8	10
17	KONDAGAON	1046	0	2	26	28
18	Korba	1250	0	4	25	29
19	Korea	321	1	3	15	19
20	Mahasamund	1429	0	3	34	37
21	MUNGELI	115	0	6	3	9
22	Narayanpur	168	0	1	9	10
23	Raigarh (Chhattisgarh)	307	0	2	22	24
24	Raipur	1203	2	2	20	24
25	Rajnandgaon	2576	0	2	14	16
26	SUKMA	189	0	2	11	13
27	SURAJPUR	1396	0	2	36	38
28	Surguja	418	0	3	14	17
	Total -	43128	6	78	566	650

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District wise Training

District Name	Participant Trained	GP Covered	TOT	Training	Orientati on	Master Trainer (ToT)	Total Completed Training
BALOD	791	199	0	2	16	2	18
BALODA BAZAR	834	274	0	3	38	2	41
BALRAM PUR	1749	66	0	3	38	1	41
Bastar	21079	46	0	3	42	2	45
BEMETA RA	1114	235	0	2	22	2	24
Bijapur (Chhattis garh)	147	31	0	2	13	2	15
Bilaspur (Chhattis garh)	779	298	3	6	26	2	35
DANTE WADA	415	91	0	5	16	2	21
Dhamtari	1028	347	0	2	18	2	20
Durg	1402	234	0	2	31	2	33
GARIYA BAND	1063	110	0	3	30	2	33
Gaurella Pendra Marwahi	297	27	0	1	15	0	16
Janjgir-Champa	164	20	0	3	19	2	22
Jashpur	927	78	0	11	14	1	25
KANKER	734	136	0	4	15	2	19
Kawardha (Kabirdham)	271	101	0	3	10	2	13
KONDAG AON	1055	212	0	3	28	2	31
Korba	1255	344	0	5	27	1	32
Korea	325	108	1	4	17	2	22
Mahasa mund	1436	226	0	4	36	2	40
MUNGEL I	120	102	0	7	5	2	12
Narayanpur	172	59	0	2	11	1	13

Raigarh (Chhattisgarh)	317	80	0	3	25	2	28
Raipur	1214	406	2	3	22	2	27
Rajnandgaon	2600	212	0	3	17	3	20
SUKMA	193	65	0	3	13	2	16
SURAJPUR	1403	327	0	3	38	1	41
Surguja	429	27	0	4	16	2	20
Total-	43313	4461	6	99	618	50	723



राज्य स्वच्छ भारत मिशन (ग्रामीण)
वर्ष 2023-24 में आयोजित प्रशिक्षण का ब्यौरा



क्र.	जावक क्र.	दिनांक	विषय	ऑनलाईन/ ऑफलाईन	स्थान	प्रतिभागियों की संख्या
1	2042-2043	03-05-23	स्वच्छ भारत मिशन (ग्रामीण) अंतर्गत ब्लॉक स्तरीय पिअर वेरीफिकेशन हेतु मास्टर ट्रेनर के प्रशिक्षण के संबंध में।	Online	SBM	221
2	2185-2186	12-06-23	आर.ई.एस. के अनुविभागीय अधिकारी एवं उपअभियंताओं का ग्रे-वाटर मैनेजमेंट एवं एफ.एस.टी. पी. के डिजाईन सिद्धांत विषय पर दो दिवसीय आवासीय प्रशिक्षण।	Offline	RCTRC JHANJH	61
3		13-06-2023		Offline	RCTRC JHANJH	61
4	2337	02-08-23	आर.ई.एस. के अनुविभागीय अधिकारी एवं उपअभियंताओं का ग्रे-वाटर मैनेजमेंट एवं एफ.एस.टी. पी. के डिजाईन सिद्धांत विषय पर दो दिवसीय आवासीय प्रशिक्षण।	Offline	SIRD	60
5		03-08-23		Offline	SIRD	60
6	2406-2407	21-08-23	स्वच्छ भारत मिशन (ग्रामीण) अंतर्गत "ओडीएफ प्लस" विषय पर आयोजित किये जाने वाले ऑनलाईन प्रशिक्षण बाबत।	Online	SBM	218
7		22-08-23		Online	SBM	323
8		23-08-23		Online	SBM	339
9		24-08-23		Online	SBM	205
10		25-08-23		Online	SBM	291
11	2464-2465	08-09-23	'Social and Behavioural Change Strategies' विषय पर दो दिवसीय आवासीय प्रशिक्षण के संबंध में।	Offline	Hotel Marriat	44
12		09-09-23		Offline	Hotel Marriat	44

क्र.	जावक क्र.	दिनांक	विषय	ऑनलाईन/ ऑफलाईन	स्थान	प्रतिभागियों की संख्या
13	2731-2732	26-12-23	मलीय कीचड़ प्रबंधन निर्माण प्रक्रिया में गति हंतु राज्य स्तरीय कार्यशाला दिनांक 26.12.2023 एवं 27.12.2023	Offline	SIRD	125
14		27-12-23		Offline	SIRD	125
15	46-47	18-01-2024	स्वच्छ भारत मिशन ग्रामीण अंतर्गत 15 वित्त आयोग के टाईड ग्रांट की वर्ष 2024-25 की जी.पी.डी.पी. के प्लान की प्रविष्टि के संबंध में प्रशिक्षण बाबत	Offline	SIRD	63
16		19-01-2024		Offline	SIRD	60
17	92-93	24-01-24	समीक्षा बैठक	Offline	JHANJH	37
18	138-139	19-02-24	स्व.भा.मि.ग्रा. अंतर्गत कार्यों के लिये जल जीवन मिशन के अंतर्गत गठित वॉश पी.एम.यू. में नियुक्त अमले का प्रशिक्षण।	Offline	SIRD	31
19		20-02-24		Offline	SIRD	35
20		21-02-24		Offline	SIRD	39
21		22-02-24		Offline	SIRD	32
22		23-02-24		Offline	SIRD	39
23	289-290	06-03-24	स्व.भा.मि.ग्रा. फेस-2 के अंतर्गत सी. एस.आर. प्रतिनिधियों के साथ Round Table Meeting के संबंध में।	Offline	Bebylone Capital Hotel	69
कुल-						2582

Screenshot of the reports published on the UADD web portal

उत्तीसगढ़ शासन | Govt. of Chhattisgarh

Urban Administration & Development
नगरीय प्रशासन एवं विकास विभाग छत्तीसगढ़
अटल नगर, जिला रायपुर - 492002

एन. जी. टी. (N.G.T.) योजना

(तभी एन. जी. टी. (N.G.T.) के लिए लिंक कने)

Session Wise 2023-2024 Search From Date To Date Search

S.No.	Section	Year	Subject / Title	Date	Download
1	एन. जी. टी. (N.G.T.)	2023-2024	राज्य बाहरी सलाहकार समिति के 9 वीं और 7 वीं बैठक दिनांक 07.12.23 के कार्यवाही विवरण के संबंध में। 1410 (पां.प्र.)	22/02/2024	Download
2	एन. जी. टी. (N.G.T.)	2023-2024	नदियों के प्रदूषित भाग के पुनरुद्धार हेतु तैयार कार्ययोजना के प्रगति प्रतिवेदन के संबंध में। 1328 (पां.प्र.-05)	21/02/2024	Download
3	एन. जी. टी. (N.G.T.)	2023-2024	नदियों के प्रदूषित भाग के पुनरुद्धार हेतु तैयार कार्ययोजना के प्रगति प्रतिवेदन के संबंध में। 382 (पां.प्र.-05)	22/01/2024	Download
4	एन. जी. टी. (N.G.T.)	2023-2024	नदियों के प्रदूषित भाग के पुनरुद्धार हेतु तैयार कार्ययोजना के प्रगति प्रतिवेदन के संबंध में। 9863 (पां.प्र.-05)	27/12/2023	Download
5	एन. जी. टी. (N.G.T.)	2023-2024	नदियों के प्रदूषित भाग के पुनरुद्धार हेतु तैयार कार्ययोजना के प्रगति प्रतिवेदन के संबंध में। 9447 (पां.प्र.-05)	08/12/2023	Download
6	एन. जी. टी. (N.G.T.)	2023-2024	Action taken report in compliance of honourable NGTs Order dated 31.03.2023 In OA No.606 of 2018	10/10/2023	Download
7	एन. जी. टी. (N.G.T.)	2023-2024	नदियों के प्रदूषित भाग के पुनरुद्धार हेतु तैयार कार्ययोजना के प्रगति प्रतिवेदन के संबंध में। 6775 (पां.प्र.-05)	25/09/2023	Download
8	एन. जी. टी. (N.G.T.)	2023-2024	माननीय एन.जी.टी. के समझ विचाराधीन प्रकरण ओ.ए. क्र. 606/2018 में दिनांक 31/03/2023 को पारित आदेश के परिपेक्ष्य में मुख्य सचिव महोदय की अध्यक्षता में दिनांक 24/04/2023 के	15/09/2023	Download

Type here to search

25°C Mostly cloudy 18:03 19-03-2024

Screenshot of the data available on the SBM Grameen web portal

Swachh Bharat Mission(G) Phase - II

Excel Print

Sr No.	District Name	Total Villages	No. of SWM Assets 4=(5+7+9+11+13)	No. Of Community Compost Pits		No. of Community Bio-Gas Plants		No. of Vehicles for Collection & Transportation of Waste		No. of Segregation Bins at Community Places in the village		No. of Waste collection and segregation sheds	
				No. of Assets	HouseHold Covered	No. of Assets	HouseHold Covered	No. of Assets	HouseHold Covered	No. of Assets	HouseHold Covered	No. of Assets	HouseHold Covered
1	2	3	4	5	6	7	8	9	10	11	12	13	14
State Name :- Chhattisgarh													
1	BALOD	690	3050	2762	137895	9	64	459	105494	242	13599	378	93112
2	BALODA BAZAR	731	4891	3191	140532	9	753	590	80286	660	73625	431	84368
3	BALRAMPUR	635	3080	2075	65020	14	439	32889	168	5641	384	31202	
4	BASTAR(JAGDALPUR)	613	2310	1857	78114	31	1994	169	19915	97	9814	156	25832
5	BEMETARA	683	6461	5285	124869	22	259	675	66550	9	896	470	29527
6	BIJAPUR	564	1918	863	52323	8	223	209	19070	674	28649	164	15591
7	BILASPUR	663	5260	4417	214511	20	707	257	49863	68	9052	458	56166
8	DANTEWADA	224	330	107	9227	2	250	75	6902	68	5032	78	8955
9	DHAMTARI	623	9654	4866	223277	22	529	353	98511	4010	69759	403	88974
10	DURG	380	4773	3470	178137	24	885	746	144842	173	20143	360	90673
11	GARIYABAND	666	511	338	23120	0	0	65	15511	9	2237	99	25484
12	Gaurella Pendra Marwahi	221	944	530	35771	15	1840	200	25074	42	5005	157	28616
13	JANJIGIR - CHAMPA	426	5570	2846	230648	33	12962	383	47181	1961	142288	347	55005
14	JASHPUR	755	4022	2294	100292	45	851	840	107975	234	21746	609	97821
15	KANKER	1066	2485	1781	88342	8	136	355	64826	89	2567	252	57243
16	KAWARDHA(KABIRDHAM)	960	11891	6154	612461	86	5827	1899	213698	1857	257658	1095	287137
17	KHAIRAGARH-CHHUJJIHADAN-GANDAI	440	5122	3501	194973	132	10579	129	19843	1092	55871	268	27734
18	KONDAGAON	570	3081	2504	85526	9	9	313	36797	29	3220	226	23817
19	KORBA	703	14291	11844	414083	69	7282	729	127921	891	55409	758	95194
20	KORIYA	243	218	81	4982	6	30	58	5094	1	150	72	6962
21	MAHASAMUND	1115	2232	1586	69076	32	3090	234	57705	68	4444	312	39474
22	MANENDRAGARH-CHIRMIRI-BHARATPUR	391	969	310	23591	20	353	386	31049	2	406	251	22696
Total		19611	133842	91130	5210463	832	60468	13767	2273661	16697	968830	11416	1891256

Note - It may kindly be noted that all assets are calculated as follows:
Assets reported till 1st sep 2022 (from SBM 2.0 Mobile App) + SBM funded assets + MNREGA funded assets + MOPR funded assets.

AUD/INR +0.53%

12:10
21-03-2024

Notification of the formation of centralized single window mechanism

छत्तीसगढ़ शासन
सामान्य प्रशासन विभाग
:: मंत्रालय ::
महानदी भवन, नवा रायपुर, अटल नगर

—:: आदेश ::—

नवा रायपुर अटल नगर, दिनांक 20 जुलाई, 2023

क्रमांक एफ 9-17/2023/1/5 :: मान0 नेशनल ग्रीन ट्रिब्यूनल, नई दिल्ली के प्रकरण क्रमांक 606/2018 में पारित आदेश दिनांक 31.03.2023 में प्रदत्त निर्देशों के अनुक्रम में, राज्य स्तर पर दूषित जल प्रबंधन एवं अपशिष्ट प्रबंधन की योजना, क्षमता निर्माण एवं निगरानी के उद्देश्य से राज्य शासन एतद्वारा निम्नानुसार Centralized Single Window Mechanism समिति का गठन करता है :-

1	भारसाधक सचिव, छ.ग.शासन, आवास एवं पर्यावरण विभाग	अध्यक्ष
2	भारसाधक सचिव, छ.ग.शासन, नगरीय प्रशासन एवं विकास विभाग	सदस्य
3	भारसाधक सचिव, छ.ग.शासन, पंचायत एवं ग्रामीण विकास विभाग	सदस्य
4	भारसाधक सचिव, छ.ग.शासन, वन एवं जलवायु परिवर्तन विभाग	सदस्य
5	भारसाधक सचिव, छ.ग.शासन, कृषि विभाग	सदस्य
6	भारसाधक सचिव, छ.ग.शासन, मत्स्यपालन एवं उद्योग विभाग	सदस्य
7	सदस्य सचिव, छ.ग.पर्यावरण संरक्षण मंडल	सदस्य सचिव

समिति का दायित्व एवं कर्तव्य -

1. दूषित जल एवं ठोस अपशिष्ट के प्रभावी प्रबंधन हेतु विस्तृत कार्ययोजना तैयार करना ।
2. दूषित जल प्रबंधन एवं ठोस अपशिष्ट प्रबंधन में मौजूद गैप को समाप्त करने हेतु कार्यवाही की प्रगति की नियमित अंतराल पर समीक्षा करना ।
3. दूषित जल एवं ठोस अपशिष्ट के प्रभावी प्रबंधन हेतु संबंधित विभागों, विशेषज्ञों, संस्थानों एवं हितधारकों के साथ निरन्तर विचार-विमर्श कर आवश्यक कार्यवाही करना ।
4. समिति की बैठक प्रतिमाह आयोजित किया जाना प्रस्तावित है ।

छत्तीसगढ़ के राज्यपाल के नाम से
तथा आदेशानुसार,


(अंशिका ऋषि पाण्डेय)
अवर सचिव

छत्तीसगढ़ शासन
सामान्य प्रशासन विभाग
निरन्तर.....2

1/2

पृ०क्र० एफ 9-17/2023/1/5

नवा रायपुर अटल नगर, दिनांक 27 जुलाई, 2023

प्रतिलिपि : -

1. समिति के अध्यक्ष/सदस्य सचिव/सदस्यगण
 2. अपर मुख्य सचिव, छ.ग.शासन, मुख्यमंत्री सचिवालय, मंत्रालय, नवा रायपुर अटल नगर
 3. सचिव, छ.ग.शासन, नगरीय प्रशासन एवं विकास विभाग, मंत्रालय, नवा रायपुर अटल नगर
 4. अवर सचिव, मुख्य सचिव कार्यालय, मंत्रालय, नवा रायपुर अटल नगर
- की ओर सूचनार्थ एवं आवश्यक कार्यवाही हेतु अंग्रेषित ।


अवर सचिव,
छत्तीसगढ़ शासन
सामान्य प्रशासन विभाग

649
छ.ग. शासन
नगरीय प्रशासन एवं विकास विभाग
मंत्रालय
महानदी भवन, नवा रायपुर, अटल नगर

क्रमांक / 153 / 2023 / 18

नवा रायपुर, अटल नगर, दिनांक: 25/09/2023

प्रति,

- | | |
|--|--|
| 1. सचिव,
छ.ग. शासन,
आवास एवं पर्यावरण विभाग | 2. सचिव,
छ.ग. शासन,
पंचायत एवं ग्रामीण विकास विभाग |
| 3. सचिव,
छ.ग. शासन,
वन एवं जलवायु परिवर्तन विभाग | 4. सचिव,
छ.ग. शासन,
कृषि विभाग |
| 5. सचिव,
छ.ग. शासन,
मत्स्यपालन एवं उद्योग विभाग | 6. सदस्य सचिव,
छ.ग. शासन,
छ.ग. पर्यावरण संरक्षण मंडल |

विषय :- Centralized Single Window Mechanism समिति की प्रथम बैठक दिनांक 27.09.2023 को आहूत करने बाबत।

—00—

विषयांतर्गत माननीय एन.जी.टी. के ओ.ए. क्र. 606/2018 में पारित आदेश के परिपेक्ष्य में राज्य स्तर पर दूषित जल प्रबंधन एवं अपशिष्ट प्रबंधन की योजना, क्षमता निर्माण एवं निगरानी के उद्देश्य हेतु अपर मुख्य सचिव महोदय की अध्यक्षता में गठित राज्य स्तरीय Centralized Single Window Mechanism समिति की प्रथम बैठक दिनांक 27.09.2023 को सायं 05:00 बजे से भारसाधक सचिव, आवास एवं पर्यावरण विभाग के मंत्रालय स्थित कक्ष क. S-2/14 में ऑफलाईन एवं ऑनलाईन मोड पर आयोजित की गई है।

कृपया उक्त बैठक में आवश्यक जानकारी सहित उपस्थित होने का कष्ट करें।

आयोजित बैठक हेतु लिंक

Title: Centralized Single Window Mechanism Committee 1st meeting

Start time: 27 September 2023, 05:00 PM

Meeting Link: <https://bharatvc.nic.in/join/3103042277>

Conference ID: 3103042277

Password: 009544

संलग्न :- एजेण्डा की प्रति।



(डॉ. अय्याज फ. तंबोली)

विशेष सचिव,

छ.ग. शासन,

नगरीय प्रशासन एवं विकास विभाग,
मंत्रालय, महानदी भवन,
अटल नगर, नवा रायपुर

650

//02//

पृ. क्रमांक / 154 / 2023 / 18
प्रतिलिपि :-

नवा रायपुर, अटल नगर, दिनांक: 25/09/2023

1. विशेष कर्तव्यस्थ अधिकारी, मुख्य सचिव, कार्यालय, छ.ग. शासन, महानदी भवन, मंत्रालय, अटल नगर, नवा रायपुर की ओर सादर सूचनार्थ प्रेषित।
2. निज सचिव, अपर मुख्य सचिव, छ.ग. शासन, पंचायत एवं ग्रामीण विकास विभाग, महानदी भवन, मंत्रालय, अटल नगर, नवा रायपुर की ओर सादर सूचनार्थ प्रेषित।



विशेष सचिव,
छ.ग. शासन,
नगरीय प्रशासन एवं विकास विभाग,
मंत्रालय, महानदी भवन,
अटल नगर, नवा रायपुर

माननीय एन.जी.टी. के ओ.ए. क्र. 606/2018 में पारित आदेश के परिपेक्ष्य में
अपर मुख्य सचिव महोदय की अध्यक्षता में Centralized Single Window Mechanism
समिति की प्रथम बैठक दिनांक 27.09.2023 हेतु एजेण्डा

- एजेण्डा क्रमांक 1 नगरीय निकायो/ग्राम पंचायतों में ठोस अपशिष्ट प्रबंधन नियम 2016 के प्रावधानों के परिपालन की समीक्षा, अद्यतन स्थिति का आंकलन तथा गैप को समाप्त करने पर चर्चा।
- एजेण्डा क्रमांक 2 नगरीय निकायो/ग्राम पंचायतों में दूषित जल के प्रबंधन की अद्यतन स्थिति, एस.टी.पी. का पूर्ण क्षमता पर संचालन तथा उपचारित जल के समुचित पुर्नउपयोग हेतु संभावित विकल्पों पर चर्चा।
- एजेण्डा क्रमांक 3 अध्यक्ष महोदय की अनुमति से अन्य विषयों पर चर्चा।

छत्तीसगढ़ शासन
आवास एवं पर्यावरण विभाग

:: मंत्रालय ::

महानदी भवन, नवा रायपुर अटल नगर, रायपुर

Email id-henv.cg@nic.in

क्रमांक एफ 04-01/2019/32

नवा रायपुर अटल नगर, दिनांक 10/10/2023

प्रति,

1. सचिव,
छत्तीसगढ़ शासन,
पंचायत एवं ग्रामीण विकास विभाग,
महानदी भवन, मंत्रालय
2. सचिव,
छत्तीसगढ़ शासन वन एवं
जलवायु परिवर्तन विभाग,
महानदी भवन, मंत्रालय
3. सचिव,
छत्तीसगढ़ शासन,
कृषि विकास एवं किसान कल्याण तथा
जैव प्रौद्योगिकी विभाग,
महानदी भवन, मंत्रालय
4. सचिव,
छत्तीसगढ़ शासन,
मत्स्य पालन एवं उद्योग विभाग,
महानदी भवन, मंत्रालय,
5. विशेष सचिव,
छत्तीसगढ़ शासन,
नगरीय प्रशासन एवं विकास विभाग,
महानदी भवन, मंत्रालय,
6. सदस्य सचिव,
छत्तीसगढ़ पर्यावरण संरक्षण
मंडल, पर्यावास भवन,
नार्थ ब्लॉक, नवा रायपुर,
अटल नगर (छत्तीसगढ़)

विषय :- दिनांक 27.09.2023 को माननीय NGT OA No. 606/2018 मे पारित आदेश के परिप्रेक्ष्य में विशेष सचिव, आवास एवं पर्यावरण विभाग की अध्यक्षता में Centralised Single Window Mechanism समिति की प्रथम बैठक का कार्यवाही विवरण पर कार्यवाही बाबत।

संदर्भ :- नगरीय प्रशासन एवं विकास विभाग का पत्र क्रमांक 153/2023/18, दिनांक 25.09.2023

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विषयांतर्गत माननीय NGT OA 606/2018 मे पारित आदेश के परिप्रेक्ष्य में विशेष सचिव, आवास एवं पर्यावरण विभाग की अध्यक्षता में Centralised Single Window Mechanism समिति की प्रथम बैठक दिनांक 27.09.2023 का कार्यवाही विवरण की प्रति संलग्न प्रेषित है।

2/ निर्देशानुसार कृपया विभाग से संबंधित बिन्दुओं पर आवश्यक कार्यवाही कर, कृत कार्यवाही से इस विभाग को अवगत कराने का कष्ट करें।

संलग्न:- उपरोक्तानुसार।

(डी.राहुल वैकट)

उप सचिव

छत्तीसगढ़ शासन

आवास एवं पर्यावरण विभाग

पृ.क्रमांक एफ 04-01/2019/32
प्रतिलिपि:-

नवा रायपुर अटल नगर, दिनांक 10/10/2023

1. विशेष कर्तव्यस्थ अधिकारी, मुख्य सचिव कार्यालय, महानदी भवन, मंत्रालय, नवा रायपुर, अटल नगर, नवा रायपुर, की ओर सादर सूचनार्थ प्रेषित।
2. निज सचिव, अपर मुख्य सचिव, छ.ग. शासन, आवास एवं पर्यावरण विभाग की ओर सूचनार्थ प्रेषित।
3. स्टॉफ ऑफिसर, विशेष सचिव, छ.ग.शासन, आवास एवं पर्यावरण विभाग की ओर सूचनार्थ प्रेषित।


उप सचिव

छत्तीसगढ़ शासन
आवास एवं पर्यावरण विभाग

छत्तीसगढ़ शासन
आवास एवं पर्यावरण विभाग
:: मंत्रालय ::
महानदी भवन, नवा रायपुर अटल नगर, रायपुर
Email id-henv.cg@nic.in

दिनांक 27.09.2023 को माननीय NGT OA 606/2018 मे पारित आदेश के परिप्रेक्ष्य में विशेष सचिव, आवास एवं पर्यावरण विभाग की अध्यक्षता में Centralised Single Window Mechanism समिति की प्रथम बैठक का कार्यवाही विवरण
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शासन के आदेश क्रमांक एफ 9-17/2023/1/5 दिनांक 20.07.2023 के अनुक्रम में दिनांक 27.09.2023 को माननीय NGT OA 606/2018 में पारित आदेश के परिप्रेक्ष्य में विशेष सचिव, आवास एवं पर्यावरण विभाग की अध्यक्षता में Centralised Single Window Mechanism समिति की प्रथम बैठक का आयोजन किया गया, जिसमें निम्नानुसार अधिकारी उपस्थित थे :-

- विशेष सचिव – आवास एवं पर्यावरण विभाग
विशेष सचिव – नगरीय प्रशासन एवं विकास विभाग
सदस्य सचिव –छ.ग. पर्यावरण संरक्षण मंडल
उपसचिव –आवास एवं पर्यावरण विभाग

प्रथम बैठक हेतु जारी एजेण्डों पर निम्नानुसार निर्णय लिये गये :-

एजेण्डा क्र-1 : नगरीय निकायों/ग्राम पंचायतों मे ठोस अपशिष्ट प्रबंधन नियम 2016 के प्रावधानों के परिपालन की समीक्षा, अद्यतन स्थिति का आकलन तथा गैप को समाप्त करने पर चर्चा।

उपरोक्त सम्बंध में विशेष सचिव, नगरीय प्रशासन एवं विकास विभाग द्वारा नगरीय निकायों में ठोस अपशिष्ट प्रबंधन के गतिविधियों की प्रगति एवं Legacy waste remediation के अद्यतन प्रगति के बारे में समिति को अवगत कराया गया। साथ ही नगर निगम रायपुर में संचालित Plastic Granular Recycling Unit एवं CND प्लांट के बारे में चर्चा की गई। जिस पर समिति द्वारा राज्य के सभी नगर निगमों में भी इसी प्रकार के Plastic Granular Recycling Unit एवं CND प्लांट की स्थापना हेतु सुझाव दिया गया।

एजेण्डा क्र.- 2 : नगरीय निकायों/ग्राम पंचायतों मे दूषित जल के प्रबंधन की अद्यतन स्थिति, STP का पूर्ण क्षमता पर संचालन तथा उपचारित जल के समुचित पुर्नउपयोग हेतु सम्भावित विकल्पों पर चर्चा।

निरंतर...

उपरोक्त सम्बंध में विशेष सचिव, नगरीय प्रशासन एवं विकास विभाग द्वारा राज्य मे संचालित STP की प्रगति पर चर्चा की गई। समिति को अवगत कराया गया कि STP के capacity utilisation 178 MLD से बढ़कर 222 MLD हो गई है। जिस पर समिति द्वारा capacity utilisation और बढ़ाने का सुझाव दिया गया है। साथ ही नगर निगम बिलासपुर में वर्षा ऋतु की वजह से sewerage connectivity से संबंधित निर्माण कार्यो मे विलंब होने की जानकारी समिति को दी गई। इस सम्बंध में समिति द्वारा वर्षा ऋतु उपरांत निर्माण कार्य शीघ्र प्रारंभ करने के निर्देश दिए गए।

नगर निगम रायपुर में उपचारित दूषित जल को पॉवर प्लांटों में उपयोग करने के संबंध में चर्चा की गई। इस पर समिति द्वारा पृथक से आयुक्त, नगर पालिक निगम रायपुर, बिलासपुर, सदस्य सचिव -CECB तथा उद्योग विभाग के प्रतिनिधियों के साथ बैठक आयोजित करने के निर्देश दिए गए।

एजेण्डा : 3 अध्यक्ष महोदय की अनुमति से अन्य विषय।

अंत में धन्यवाद ज्ञापन उपरांत बैठक संपन्न हुई।

(डी.राहुल वैकट)

उप सचिव

छत्तीसगढ़ शासन

आवास एवं पर्यावरण विभाग

छत्तीसगढ़ शासन
आवास एवं पर्यावरण विभाग

:: मंत्रालय ::

महानदी भवन, नवा रायपुर अटल नगर, रायपुर

Email id-henv.cg@nic.in

क्रमांक एफ 04-01/2019/32

नवा रायपुर अटल नगर, दिनांक 10/10/2023

प्रति,

1. सचिव,
छत्तीसगढ़ शासन,
पंचायत एवं ग्रामीण विकास विभाग,
महानदी भवन, मंत्रालय
2. सचिव,
छत्तीसगढ़ शासन वन एवं
जलवायु परिवर्तन विभाग,
महानदी भवन, मंत्रालय
3. सचिव,
छत्तीसगढ़ शासन,
कृषि विकास एवं किसान कल्याण तथा
जैव प्रौद्योगिकी विभाग,
महानदी भवन, मंत्रालय
4. सचिव,
छत्तीसगढ़ शासन,
मत्स्य पालन एवं उद्योग विभाग,
महानदी भवन, मंत्रालय,
5. विशेष सचिव,
छत्तीसगढ़ शासन,
नगरीय प्रशासन एवं विकास विभाग,
महानदी भवन, मंत्रालय,
6. सदस्य सचिव,
छत्तीसगढ़ पर्यावरण संरक्षण
मंडल, पर्यावास भवन,
नार्थ ब्लॉक, नवा रायपुर,
अटल नगर (छत्तीसगढ़)

विषय :- दिनांक 27.09.2023 को माननीय NGT OA No. 606/2018 मे पारित आदेश के परिप्रेक्ष्य में विशेष सचिव, आवास एवं पर्यावरण विभाग की अध्यक्षता में Centralised Single Window Mechanism समिति की प्रथम बैठक का कार्यवाही विवरण पर कार्यवाही बाबत।

संदर्भ :- नगरीय प्रशासन एवं विकास विभाग का पत्र क्रमांक 153/2023/18, दिनांक 25.09.2023

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विषयांतर्गत माननीय NGT OA 606/2018 मे पारित आदेश के परिप्रेक्ष्य में विशेष सचिव, आवास एवं पर्यावरण विभाग की अध्यक्षता में Centralised Single Window Mechanism समिति की प्रथम बैठक दिनांक 27.09.2023 का कार्यवाही विवरण की प्रति संलग्न प्रेषित है।

2/ निर्देशानुसार कृपया विभाग से संबंधित बिन्दुओं पर आवश्यक कार्यवाही कर, कृत कार्यवाही से इस विभाग को अवगत कराने का कष्ट करें।

संलग्न:- उपरोक्तानुसार।

(डी.राहुल वैकट)

उप सचिव

छत्तीसगढ़ शासन

आवास एवं पर्यावरण विभाग

पृ.क्रमांक एफ 04-01/2019/32
प्रतिलिपि:-

नवा रायपुर अटल नगर, दिनांक 10/10/2023

1. विशेष कर्तव्यस्थ अधिकारी, मुख्य सचिव कार्यालय, महानदी भवन, मंत्रालय, नवा रायपुर, अटल नगर, नवा रायपुर, की ओर सादर सूचनार्थ प्रेषित।
2. निज सचिव, अपर मुख्य सचिव, छ.ग. शासन, आवास एवं पर्यावरण विभाग की ओर सूचनार्थ प्रेषित।
3. स्टॉफ ऑफिसर, विशेष सचिव, छ.ग.शासन, आवास एवं पर्यावरण विभाग की ओर सूचनार्थ प्रेषित।


उप सचिव

छत्तीसगढ़ शासन
आवास एवं पर्यावरण विभाग

छत्तीसगढ़ शासन
आवास एवं पर्यावरण विभाग
:: मंत्रालय ::

महानदी भवन, नवा रायपुर अटल नगर, रायपुर
Email id-henv.cg@nic.in

दिनांक 27.09.2023 को माननीय NGT OA 606/2018 मे पारित आदेश के परिप्रेक्ष्य में विशेष सचिव, आवास एवं पर्यावरण विभाग की अध्यक्षता में Centralised Single Window Mechanism समिति की प्रथम बैठक का कार्यवाही विवरण
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शासन के आदेश क्रमांक एफ 9-17/2023/1/5 दिनांक 20.07.2023 के अनुक्रम में दिनांक 27.09.2023 को माननीय NGT OA 606/2018 में पारित आदेश के परिप्रेक्ष्य में विशेष सचिव, आवास एवं पर्यावरण विभाग की अध्यक्षता में Centralised Single Window Mechanism समिति की प्रथम बैठक का आयोजन किया गया, जिसमें निम्नानुसार अधिकारी उपस्थित थे :-

- विशेष सचिव – आवास एवं पर्यावरण विभाग
विशेष सचिव – नगरीय प्रशासन एवं विकास विभाग
सदस्य सचिव –छ.ग. पर्यावरण संरक्षण मंडल
उपसचिव –आवास एवं पर्यावरण विभाग

प्रथम बैठक हेतु जारी एजेण्डों पर निम्नानुसार निर्णय लिये गये :-

एजेण्डा क्र-1 : नगरीय निकायों/ग्राम पंचायतों मे ठोस अपशिष्ट प्रबंधन नियम 2016 के प्रावधानों के परिपालन की समीक्षा, अद्यतन स्थिति का आकलन तथा गैप को समाप्त करने पर चर्चा।

उपरोक्त सम्बंध में विशेष सचिव, नगरीय प्रशासन एवं विकास विभाग द्वारा नगरीय निकायों में ठोस अपशिष्ट प्रबंधन के गतिविधियों की प्रगति एवं Legacy waste remediation के अद्यतन प्रगति के बारे में समिति को अवगत कराया गया। साथ ही नगर निगम रायपुर में संचालित Plastic Granular Recycling Unit एवं CND प्लांट के बारे में चर्चा की गई। जिस पर समिति द्वारा राज्य के सभी नगर निगमों में भी इसी प्रकार के Plastic Granular Recycling Unit एवं CND प्लांट की स्थापना हेतु सुझाव दिया गया।

एजेण्डा क्र.- 2 : नगरीय निकायों/ग्राम पंचायतों मे दूषित जल के प्रबंधन की अद्यतन स्थिति, STP का पूर्ण क्षमता पर संचालन तथा उपचारित जल के समुचित पुर्नउपयोग हेतु सम्भावित विकल्पों पर चर्चा।

निरंतर...

उपरोक्त सम्बंध में विशेष सचिव, नगरीय प्रशासन एवं विकास विभाग द्वारा राज्य मे संचालित STP की प्रगति पर चर्चा की गई। समिति को अवगत कराया गया कि STP के capacity utilisation 178 MLD से बढ़कर 222 MLD हो गई है। जिस पर समिति द्वारा capacity utilisation और बढ़ाने का सुझाव दिया गया है। साथ ही नगर निगम बिलासपुर में वर्षा ऋतु की वजह से sewerage connectivity से संबंधित निर्माण कार्यो मे विलंब होने की जानकारी समिति को दी गई। इस सम्बंध में समिति द्वारा वर्षा ऋतु उपरांत निर्माण कार्य शीघ्र प्रारंभ करने के निर्देश दिए गए।

नगर निगम रायपुर में उपचारित दूषित जल को पॉवर प्लांटों में उपयोग करने के संबंध में चर्चा की गई। इस पर समिति द्वारा पृथक से आयुक्त, नगर पालिक निगम रायपुर, बिलासपुर, सदस्य सचिव -CECB तथा उद्योग विभाग के प्रतिनिधियों के साथ बैठक आयोजित करने के निर्देश दिए गए।

एजेण्डा : 3 अध्यक्ष महोदय की अनुमति से अन्य विषय।

अंत में धन्यवाद ज्ञापन उपरांत बैठक संपन्न हुई।

(डी.राहुल वैकट)

उप सचिव

छत्तीसगढ़ शासन

आवास एवं पर्यावरण विभाग

660 शासन
 आवास एवं पर्यावरण विभाग
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क्रमांक: एफ 04-01/2019/32
 प्रति,

नवा रायपुर, दिनांक 23/05/2023

कलेक्टर,
 समस्त जिला,
 छत्तीसगढ़।

विषय :- माननीय नेशनल ग्रीन ट्रिब्यूनल, नई दिल्ली द्वारा प्रकरण क्रमांक ओ.ए. नं. 606/2018 में पारित आदेश दिनांक 31.03.2023 के क्रियान्वयन के संबंध में।

संदर्भ:- विभागीय पत्र क्रमांक एफ 04-02/2018/32, दिनांक 03.12.2021.

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उपरोक्त विषयांतर्गत लेख है कि माननीय नेशनल ग्रीन ट्रिब्यूनल, नई दिल्ली द्वारा प्रकरण क्रमांक ओ.ए. नं. 606/2018 में दिनांक 31.03.2023 को मुख्य सचिव महोदय के प्रस्तुतीकरण उपरांत ठोस अपशिष्ट प्रबंधन एवं घरेलू दूषित जल उपचार व्यवस्था बाबत निर्देश दिये गये हैं। उक्त निर्देशों में सभी जिला कलेक्टरों द्वारा प्रतिमाह जिले में ठोस अपशिष्ट प्रबंधन एवं घरेलू दूषित जल उपचार व्यवस्था की समीक्षा कर रिपोर्ट शासन को प्रेषित किये जाने संबंधी निर्देश भी सम्मिलित है। इस बाबत पूर्व में भी संदर्भित पत्र द्वारा आपको अवगत कराया गया है। अतः अनुरोध है कि इस बाबत पूर्व में गठित जिला स्तरीय 7 समीति के माध्यम से प्रतिमाह जिले में ठोस अपशिष्ट प्रबंधन एवं घरेलू दूषित जल उपचार व्यवस्था की समीक्षा कर रिपोर्ट इस विभाग को उपलब्ध कराने का कष्ट करें। ताकि माननीय एन.जी.टी. के निर्देशों का पालन सुनिश्चित किया जा सके।

संलग्न:- उपरोक्तानुसार।

22/5/23
 (जितेन्द्र कुमार शुक्ला)

संयुक्त सचिव

छत्तीसगढ़ शासन

आवास एवं पर्यावरण विभाग

पृ.क्रमांक: एफ 04-01/2019/32

नवा रायपुर, दिनांक / 05/2023

प्रतिलिपि:-

सदस्य सचिव, छत्तीसगढ़ पर्यावरण संरक्षण मंडल, पर्यावास भवन, नार्थ ब्लॉक, सेक्टर 19, नवा रायपुर, अटल नगर, जिला रायपुर की आपके पत्र क्रमांक 714 दिनांक 03.05.2023 के संदर्भ में सुचनार्थ प्रेषित।

20/5/23
 संयुक्त सचिव

छत्तीसगढ़ शासन

आवास एवं पर्यावरण विभाग